

OFFICE OF THE DISTRICT MAGISTRATE**GHAZIABAD**Ref. no. 1028/NGT-218/OA-142/2024Dated... 03-08-2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi.
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Response on behalf of State of U.P in compliance to the direction issued on 04.07.2024 by Hon'ble National Green Tribunal, New Delhi in OA No-142/2024 (IA No-223/2024, IA no-224/2024) Surrender Vs State of U.P and Ors.

Sir,

Please refer to the order passed by Hon'ble National Green Tribunal, New Delhi in OA No-142/2024 (IA No-223/2024, IA no-224/2024) Surrender Vs State of U.P and Ors. The Joint Committee Constituted by Hon'ble National Green Tribunal, New Delhi vide order Dated-04.07.2024 has submitted joint report in said matter. Copy of same is been annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure: As above.

Yours Sincerely



(Indra Vikram Singh)
District Magistrate

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad for perusal and necessary action.


District Magistrate

Joint report in compliance of order passed by Hon'ble National Green Tribunal, Delhi in O.A. No. 142 of 2024 in the matter of Surender Vs State of U.P.

1. Introduction

The Hon'ble National Green Tribunal vide its order dated 04.07.2024 in O.A. No. 142 of 2024 in the matter of Surender Vs State of U.P., has passed the following directions: -

".....12. In the present application allegations of violation of the environmental norms by Respondent No. 3- Project Proponent have been made which were not specifically looked into by the Chairman, UPPCB who disposed of the representation dated 25.08.2023 mainly on the ground of the unit lying closed and there being no illegal operation thereof in violation of closure order. The allegations regarding violation of environmental norms are required to be enquired into and have not been so enquired into by UPPCB. In his response Respondent No. 3- Project Proponent has claimed compliance with CTO conditions/environmental norms but compliance status is required to be physically verified.

13. In the facts and circumstances of the case, we consider verification of the compliance report submitted by the Respondent No. 3- Project Proponent to be essential for just and proper adjudication of the questions involved in the case.

14. Consequently, no ground for recalling of order dated 22.04.2024 passed by this Tribunal in the present case is made out and I.A. No. 224/2024 is dismissed.

15. Accordingly, the Joint Committee constituted by this Tribunal vide order dated 22.04.2024 is directed to look into the grievances of the applicant, verify the factual position with regard to the same and also compliance by Respondent No. 3- Project Proponent with CTO conditions/ environmental norms and submit its report within one month by way of email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."



2. Action taken by the Joint Committee

In compliance to the above order dated 04.07.2024, the Joint committee comprising following officials visited the unit M/s Al Nasir Exports Pvt. Ltd., Vill. - Bhoorgarhi Dasna, Ghaziabad on 18.07.2024: -

- i) Shri Ajay Kumar Ambasht, City Magistrate, Ghaziabad
- ii) Dr. C.B. Singh, DGM & Regional head, APEDA, Ministry of Commerce & Industry, Govt. of India
- iii) Shri Anshul Sharma, Assistant Environmental Engineer, U.P. Pollution Control Board, Ghaziabad.

During inspection the unit was found operational and the authorized representative of the unit, Mr. Nazimuddin, Manager was present. The overall details of the unit and observations made during the inspection are as follows:

A. General Information

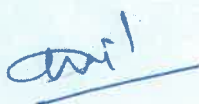
1.	Raw material	Live Buffalo- 200 no. per day & goat/sheep – 100 no./day
2.	Products/Byproducts	Frozen meat, Poultry Feed Supplement, Tallow and blood meal
3.	Consented production capacity	Frozen meat- 50 MT/Day Tallow- 4 MT/day MBM- 11 MT/day
4.	Present slaughtering and frozen meat production	On the day of inspection, slaughtering of about 196 buffaloes were going on, which is around 98% of consented capacity. Unit has submitted detailed day wise data for slaughtering from dated

		17.04.2024 to 18.07.2024 certified by veterinary department, which is annexed as Annexure- A1 .
Information pertaining to water consumption and wastewater generation		
5.	Freshwater source	Ground water through bore well
5a.	Borewell No.	Total 02 nos. of bore wells: 7.5 HP and 2 HP
5b.	Flow meter on borewell (Y/N)	Electromagnetic flow meters are installed on both bore wells.
5c.	Permission of U.P. Ground Water Department for abstraction of ground water	Unit has obtained authorization/ NOC from U.P. Ground Water Department for 01 bore well having capacity 7.5 HP, which is valid till 21.11.2026, copy of same is enclosed as Annexure A2. Further, unit has applied for renewal of authorization on 30.04.2024 for bore well having capacity 2 HP, which is under consideration with competent authority, copy of same is annexed as Annexure A3.
6.	Consented wastewater discharge, KLD	Industrial - 200 KLD Domestic - 4 KLD
7.	Present Wastewater discharge/ treatment (kl/day)	As per record of ETP logbook provided by unit, the average quantity of treated water in month of July 2024 is 160 KLD, copy of logbook from 01.07.2024 to 17.07.2024 is annexed as Annexure A4 .
8.	ETP details	The unit has installed Effluent Treatment Plant (ETP) based on activated sludge process. The treatment has primary, secondary followed by tertiary treatment. The details of treatment units are as follows: Collection tank, Rotary Fiber Screen, Equalization Tank-1, DAF (Dissolved Air Floatation), Equalization Tank-2, Flash Mixing Tank, Primary

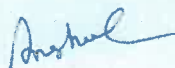




		Clarifier, Aeration Tank-1, Secondary Clarifier-1, Aeration Tank-2, Secondary Clarifier-2, sludge holding tank, Buffer Tank, Sand Filter, Activated Carbon Filter, Disinfection tank, Sludge drying beds, Filter Press Machine etc. The unit has installed Blood Meal Plant with blood pump, screw pump and agitator (Blood coagulator), which was found operational during inspection.
9.	Mode of Effluent disposal	Treated waste water from ETP is used in washing, cooling towers and water sprinkling on roads and surplus water is used for irrigation in own developed plantation (Eucalyptus) using Karnal Technology over an area of 8840 sq meter (approx.). On the day of inspection, the effluent was not discharged into drain and was partially used for irrigation purpose. Unit has provided Irrigation Management Plan by Chandra Shekhar Azad University of Agriculture & Technology, Kanpur for the utilization of treated effluent, copy of same is annexed as Annexure A5. During visit on 18.07.2024, samples were collected from Inlet of ETP, Outlet of ETP, treated effluent being used in Karnal technology (outside premises) and ground water sample through hand pump situated near premises. Samples were analyzed in Regional Office Laboratory, UPPCB, Ghaziabad and found within prescribed limit, copy of analysis report is annexed as Annexure A6.
10.	Consent Status under the Water Act, 1974	Unit has obtained Consent to Operate from Board vide letter no. 78826/UPPCB/ Ghaziabad (UPPCBRO)/CTO/ WATER/ GHAZIABAD/2019, dated 12.03.2020, which is valid till 31.12.2024. Copy enclosed as Annexure A7.

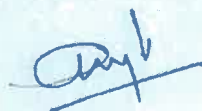




11.	Status of OCEMS (Online Continuous Effluent Monitoring System)	The unit has installed OCEMS for all the requisite parameters i.e., pH, TSS, BOD, COD and connected with the server of CPCB and UPPCB. On the day of inspection, the OCEMS was found in operation and parameters found within prescribed norms. {values of OCEMS pH (7.54), TSS (15.5 mg/l), BOD (11 mg/l), COD (149.7 mg/l)} OCEMS data from 01.07.2024 to 18.07.2024 and Calibration certificate of OCEMS is annexed as Annexure A8 and Annexure A9 respectively.
12.	Odour Control	The unit has provided bio filters to suppress the odour from rendering plant (dry process).
Information pertaining to Air Pollution		
13.	Source of Air Pollution, details of fuel and status of APCDs	The Unit has two boilers having capacity of 6 TPH each. Biomass briquettes is used as fuels in the boiler. It is equipped with multi-cyclone system and wet scrubber as Air Pollution Control Devices (APCDs). Flue gases are discharged into the atmosphere through a common stack having height of 30 meters from ground level. The stack is provided with monitoring facilities having platform and porthole. As per report of stack monitoring carried out by UPPCB on 03.07.2024, all parameters in emission were found within prescribed norms, copy of same is annexed as Annexure A10. The unit has installed OCEMS (Online Continuous Emission Monitoring System) for continuous monitoring of air quality emission and connected to the server of CPCB and UPPCB. OCEMS was found operational during inspection and showed the parameters within the prescribed norms.





		CEMS data from 01.07.2024 to 18.07.2024 and Calibration certificate is annexed as Annexure A11 and Annexure A12 respectively. Total 03 DG Sets (500 KVA x01, 1010 KVA x02) were found in the premises which was found disconnected and not in operation. It was informed by the representative that work order is placed for installation of RECD (Retrofitted Emission Control Device) on DG set in compliance of direction no. 76 issued by CAQM, copy of same is annexed as Annexure A13.
14.	Consent Status under the Air Act, 1981	Unit has obtained consent to operate from Board vide letter no. 78872/UPPCB/ Ghaziabad (UPPCBRO)/ CTO/air/GHAZIABAD/2019, dated 26.02.2020, which is further amended for change in fuel by Board vide letter dated 11.01.2023 and valid up to 31.12.2024. Copy of same is annexed as Annexure A14 and Annexure A15 respectively.
Information pertaining to ETP sludge and other solid waste		
15.	Quantity of ETP sludge generated and other solid waste generated	As per records provided by the unit, average sludge generation for the period 01.07.2024 to 17.07.2024 was approx. 37.35 Kg/day. The unit has maintained logbook for ETP sludge, copy of same is annexed as Annexure A16.
16.	Nature of waste	Organic
17.	Facility for storage/ disposal /treatment	ETP sludge is being sold to farmers/ vendors.
18.	Hazardous waste authorization	Unit has valid membership of TSDF and valid authorization under the Hazardous and Other Wastes (Management and Transboundary

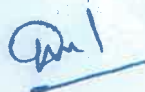

		Movement) Rules, 2016, copy of same is annexed as Annexure A17 .
19.	License of FSSAI	The industry has valid FSSAI License, copy of same is annexed as Annexure A18 .
20.	Registration with APEDA	The industry has valid registration with APEDA [Agricultural and Processed Food Products Export Development Authority], copy of same is annexed as Annexure A19 .
Photographs taken during inspection is enclosed as Copy of same is annexed as Annexure A20 .		



**B. Status of compliance with Consent to Operate conditions/
Environmental norms**

The Joint Committee has physically verified the compliance report submitted by the industry during inspection; overall status of compliance is as follows-

- i. The industry has been operating with valid Consolidated Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from UPPCB which is valid up to 31.12.2024.
- ii. Unit has valid authorization/ NOC of U.P. Ground Water Department for 01 bore well (7.5 HP), and applied for another bore well (2 HP).
- iii. The industry has valid membership of authorized TSDF for disposal of the hazardous waste generated from process.
- iv. Unit has submitted Environmental statement report for the year 2022-23.
- v. Unit has maintained karnal technology outside premises for irrigation purpose.
- vi. The industry has installed ETP of 200 KLD capacity for treatment of industrial waste water. During inspection, ETP was found operational and complying with discharge standards.
- vii. The Unit has provided OCEMS for all parameters: pH, TSS, BOD, and COD and it was found operational during the visit.



- viii. The industry has maintained logbook of ETP and treated water being used in Karnal technology. No industrial effluent was being discharged into connecting drain or any canal.
- ix. The industry has valid license and registered with Food Safety and Standards Authority of India (FSSAI).
- x. The industry has valid registration with Agricultural and Processed Food Products Export Development Authority (APEDA).
- xi. During inspection, the industry was found operational within the consented capacity, i.e., slaughtering of around 196 buffaloes were in process as against the consented slaughtering of 200 buffaloes /day.
- xii. The industry has various units including Lairage, Slaughtering/meat processing, Refrigeration, Rendering and Blood Meal production.
- xiii. During inspection housekeeping found satisfactory. The industry has adequate space (room) for storage and preservation of hides.
- xiv. The industry has CCTVs for surveillance at the entry points, Lairage and meat processing unit.
- xv. During visit on 18.07.2024, samples were collected from Inlet of ETP, Outlet of ETP and ETP treated water in Karnal technology. Samples were analyzed in Regional Office Laboratory, UPPCB, Ghaziabad, as per analysis report, unity is complying with discharge standards. Detailed report is as follows-



Sampling Location	Parameters			
	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
Inlet of ETP	6.21	146	134	398
Outlet of ETP	7.5	44	20	148
Treated water of ETP in Kernal Technology	7.5	46	24	164
Notified Standard	6.5- 8.5	50	30	250

- xvi. During visit, samples of ground water was collected from hand pump situated in village - Bhoorgarhi, near premises of the industry and analyzed in authorized Laboratory of Regional Office, UPPCB, Ghaziabad. As per analysis report, no contamination of ground water is observed.

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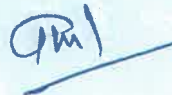
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C. Observations with regard to grievances of applicant raised in said matter

During inspection, Joint Committee constituted by Hon'ble Tribunal examined the grievances raised in application dated 28.08.2023 by applicant Mr. Surender. In view of same, Main observations of the Joint Committee are as follows –

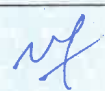
- i. No industrial waste water was found being discharged neither into connecting drain nor any canal in nearby area. Further, no blood/waste residue was found being pumped into ground. It is also mentioned that applicant has not provided any such evidence/ photograph.
- ii. The industry has submitted certified records of slaughtering obtained from the Veterinary Department for the period of 08.04.2024 to 18.07.2024, according to which no violation was found in reference to the consented capacity.
- iii. Applicant has mentioned in its representation that the industry was operational even after closure order dated 18.08.2023 issued by U.P. Pollution Control Board. In this matter, a joint committee was constituted by the District Magistrate, Ghaziabad vide letter dated 19.08.2023, who visited the site on 19.08.2023 and sealed the unit in compliance of closure order issued by the UPPCB, copy of order issued by the District Magistrate, Ghaziabad and sealing report submitted by the committee is annexed as **Annexure A21 and Annexure A22** respectively.
- iv. The unit was inspected time to time so as to ensure that industry remain in compliance of closure order issued by the UPPCB. In the same context, unit was inspected on 01.01.2024 by officials of UPPCB for ensuring compliance of closure order and same was



informed to head office, UPPCB, Lucknow vide letter dated 02.01.2024, copy of same is annexed as **Annexure A23**.

- v. The Joint Committee constituted by the Hon'ble Tribunal also verified the records provided by the industry during inspection dated 18.07.2024. No evidence of slaughtering found after 19.08.2023 i.e. date of sealing. Copy of records provided by the industry is annexed as **Annexure A24**.
- vi. It is pertinent to mention here that the industry is allowed to operate by the UPPCB vide letter dated 03.04.2024 in compliance of order dated 22.02.2024 passed by the Appellant Authority and order dated 13.03.2024 passed by the Hon'ble High Court, Allahabad. Copy of same is annexed as **Annexure A25**.

The above report is being submitted before this Hon'ble National Green Tribunal for perusal and kind consideration.

Name and designation of officer	Signature
Shri AjayKumar Ambasht, City Magistrate, Ghaziabad	
Dr. C.B. Singh, DGM & Regional head, APEDA, Ministry of Commerce & Industry, Govt. of India	
Shri Anshul Sharma, Assistant Environmental Engineer, U.P. Pollution Control Board, Ghaziabad.	

AL NASIR EXPORTS PVT LTD							
SLAUGHTER DETAILS (AM & PM) DETAILS							
DATE	AM	REJECT	PASSED	DATE	PM	REJECT	PASSED
17-04-2024	192	0	192	18-04-2024	192	0	192
18-04-2024	0	0	0	19-04-2024	0	0	0
19-04-2024	192	1	191	20-04-2024	191	0	191
20-04-2024	0	0	0	21-04-2024	0	0	0
21-04-2024	192	1	191	22-04-2024	191	0	191
22-04-2024	192	1	191	23-04-2024	191	0	191
23-04-2024	192	2	190	24-04-2024	190	0	190
24-04-2024	192	2	190	25-04-2024	190	0	190
25-04-2024	48	0	48	26-04-2024	48	0	48
26-04-2024	0	0	0	27-04-2024	0	0	0
27-04-2024	192	0	192	28-04-2024	192	0	192
28-04-2024	192	2	190	29-04-2024	190	0	190
29-04-2024	192	1	191	30-04-2024	191	0	191
TOTAL	1776	10	1766		1766	0	1766


Dr. R. K. Tyagi
 UPVC - 2313
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)


Dr. Purshotam Das Singhal
 Reg. No. VCI - 3640
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)

AL NASIR EXPORTS PVT LTD							
SLAUGHTER DETAILS (AM & PM) DETAILS							
DATE	AM	REJECT	PASSED	DATE	PM	REJECT	PASSED
30-04-2024	192	2	190	01-05-2024	190	0	190
01-05-2024	200	2	198	02-05-2024	198	0	198
02-05-2024	0	0	0	03-05-2024	0	0	0
03-05-2024	200	2	198	04-05-2024	198	0	198
04-05-2024	200	2	198	05-05-2024	198	0	198
05-05-2024	200	3	197	06-05-2024	197	0	197
06-05-2024	200	2	198	07-05-2024	198	0	198
07-05-2024	200	3	197	08-05-2024	197	0	197
08-05-2024	200	2	198	09-05-2024	198	0	198
09-05-2024	0	0	0	10-05-2024	0	0	0
10-05-2024	200	4	196	11-05-2024	196	0	196
11-05-2024	200	2	198	12-05-2024	198	0	198
12-05-2024	200	3	197	13-05-2024	197	0	197
13-05-2024	200	4	196	14-05-2024	196	0	196
14-05-2024	200	3	197	15-05-2024	197	0	197
15-05-2024	200	4	196	16-05-2024	196	0	196
16-05-2024	0	0	0	17-05-2024	0	0	0
17-05-2024	200	5	195	18-05-2024	195	0	195
18-05-2024	200	4	196	19-05-2024	196	0	196
19-05-2024	200	3	197	20-05-2024	197	0	197
20-05-2024	200	4	196	21-05-2024	196	0	196
21-05-2024	200	5	195	22-05-2024	195	0	195
22-05-2024	200	4	196	23-05-2024	196	0	196
23-05-2024	0	0	0	24-05-2024	0	0	0
24-05-2024	200	4	196	25-05-2024	196	0	196
25-05-2024	200	5	195	26-05-2024	195	0	195
26-05-2024	200	4	196	27-05-2024	196	0	196
27-05-2024	200	5	195	28-05-2024	195	0	195
28-05-2024	200	3	197	29-05-2024	197	1	196
29-05-2024	200	4	196	30-05-2024	196	0	196
30-05-2024	0	0	0	31-05-2024	0	0	0
TOTAL	5192	88	5104		5104	1	5103

[Signature]
 Dr. R. K. Tyagi
 UPVC - 2313
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)

[Signature]
 Dr. R. K. Tyagi
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 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)

[Signature]
 Dr. Purshotam Das Singhal
 Reg. No. VCI - 3640
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)

AL NASIR EXPORTS PVT LTD							
SLAUGHTER DETAILS (AM & PM) DETAILS							
DATE	AM	REJECT	PASSED	DATE	PM	REJECT	PASSED
31-05-2024	200	5	195	01-06-2024	195	1	194
01-06-2024	200	5	195	02-06-2024	195	0	195
02-06-2024	200	4	196	03-06-2024	196	0	196
03-06-2024	200	4	196	04-06-2024	196	0	196
04-06-2024	200	4	196	05-06-2024	196	0	196
05-06-2024	200	5	195	06-06-2024	195	0	195
06-06-2024	0	0	0	07-06-2024	0	0	0
07-06-2024	200	4	196	08-06-2024	196	0	196
08-06-2024	200	4	196	09-06-2024	196	0	196
09-06-2024	200	5	195	10-06-2024	195	0	195
10-06-2024	200	4	196	11-06-2024	196	0	196
11-06-2024	200	4	196	12-06-2024	196	0	196
12-06-2024	200	4	196	13-06-2024	196	0	196
13-06-2024	0	0	0	14-06-2024	0	0	0
14-06-2024	200	5	195	15-06-2024	195	0	195
15-06-2024	200	4	196	16-06-2024	196	0	196
16-06-2024	0	0	0	17-06-2024	0	0	0
17-06-2024	0	0	0	18-06-2024	0	0	0
18-06-2024	200	4	196	19-06-2024	196	0	196
19-06-2024	200	4	196	20-06-2024	196	0	196
20-06-2024	0	0	0	21-06-2024	0	0	0
21-06-2024	200	3	197	22-06-2024	197	0	197
22-06-2024	200	4	196	23-06-2024	196	0	196
23-06-2024	200	4	196	24-06-2024	196	0	196
24-06-2024	200	4	196	25-06-2024	196	0	196
25-06-2024	200	4	196	26-06-2024	196	0	196
26-06-2024	200	5	195	27-06-2024	195	0	195
27-06-2024	0	0	0	28-06-2024	0	0	0
28-06-2024	200	5	195	29-06-2024	195	0	195
29-06-2024	200	4	196	30-06-2024	196	1	195
TOTAL	4800	102	4698		4698	2	4696


 Dr. Kalshendra Narayan Mishra
 Reg. No. VCI-1043
 Veterinary Doctor
 AL Nasir Exports Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)


 Dr. R. K. Tyagi
 UPVC - 2313
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)


 Dr. Purshotam Das Singhal
 Reg. No. VCI - 3640
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)

AL NASIR EXPORTS PVT LTD							
SLAUGHTER DETAILS (AM & PM) DETAILS							
DATE	AM	REJECT	PASSED	DATE	PM	REJECT	PASSED
30-06-2024	200	3	197	01-07-2024	197	0	197
01-07-2024	200	5	195	02-07-2024	195	0	195
02-07-2024	200	4	196	03-07-2024	196	0	196
03-07-2024	200	5	195	04-07-2024	195	0	195
04-07-2024	0	0	0	05-07-2024	0	0	0
05-07-2024	200	5	195	06-07-2024	195	0	195
06-07-2024	200	5	195	07-07-2024	195	0	195
07-07-2024	200	4	196	08-07-2024	196	0	196
08-07-2024	200	4	196	09-07-2024	196	0	196
09-07-2024	200	4	196	10-07-2024	196	0	196
10-07-2024	200	4	196	11-07-2024	196	0	196
11-07-2024	0	0	0	12-07-2024	0	0	0
12-07-2024	200	5	195	13-07-2024	195	0	195
13-07-2024	200	4	196	14-07-2024	196	0	196
14-07-2024	200	4	196	15-07-2024	196	0	196
15-07-2024	200	4	196	16-07-2024	196	0	196
16-07-2024	200	4	196	17-07-2024	196	0	196
17-07-2024	200	4	196	18-07-2024	196	0	196
18-07-2024	0	0	0	19-07-2024	0	0	0
TOTAL	4800	105	4695		4695	0	4695


 Dr. Kaushendra Narayan Dwivedi
 Reg. No. VCI-10432
 Veterinary Doctor
 AL Nasir Exports Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)


 Dr. R. K. Tyagi
 UPVC - 2313
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)


 Dr. Purshotam Das Singhal
 Reg. No. VCI - 3640
 Veterinary Officer
 AL Nasir Export Pvt. Ltd.
 Bhoorgarhi, Dasna, Ghaziabad (U.P.)



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE
FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND
WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG017479**

VALID FROM 22/11/2021 TO 21/11/2026

Registration No.: 202106000519

Name of the Owner	MOHD SALEEM QURESHI		
Address of the Applicant	Khasra No-2761 Bhoorgarhi, Dasna, Ghaziabad	Application Form Serial No.	GZBD0621RIN0088
Date of Submission	23/06/2021	Specimen Signature	
Company Name	Al Nasir Exports Pvt Ltd	Company Address	Khasra No-2761, village Bhoorgarhi, Dasna, Ghaziab

Location Particulars

District	Ghaziabad	Block	RAJAPUR
Plot No./Khasra No.	Khasra No-2761, village Bhoorgarhi,	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	11/04/2012		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	48.00

Against Case

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(x) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

Monitoring Mechanism

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

- vi) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 06/12/2021

Place: Ghaziabad

This certificate is electronically generated and does not require digital signature

**Form 8 (B)**

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA
अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GZBD0424RIN0815
Application Date आवेदन तिथि	30/04/2024		
Name of the Applicant आवेदक का नाम	MOHD SALEEM QURESHI		
Mobile No. मोबाइल नंबर	9411858902	Email ID. ईमेल आईडी	Sharikkhan96@gmail.com
Date of Birth जन्मतिथि	26/01/1976	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4170-7084-3020	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Khasra No-2761 Bhorgarhi, Dasna, Ghaziabad	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201015
Designation पद	Manager	Company Name कंपनी का नाम	Al Nasir Exports Pvt Ltd
Company Address कंपनी का पता	Khasra No 2761, Bhoorgarhi, Dasna, Ghaziabad.	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कुप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	RAJAPUR
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Khasra No-2761, village Bhoorgarhi	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

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Registration Form

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Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप		Download			
Particulars of The Existing Well विद्यमान कूप का ब्यौरा					
Date of Construction/Sinking of Well कूप की निर्माण तिथि		11/04/2012		Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum ./hr) ट्यूबवेल का निर्वहन (cum ./hr)		10			
Housing Pipe If Any यदि कोई है		Yes		Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	48.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)		100.00		Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC
Strainer Details स्ट्रेनर का विवरण					
Material of Strainer स्ट्रेनर की सामग्री		PVC		Number of Strainer(s) स्ट्रेनर की संख्या	2
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)	
1	48.00	54.00	6.00	100.00	
2	54.00	60.00	6.00	100.00	
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)		60.00		Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)		7.10			
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण					
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार		Submersible		Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	10.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		2.00		Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	48.00
Operational Device परिचालन उपकरण		Electric Motor		Date of Energization विद्युतीकरण तिथि	11/04/2012
Details of Utilization of Well कूप के उपयोग का विवरण					
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?		Industrial			
Annual Running Hours वार्षिक उपयोग (घंटे में)		3300.00		Annual Days वार्षिक उपयोग (दिनों में)	330

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Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Effluent Treatment Plant	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Dow nload	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	48.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Maximum Allowable Annual Extraction of Ground Water:			33000.00
Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/ परिवर्तन नहीं किए जाएंगे।।			Dow nload
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	REG010236	Issue Date निर्गमन तिथि	17/02/2022
Expiry Date अंतिम तिथि	10/11/2023	Upload Certificate प्रमाणपत्र अपलोड करें	Dow nload
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			
Date of Expiry of N.O.C	10/11/2023	Date of filling application for renewal	12/04/2024
Any clarification Report		Reason For Pendency	
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m ³ /day	Dow nload	Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m ³ /day	Dow nload

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Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories	Dow nload	Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs	Dow nload
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m ³ /day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.	Dow nload		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For the industrial use of groundw ater.	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done	Dow nload
Against Case	No		

Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ ☒

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b) and (c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (I) For Industrial User;
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (II) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

July
2024

AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1/7/24	250338	250520	182	182	OK
2	2/7	250520	250703	183	365	OK
3	3/7	250703	250887	184	549	OK
4	4/7	250887	251057	170	719	OK
5	5/7	251057	251087	30	749	OK
6	6/7	251087	251263	176	925	OK
7	7/7	251263	251435	172	1097	OK
8	8/7	251435	251611	176	1273	OK
9	9/7	251611	251781	170	1443	OK
10	10/7/24	251781	251964	183	1626	OK
11	11/7/24	251964	252124	160	1786	OK
12	12/7/24	252124	252166	42	1828	OK
13	13/7	252166	252347	181	2009	OK
14	14/7	252347	252527	180	2189	OK
15	15/7	252527	252703	176	2365	OK
16	16/7	252703	252887	184	2549	OK
17	17/7	252887	253068	181	2730	OK
18	18/7					
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SIGNATURE

**IRRIGATION MANAGEMENT PLAN FOR THE
UTILIZATION OF TREATED EFFLUENT**

AL NASIR EXPORTS PVT. LTD.

**Khasra No. 2761, Bhoorgarhi Road, Bhoorgarhi Dasna Ghaziabad
201015(U.P.)**



Y. K. Singh

Agronomist, AICRIP, Rice

Manoj Mishra

Assistant Director, Directorate of Research

**Chandra Shekhar Azad University of Agriculture &
Technology, Kanpur- 208 002 (U.P.)**

Introduction

A slaughterhouse is a highly efficient facility where animals are slaughtered to harvest their meat for human consumption. Slaughterhouses act as a starting point of the meat industry, where the stock comes from farms / market to enter the food chain. They have existed as long as there have been settlements too large for individuals to rear their own stock for personal consumption. India is the largest resource of livestock population in the world.

Livestock available for slaughtering comprises of animals namely - Buffaloes, Sheep and Goats. The Indian meat industry is currently on the track of a remarkable leap forward. The global demand for Indian meat and meat products is increasing considerably during the years. We also have one of the largest domestic markets for our meat and meat products. Slaughterhouses are also a good source of meat, protein and calories (FAO 1992), the reported per capita availability of meat in India is about 1.4kg per annum, which is rather low compared to 60-90kg in European countries. As reported by the Ministry of Food Processing as of 1989, a total of 3616 recognized slaughter houses slaughter over 2 million cattle and buffaloes, 50 million sheep and goat, 1.5 million pigs and 150 million poultry annually, for domestic consumption as well as for export purposes.

As the above data suggests slaughterhouse industry has a bright scope and future in India. The meat processing industry is one of the largest consumers of fresh water used in the agricultural and livestock industry worldwide. Slaughterhouses produce large amount of waste water because of the slaughtering process and cleaning of facilities. Slaughterhouses need significant treatment for a sustainable and safe discharge to the environment due to the high content of organics and nutrients. Therefore the treatment and final disposal of slaughterhouse's waste water are a public health necessity. Irrigation Management Plan is a necessity because it reduces the impact on environment, health hazards, etc. Thus an onsite treatment using combined processes would be the best option to treat and disinfect the slaughterhouse effluents. The slaughterhouse effluents are safely discharged on to the agricultural land.

Slaughterhouse wastes are a potential reservoir of bacterial, viral and parasitic pathogens capable of infecting both animals and humans. A quick cost effective and safe disposal method is thus essential in order to reduce the risk of disease following animal slaughter. Different methods for the disposal of such wastes exist including composting, anaerobic digestion (AD), alkaline hydrolysis, rendering, incineration and burning. Composting is a disposal method that allows a recycling of the slaughterhouse waste nutrients back into the earth.

The type of waste produced by the separate operations in the slaughterhouse shown as under –

<i>Source</i>	<i>Waste</i>
Stockyard	Manure
Killing floor	Blood
Plucking	Hair & Dirt
Inside removal	Paunch, Manure & liquor
Rendering	Stick liquor, Press liquor
Carcass dressing	Flesh, grease, blood, manure
By product	Grease, offal

It is necessary for safety disposal of all the waste.

On the request of management of Al-Nasir Exports Pvt. Ltd. Bhoorgarhi Dasna situated in District Ghaziabad. A visit of the unit was undertaken by the team of CSAU, Kanpur on dated 28-10-2021 for investigations, inspection and collection of data. Also for the assessment of utilization of treated waste water, for creating and inspecting an efficient irrigation plan made by the slaughterhouse and verify water irrigation plan keeping in view of standards notified G.S.R. 35(E) Mo EF & CC, January 14, 2016.

Composition of Team:

1. Dr. Y. K. Singh Agronomist, AICRIP, Rice
2. Dr. Manoj Mishra Assistant Director, Directorate of Research

Slaughter House Officials Present During the Visit

1. Nazimuddin khan (Manager)
2. Sharik Khan (ETP Incharge)

(Annexure-1)

Observations & Discussion:

Observations of the slaughterhouse waste water treatment plant working verification and other conditions, particularly with respect to waste water treatment plant, water uses and quantity of waste water discharge. Thus our observation based on data information provided by slaughterhouse. The figures of water discharge and usage have been estimated subject to correctness/authenticity of the data submitted by slaughterhouse. So the precise comments can only be confirmed by the slaughterhouse during the period.

After the visit observations, calculations and generation of reports are carried out on the basis of inputs provided by the slaughterhouse. The adequacy of the irrigation management plan is also based on the data provided by the slaughterhouse with respect to area available, plantation/cropping pattern and record of the land, etc.

Overview of Slaughterhouse

Al-Nasir Exports Pvt. Ltd. is located at Bhoorgarhi Dasna, Ghaziabad U.P. It is spread in an area of 37139.53 m² with Effluent treatment plant sitting in 3500m² area. It has an infrastructure for a maximum slaughtering capacity of 500 Animals/day. The plant has a processing capacity of,

Frozenmeat- 38MT/day

By Product

MBM11-MT/day.

Tallow4 MT/day

The general slaughtering process is as follows-

1. **Anti-mortem**
2. **Lairage**
3. **Slaughtering and Bleeding**
4. **Dressing**
5. **Evisceration**
6. **Carcass splitting**

Al-Nasir Exports Pvt. Ltd. Ghaziabad (Uttar Pradesh) is working with the present slaughtering licensing capacity of 500 Animals/day.

The waste water treatment plant in slaughterhouse was established and commissioned in the year 2013 with a capital investment of Rs 1.64 crore. It has a capacity to take full load of waste water generated 204 m³/day.

Slaughterhouse Performance in the year 2020-21:

S. No.	Particulars	2020-21
1.	Duration of slaughtering	300 days
2.	Waste Water generation/day	204 m ³
3.	Waste water generation in a year	61200 m ³

No. of average slaughtering days in 2020-21 = 300 days

The ETP is capable enough to treat the effluent by achieving desired norms of UPPCB/CPCB. The treated effluent is having the desired norms as per UPPCB/CPCB drains out through pump and pipeline for using as irrigation water by slaughterhouse as per their requirements.

As per ETP adequacy report and data provided by the slaughterhouse

(Annexure-2)

Waste Water Generation

Waste water generation is observed on the basis of data provided by slaughterhouse and ETP adequacy report made by ABM ENVIRONMENT CONSULTANTS, GHAZIABAD. The waste water generation is about 204 m³/day while no. of average slaughtering days in 2020-21 are 300 days. The total waste water generation on the basis of 300 days in a typical year = 204 m³ X 300 days = 61200 m³. The waste water treatment plant has also been designed to cater the peak generation of waste water 204 m³/day.

- Total treated effluent generation = 204 m³/day.
- Treated Effluent used in recycling and internal uses = 20 m³/day.
- Net treated waste water generation left for irrigation = 184 m³/day
- Total treated effluent generated left for irrigation during the year 184m³ x 300 days = 55200m³/year.

(Annexure-3)

Effluent Treatment Plant detail

Effluent is an out flowing of water or gas from a natural body of water, all from a human made structures. The meat industry uses large quantities of water. In this process effluents in slaughterhouse originate from lairage, slaughter and bleeding, dressing, paunch handling, rendering, processing and cleaning. Efficient disposal of effluent is important because of the possible pollution of water for the purpose of treatment of effluent. Slaughterhouse has an ETP which treats effluent in 3 different stages – Primary, Secondary and Tertiary.

Primary treatment includes 4 oil and grease traps, 3 holding tanks, 2 chemical dosing tanks, equalization tanks and a primary setting tank. Secondary treatment includes 2 stage activated sludge based biological treatment and setting tank. Tertiary treatment includes sand filter and activated carbon filter. Treated effluent is recycled for irrigation purposes in Karnal Technology, agreemental land and gardening purpose in slaughterhouse premises, washing boiler and cooling towers. Sludge is dewatered by Sludge dewatering system, and in sludge drying beds(both) which is further reused as organic manure.

For achieving the objectives :-

- Eliminate threat of diseases.
- Convert the effluent into a readily re-usable resource.
- Conservation of water and nutrients.
- Treated Effluent that can be safely discharged into agricultural land.

The details of ETP of Al-Nasir Exports Pvt. Ltd. are as follows:

Sl. No	Description	Quantity in Nos.
1	Oil and grease trap tank	1
2	Solid separators/screen	2
3	Holding tank	1
4	DAF SYSTEM	1
5	Equalization Tank FMT	1
6	PST tank	1
7	Aeration tank 1	1
8	Secondary Clarifier 1 Aeration tank 2	1
9	Secondary Clarifier 2 Filter feed tank	1
10	Disinfection tank	1
11	Sand filter	1
12	Activated Carbon filter	1
13	Treated water tank	1
14	Sludge drying beds	4
15	Oil and grease trap tank	1
16	Solid separators/screen	2
17	Holding tank	1
18	DAF SYSTEM	1
19	Sludge dewatering system	1

(Annexure-4)

Effluent Treatment Plant Detail

S. No.	Description	Size/Volume
1.	Oil & Grease Trap	7.0m x 3.0m x 2.0m
2.	Equalization Tank	20.0m x 10.0m x 3.0m
3.	Flash Mixing tank	2.5m x 3.5m
4.	Primary Clarifier	10.0m x 4.0m
5.	Aeration Tank-I	22.0m x 11.0m x 3.5m
6.	Secondary Clarifier-I	10.0m x 3.5m
7.	Aeration Tank-II	20.0m x 10.0m x 3.5m
8.	Secondary Clarifier-II	10.0m x 3.5m
9.	Sand Filter	1.5m x 2.5m
10.	Activated Carbon Filter	1.5m x 2.5m
11.	Treated Water Storage Tank	16.0m x 10.0m x 3.5m

The above specifications of effluent treatment plant have been received from the report provided by Al Nasir Exports Pvt. Ltd. .

(Annexure-5)

CPCB Protocol for Water usage

As per Ministry of Environment, Forest & climate change recommendation, for the application of treated effluent the requirement varies from soil to soil and crop to crop. The average effluent requirement varies from 170-225 M3 per hectare per day for irrigation of sandy loam soils.

Soil Structure	Effluent loading rate (m3/ha/day)
Sandy loam	170-225

Existing arrangement for treatment of effluent generated

During the typical year the slaughterhouse generated effluent about 353 M3/day. The slaughterhouse has fully fledged effluent treatment plan to treat the generated effluent as per norms of CPCB and also mentioned in ETP adequacy report made by ABM Environment Consultants, Ghaziabad.

The slaughterhouse has installed primary and secondary effluent treatment on the basis of maximum effluent generated 204 m3/day.

The primary effluent treatment system has physical and chemical treatment. The secondary system is based on activated sludge system and acts as a biological treatment for effluent. The third phase is the filtering phase. The slaughterhouse consists of Sand and Activated Carbon filters respectively. As per ETP adequacy report the capacity of the ETP plant is considered as adequate to handle the generated effluent from the plant at operational capacity of 500 slaughtering of animals. The treated effluent assessed by ABM Environment Consultants, Ghaziabad 2012 Year and found that treated effluent quality is within the norms.

(Annexure-6)

Command area identified

A detailed survey of the area is carried out to find the plantation pattern. It has been observed that the area of the slaughterhouse used for irrigation is divided into 3 parts i.e. 0.884 ha under Karnal Plantation Technology, about 0.35 ha area under gardening and 4.49 ha under cropping.

As per soil testing report, the soil of the slaughterhouse (used for irrigation) is sandy loam.

The slaughterhouse owns the land area of irrigation.

The details are as follows:-

S. No.	Location	Total available land in hectares	Distance from unit (M)	Mode of effluent transport
1	Area under Karnal Technology Plantation	0.884	6 Mtrs.	Pipeline
2	Area under gardening	0.35	Inside the premises	pipeline
3	Area under Cropping/ Agreemental Land	4.49	100 Mtrs.	Pipeline
	Total	5.724		

(Annexure-7)

Physico-chemical properties of soil

S. No.	Description	Result
1.	pH	7.84
2.	Potassium (K)	214.3
3.	Sodium (Na)	258.6
3.	Bulk density	1.29
4.	Porosity	32.5
5.	Electrical Conductivity (EC)	365
6.	Sand	89
7.	Silt	4.00
8.	Clay	7.00
9.	Phosphorus (as P ₂ O ₅)	75.6
10.	Organic Carbon	0.24

As per soil testing report provided by Noida Testing Laboratories soils of Al Nasir Exports Pvt. Ltd. are Sandy loam which is used for irrigation purposes.

(Annexure-8)

Water Consumption in the Command Area

Water required for area under Karnal Plantation technology

Water required for irrigation with 300 Days @ 225 m³/ha/day at an interval of 4 Days.

Total treated effluent used $225 \text{ m}^3 \times 0.884 \text{ ha} \times 75 \text{ cycles} = 14917 \text{ m}^3$

Water required for gardening inside the slaughterhouse premises

Water required for irrigation with 300 Days @ 225 m³/ha/day at an interval of 5 Days.

Total treated effluent used $225 \text{ m}^3 \times 0.35 \text{ ha} \times 60 \text{ cycles} = 4725 \text{ m}^3$

Water required for area under Cropping

Water required for irrigation with 300 Days @225 m³/ha/day at an interval of 10 Days.

Total Treated effluent used $225 \text{ m}^3 \times 4.49 \text{ ha} \times 37 \text{ cycles} = 37379 \text{ m}^3$

Waste water utilization detail

Location	Treated waste water as per CPCB protocol & crop requirement	Area in ha	Effluent used (M ³)
Area under Karnal Technology	225 X 75 cycles = 16875	0.884	14917
Area under gardening	225 X 60 cycles = 13500	0.35	4725
Area under cropping	225 X 37 cycles = 8325	4.49	37379
Total		5.73	57021

The total 5.73 ha of land availability has been identified. Hence, the quantity of effluent to be used in identified command area shall be 14917 m³/year for Karnal plantation, 4725 m³ under gardening and 37379 m³ under cropping. **The total utilization of treated effluent will be 57021 m³/year, which is higher than compared to effluent generated 55200 m³/year by the slaughter house.**

So the waste water consumption is more than waste water generation by Al Nasir Exports Pvt. Ltd. which is as per CPCB/UPPCB norms. Therefore we can conclude from the above data and records provided by the slaughterhouse that this irrigation plan is adequate.

(Annexure-9)

The Karnal Technology & its performance

In this method of plantation, trees are grown on ridges and treated effluent is disposed off in furrows. The amount of the effluents to be disposed off depends on the age, type of plants, climatic conditions, soil texture and quality of effluent. It is possible to dispose off treated effluent through this technique.

This technique utilizes the entire biomass as living filter for supplying nutrients to the soil and plant. Irrigation renovates the effluent for atmospheric recharge and ground storage. Further as forest plants are used for fuel, wood, timber or pulp there is no chance of pathogens, heavy metals and organic compounds to enter into the human food chain system.

Though most of the plants are suitable for utilizing the effluents, yet those tree species which are fast growing can transpire high amounts of water and are able to withstand high moisture content. The root environments of these plants are most suitable for such purposes. Eucalyptus is one such specie which has the capacity to transpire large amounts of treated effluent and remains active throughout the year.

This system generates gross returns from the sale of fuel wood. The sludge accumulating in the furrows along with the decaying forest litter can be exploited as an additional source of revenue. This technology does not require highly skilled personnel and restoring environment to generate biomass for improving organic carbon, better production, productivity and fertility of soil. Al Nasir Exports Pvt. Ltd. adopted the Karnal Technology in 0.88 ha of its own land and planted eucalyptus in this area, which gives fuel wood, as well as for financial gain.

Plantation done by Al Nasir is not only economically beneficial but also helps in maintaining healthy environment for plants as well as human beings. Under Karnal Technology the remains of sludge in trenches is mixed with animal excreta and defoliated leaves which improves organic carbon in the soil after decomposition. It not only improves soil health but also the micro climatic conditions.

Therefore it is primarily seen that the performance of Karnal Technology is feasible for treated effluent consumption, financial gain by selling wood products, improving soil health and micro climatic conditions.

Work force deployed for irrigation management plan

Al Nasir Exports Pvt. Ltd. has:

ETP INCHARGE –

- 1 SHARIK KHAN (POST-Graduate Environmental Biotech).

SKILLED STAFF-

1. RAMSIMRAN
2. AARIF
3. GULZAR
4. SHAKIB
5. RASHID
6. BILAL
6. SAJID

(Annexure-10)

Conclusion-

- ✓ The waste water usage is more than the waste water generated by Al Nasir Exports Pvt. Ltd.
- ✓ Hence the Irrigation Management Plan is adequate as per the data provided by Al Nasir Exports Pvt. Ltd.
- ✓ This report is made on the basis of data provided by slaughter house. It should not be used as a legal document.

Suggestions-

1. This report is feasible when farmers agree to use the treated effluent in irrigation of crops.
2. Al-Nasir Exports Pvt. Ltd. Is adopting Kamal Technology.
3. Technical expertise is required for carrying out the Kamal Technology.
4. Irrigation Management Plan should be revised at least in every 3 years by an expert institute.
5. Lagoon should be as per norms of CPCB.
6. Suggestions given in ETP adequacy report/CPCB/UPPCB regarding water quality must be followed/implemented.


(Y. K. Singh)
Agronomist,
AICRIP, Rice


(Manoj Mishra)
Assistant Director
Directorate of Research


Director
Agricultural Experiment Station
C.S. Azad Univ. of Agri & Tech
Kanpur

CONSENT ORDER

Ref No. -
78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 12/03/2020

To ,

Shri MOHD SAALIM QURESHI
M/s AL NASIR EXPORTS PVT LTD
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No :6933040

Dated :12/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. AL NASIR EXPORTS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:30:58 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:31:11 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. AL NASIR EXPORTS PVT LTD vide

Consent Order No. 6933040/ Water

Dated : 12/03/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4 KLD	Septic Tank
2	Industrial	200 KLD	ETP

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	4 KLD
2	Total Suspended Solids	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	BOD	As per E.P Rules 1986
5	Oil & Grease	As per E.P Rules 1986

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Quantity of Discharge	200 KLD
5	Oil & Grease	As per E.P Rules 1986

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1- The industry shall follow the guidelines for the utilization of treated effluent in irrigation, which are available on the website of CPCB at the web link <http://cpcb.nic.in/NGT/Guidelines-UTE-irrigation.pdf>
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 4- The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 hours basis.
- 5- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 6- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 7- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 8- The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 9- The industry shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 10- The industry shall use the brine solution or de-freezing in the place of salt to preserve the raw hides to reduce the TDS in the effluent.
- 11- The industry shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 12- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 13- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 14- The flow meter should be installed and the industry should appoint skilled and qualified persons to operate the ETP.
- 15- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should follow the Karnal Technology for the disposal of treated effluent and under no circumstance the water waste of the industry should reach any surface water body.
- 18- The industry should submit the EIA study report in triplicate after the compilation of the same.
- 19- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 20- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 23- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986 as amended.
- 24- The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 x7 Hours basis.
- 25- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 26- The flow meter should be installed at inlet of Kernel Technology and log book should be maintained.

27- The industry should submit the irrigation plan approved or authenticated by the reputed Agricultural University.

Issued with the permission of competent authority .

Ashok
Kumar
Tiwar

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1

U.P. Pollution Control Board

CONSENT ORDER

Dated : 26/02/2020

Ref No. -
78872/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

To ,

Shri MOHD SAALIM QURESHI
M/s AL NASIR EXPORTS PVT LTD
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No. 6936348

Dated : 26/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL NASIR EXPORTS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
 3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Ashok
Kumar
Tiwarei

Digitally signed
by Ashok Kumar
Tiwarei
Date:
2020.02.13
12:22:29 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O

C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok
Kumar
Tiwarei

Digitally signed
by Ashok Kumar
Tiwarei
Date:
2020.02.13
12:22:29 +05'30'

C.E.O

C-1

U.P. Pollution Control Board

Dated : 26/02/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 6 TPH	wood	1	Particulate Matter	30 mt. stack from G.L with multi cyclone dust collector
2	2x 1010 KVA D.G Set	H.S.D	3,4	Sulphur Dioxide	each minimum 6.40 mt. from the nearest roof
3	D.G Set 500 KVA	H.S.D	2	Sulphur Dioxide	minimum 4.5 mt. above nearest roof

- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E.P Rules 1986
2	2,3,4	Sulphur Dioxide	As per E.P Rules 1986

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control

- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
 14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
 15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
 16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
 17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
 18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf .
 20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
 21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

- 1- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit i.e. M/s International Agro Foods, Khasra No-2764, 2765, 2766, Vill-Bhoorgarhi, Dasna, Ghaziabad. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 4- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 5- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 6- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 7- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..
- 8- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 9- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 11- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1



NOIDA TESTING LABORATORIES

(A Government Approved Testing Laboratory)

(An ISO : 9001 : 2015, 14001 : 2015 & ISO 45001 : 2018 & NABL Accredited Laboratory)

Analyzing for an Assured Future

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369



Certificate No. : TC-6814

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Waste Water	WW-270921-013	01/10/2021

Issued To: M/s. Al- Nasir Exports Pvt. Ltd.
Khasra No.- 2761, Bhoor Gadhi Road, Bhoor Gadhi Dasna, Ghaziabad (U.P.) India

AMPLING & ANALYSIS DATA

Sample Drawn On : 27/09/2021
Sample Collected By : NTL
Sample Description : ETP Outlet
Sample Quantity/Packing detail : 1 lit./Plastic Cane
Weather Conditions : Normal
Analysis Duration : 27/09/2021 to 01/10/2021

TEST RESULTS					
S. No.	Parameter	Test Method	Results	Units	Limits as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.54	-	6.0-9.0
2.	Color	IS:3025(Part-4):1983	Colorless	-	-
3.	Total Dissolved Solid (TDS)	IS:3025(Part-16):1984	875.0	mg/l	-
4.	Total Suspended Solid (TSS)	IS:3025(Part-17):1984	23.0	mg/l	100.0
5.	Chemical Oxygen Demand(as O ₂)	APHA 5220 B:2005	89.0	mg/l	250.0
6.	Biological Oxygen Demand(as O ₂)	IS:3025(Part-44):1993	15.0	mg/l	30.0
7.	Oil & grease	IS:3025(Part-39):1984	<1.0	mg/l	10.0

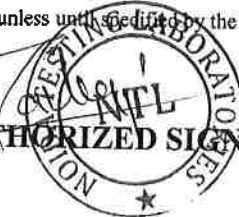
Remarks: Test parameters coming in under limit, prescribe limits are given by MoEF/Central Pollution Control Board.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301
Branch Office : IP-2, Haridwar, Uttarakhand
Branch Office : Gayatri Nagar, Katgodam, Haldwani, Uttarakhand
E. : noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



Analyzing for an Assured
Future

NOIDA TESTING LABORATORIES

(A Government Approved Testing Laboratory)

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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369



Certificate No. : TC-6814

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-270921-014	01/10/2021

Issued To: **M/s. Al- Nasir Exports Pvt. Ltd.**
Khasra No.- 2761, Bhoor Gadhi Road, Bhoor Gadhi Dasna, Ghaziabad (U.P.) India

Sampling & Analysis Data

Sample Drawn On : 27/09/2021
Sample Received On : 27/09/2021
Sample Description : Soil Sample
Sample Quantity : 2.0 Kg
Sample Drawn By : Laboratory
Analysis Duration : 27/09/2021 to 01/10/2021

Sl. No.	Parameters	Unit	Results	Test Method
1.	pH	-	7.84	IS:2720(Part-26)
2.	Electrical Conductivity at 25° C (1:5suspension.)	µmhos/cm	365	IS:2720(Part-21)
3.	Sodium (as Na)	(mg/kg)	258.6	STP/SOIL
4.	Water holding capacity	(%) by mass	24.7	STP/SOIL
5.	Potassium (as K)	(kg/ha)	214.3	STP/SOIL
6.	Texture			
	Sand	(%) by mass	89.0	STP/SOIL
	Clay	(%) by mass	7.00	STP/SOIL
	Silt	(%) by mass	4.00	STP/SOIL
7.	Soil Texture	-	Sandy Soil	STP/SOIL
8.	Calcium (as Ca)	(mg/kg)	574.6	STP/SOIL
9.	Magnesium (as Mg)	(mg/kg)	298.4	STP/SOIL
10.	Sodium Absorption Ratio (SAR)	-	2.18	STP/SOIL
11.	Cation Exchange Capacity (CEC)	(meq/100gm)	1.47	STP/SOIL
12.	Available Phosphorus (as P)	Kg/ha	75.6	STP/SOIL
13.	Organic carbon	(%) by mass	0.24	STP/SOIL
14.	Porosity	(%) by mass	32.5	STP/SOIL
15.	Permeability	(cm/hr),	5.65	STP/SOIL
16.	Bulk Density	(g/cm ³)	1.29	STP/SOIL
17.	Particle Density	(g/cm ³)	2.08	STP/SOIL
18.	Nitrogen (as N)	Kg/ha	75.6	STP/SOIL
19.	Zinc (as Zn)	mg/kg	48.59	STP/SOIL

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office : IP-2, Haridwar, Uttarakhand

Branch Office : Gayatri Nagar, Katgodam, Haldwani, Uttarakhand

E. : noida.laboratory@gmail.com, info@noidalabs.com W. : www.noidalabs.com



सत्यमेव जयते

INDIA NON JUDICIAL Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP02172335025547T
Certificate Issued Date : 16-Oct-2021 12:14 PM
Account Reference : NEWIMPACC (SV)/ up14076604/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference : SUBIN-UPUP1407660493744635364934T
Purchased by : AL NASIR EXPORTS PVT LTD
Description of Document : Article 5 Agreement or Memorandum of an agreement
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : HINDON ORGANIC PVT LTD
Second Party : AL NASIR EXPORTS PVT LTD
Stamp Duty Paid By : AL NASIR EXPORTS PVT LTD
Stamp Duty Amount(Rs.) : 500
(Five Hundred only)



Please write or type below this line.
This lease Agreement is made at Dasna on this 16th day of October, between M/s Hindon Organics Pvt Limited, through its Director Mr. SHAKIR HUSSAIN QURESHI S/O of Mr. ABDUL QUUIM R/O 10-B Nizamuddin west, Hazrat Nizamuddin, South Delhi, Delhi -110013 (here in after called as first Party)

AND

For Hindon Organics Private Limited

Shakir Hussain Qureshi
Authorised Signatory



For AL- NASIR EXPORTS PVT. LTD.

Al-Nasir Exports Pvt. Ltd.
Authorised Signatory

QT 0003676767

Statutory Alert:-

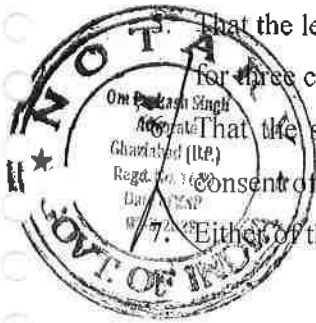
1. The authenticity of this Stamp certificate should be verified at www.e-stampstamp.com or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The scope of checking the legitimacy is on the users of the certificate.
4. In case of any discrepancy please inform the Competent Authority.

148

M/S Al-Nasir Exports Pvt limited a company formed under companies act 1956, having registered address 7A/59, channa market, karol bagh 110005 through its authorized representative Mr. NAZMUDDIN, S/o of Mr. Rahullah Khan C-148/1 Shaheen Bagh, Tayyab Masjid, Okhla, South Delhi, Delhi- 110025

Now the term of the agreement is wittness as below.

1. That the first party is in possession of land measuring 6870sq mtrs. at khasra no 1503 khata No 2722 situated at village dasna ,Eidgah road from highway to bhoorgarhi Road.
2. That the first party is the sole and absolute owner of the land detailed above.
3. That the Second party is desirous to take the above land on lease for irrigation purpose.
4. That the Lease period is 5 years and lease amount is Rs 10000 per year.
5. That the lease rental will be paid between 1st to 15th jan of every year. That if the lease rent is not paid for three consecutive year than first party shall have the every right to take possession of the land.
6. That the second Party shall not entered into any agreement to further sub lease without obtaining consent of the first party.
7. Either of the party can terminate the agreement by giving 3 months prior notice to other party.



For Hindon Organics Pvt limited

Shakir Hussain qureshi

For Al Nasir Exports Pvt Limited

Authorised Signatory

Wittness

1. SHARIK KHAN S/O SANOWAR KHAN
VILL. SHAHNAGAR, BULANDSHAHR.

2. INTZAR ALI S/O MOHD. ALIJAN
PILKHAU, HAPUR

ATTESTED

OM PRAKASH SINGH
Notary, Ghaziabad
18/10/2021



उत्तर प्रदेश UTTAR PRADESH

BB 327915

(1)

किरायेनामा (लीजडीड) वास्ते 30 वर्ष स्टाम्प अंकन-2,500/-रुपये
स्टाम्प ड्यूटी नियमानुसार वार्षिक लीजरेन्ट अंकन 10,000/-रुपये के छः
गुणे पर लीज अंकन-60,000/-रुपये पर 4 प्रतिशत की दर से अदा की
गई है।

हम कि मैसर्स अलजफर यासीन फ्रोजन फूड एक्सपोर्ट प्रा०लि०,
(PAN :AAICA2985M) खसरा नम्बर-2754, ग्राम भूडगढी डासना गाजियाबाद
द्वारा डायरेक्टर्स शाकिर हुसैन कुरैशी पुत्र अब्दुल कैय्यूम निवासी-बी-10,
हजरत निजामुद्दीन वैस्ट, नई दिल्ली-110013 व मौहम्मद सालिम कुरैशी
पुत्र मौहम्मद युसूफ कुरैशी निवासी-टी-378, फर्स्ट फ्लोर, चमेलीयन
रोड, आहाता किदारा, दिल्ली-110006 प्रथमपक्ष सम्पत्ति मालिक।

UID :3725 1789 2138 & UID :4170 7084 3020

एवम् मैसर्स अलनासिर एक्सपोर्ट प्रा०लि० (PAN :AADCA2047H) खसरा
नम्बर-2761 व 2762 व 2763 व 2765, ग्राम भूडगढी डासना गाजियाबाद
द्वारा प्रतिनिधि नजमुद्दीन खान पुत्र श्री रुहुल्लाह खान
निवासी-सी-148/1, शाहीन बाग, तय्यब मस्जिद, ओखला, दिल्ली-110025
द्वितीयपक्ष किरायेदार। UID :4733 4057 3142

Shauir

[Signature]

[Signature]



उत्तर प्रदेश UTTAR PRADESH

V 771656

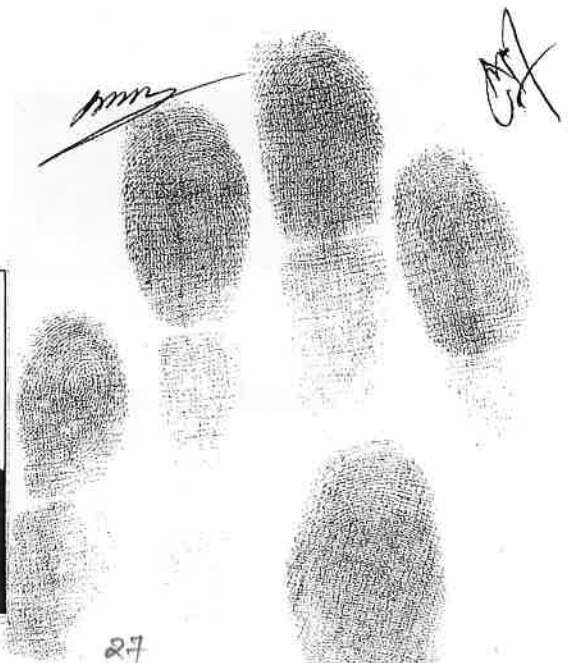
(2)

विदित हो कि ग्राम डासना, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नम्बर-2754, भूमि रकबई 0.8840 हैक्टेयर अर्थात् 8840 वर्ग मीटर की प्रथमपक्ष कम्पनी मालिक व काबिज हैं। तथा न्यायालय उप जिलाधिकारी/सहायक कलेक्टर प्रथम श्रेणी गाजियाबाद वाद संख्या-19/09-10 अन्तर्गत घारा 143 उ०प्र०ज०वि०अधि०, ग्राम डासना परगना डासना तहसील व जिला गाजियाबाद मैसर्स अलजफर यासीन फ़ौजन फूड एक्सपोर्ट प्रा०लि० बनाम उत्तर प्रदेश सरकार, आदेश दिनांक

Shari-2



VIRENDRA PA
Ct. No. 56, Tehsil





उत्तर प्रदेश UTTAR PRADESH

V 771657

(3)

27.08.2010 को निम्न आदेश पारित किया, आदेश दिनांक 27.08.2010 ग्राम इन्दरगढी डासना देहात की खतौनी वर्ष 1416-1421 फसली के खाता नम्बर-1771 खसरा नम्बर-2754 रकबा 0.8840 हैक्टर में से रकबा 0.2946 हैक्टर लगानी फर्द फांट को तहसीलदार गाजियाबाद की आख्या एवं शासन आदेश के क्रम में आकृषिक घोषित किया गया। एवं वाद संख्या-टी-20161128011076 ग्राम डासना परगना डासना तहसील व जिला गाजियाबाद खतौनी वर्ष 1422-1427 फसली के खाता नम्बर-02881 खसरा नम्बर-2754मि०, रकबा 0.5894 हैक्टर लगानी फर्द फांट अन्तर्गत धारा

Shari 2



VIRENDA

Ch. No. 50, Tensil Compound



उत्तर प्रदेश UTTAR PRADESH

V 771658

(4)

143 उ0प्र0ज0वि0अधि0, मैसर्स अलजफर यासीन फ्रोजन फूड एक्सपोर्ट प्रा0लि0 बनाम उत्तर प्रदेश सरकार आदेश दिनांक 11.02.2016 शासन आदेश के क्रम में आकृषिक घोषित किया गया । उक्त सम्पत्ति आज दिन तक प्रथमपक्ष की ओर से हर प्रकार के बन्धक भार, सरकारी देनदारी आदि से मुक्त है कहीं अन्य जगह आड रहन बय हिबै महायदाबय आदि में गस्त नहीं है। उक्त सम्पत्ति को द्वितीयपक्ष किरायेदार ने प्रथमपक्ष मालिक से अंकन-10,000/-रूपये प्रति वर्ष (दस हजार रूपये) किराये पर दिनांक 01.01.2017 से बाजिव मुददत 30 वर्ष यानि दिनांक 31.12.2046 तक के लिये किराये पर लिया है, और प्रथमपक्ष मालिक ने लीज/किराये पर दी है निम्नलिखित शर्तों की पाबन्दी हम दोनों पक्षगण व हमारे वारसान पर रहेगी।

Shari-2



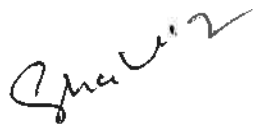
VIRENDRA
Ch. No. 56, Tehsil

(5)

1-यह कि उक्त सम्पत्ति का प्रति वर्ष लीजरेन्ट / किराया अंकन-10,000 / - रूपये होगा। जो दोनों पक्षों को मान्य है इसमें अन्दर मियाद कमी बेशी करने का अधिकार किसी भी पक्ष को नहीं होगा।

2-यह कि द्वितीयपक्ष किरायेदार हर वर्ष की 1 से 15 जनवरी तक प्रथमपक्ष मालिक को किराया पेशगी देते रहेगे, और रसीद अदायगी किराया लेते रहेगे। बिना तहारीरी सबूत उजर अदायगी किराया द्वितीयपक्ष किरायेदार का अमान्य होगा।

3-यह कि द्वितीयपक्ष किरायेदार उक्त किराये पर ली गई सम्पत्ति में किसी भी अन्य व्यक्ति को शिकमी किरायेदार के रूप में आबाद नहीं करेगे। यदि करेगे तो अन्दर मियाद मये शिकमी किरायेदारी फोरन काबिज बेदखली के होंगे। और कब्जा लेने में प्रथमपक्ष मालिक का जो हर्जा खर्चा होगा वो बजिम्मे द्वितीयपक्ष किरायेदार होगा।



(6)

4-यह कि किन्ही भी लगातार तीन वर्ष का किराया अदा न करने की दशा में द्वितीयपक्ष किरायेदार फोरन काबिल बेदखली होंगे। और बकाया किराया को मये खर्चा नालिश द्वितीयपक्ष किरायेदार से प्रथमपक्ष मालिक को वसूल करने का पूर्ण अधिकार होगा।

5-यह कि द्वितीयपक्ष किरायेदार उक्त किराये पर ली गई सम्पत्ति में किसी प्रकार का ऐसा कोई काम या तोड फोड नहीं करेगे, जिससे प्रथमपक्ष मालिक की सम्पत्ति को कोई क्षति पहुंचे। यदि द्वितीयपक्ष किरायेदार की असावधानी से प्रथमपक्ष मालिक की सम्पत्ति को कोई क्षति पहुंचती है तो उस क्षति पूर्ति का समस्त उत्तरदायित्व द्वितीयपक्ष किरायेदार पर होगा।

6-यह कि द्वितीय पक्ष अपने कारोबार के लिये आवश्यकता अनुसार किराये पर ली गई भूमि पर नक्शा पास कराकर तामीर करें, तथा अपने कारोबारी प्रयोग में लावे, इसमें प्रथम पक्ष को कोई आपत्ति नही होगी। किरायेदारी समाप्ती के समय उक्त सम्पत्ति को खाली करते समय द्वितीय पक्ष अपने द्वारा की गई तामीर को अपने खर्चे से उठाकर खाली कर देंगे।

7-यह कि द्वितीयपक्ष किरायेदार उक्त सम्पत्ति में कोई गैर कानूनी कार्य नहीं करेगे, यदि करेगे, तो उसकी समस्त जिम्मेदारी द्वितीयपक्ष की होगी। तथा व्यापार से सम्बन्धित किसी प्रकार का कोई टैक्स या सरकारी देनदारी आती है तो उसको अदा करने की जिम्मेदारी द्वितीयपक्ष किरायेदार की होगी। प्रथमपक्ष की कोई जिम्मेदारी नहीं होगी।





(7)

8-यह कि बाद समाप्ति मियाद किरायेदार उक्त किराये पर ली गई सम्पत्ति को अपने कब्जे किरायेदारी से खाली करके प्रथमपक्ष मालिक के कब्जे में अनिवार्य रूप से सौंप देंगे।

9-यह कि 30 वर्ष पूर्ण होने पर किरायेदारी स्वतः समाप्त समझी जावेगी।

10-यह कि किरायेदार स्थानीय प्रशासन व सरकार द्वारा समय समय जारी आदेशों व कानून का पालन करेगा।

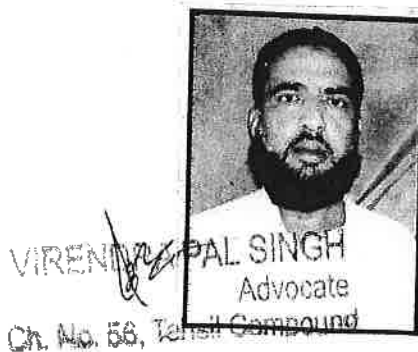
11-यह कि इस किरायेनामा की पाबन्दी दोनों पक्ष व वारसान पक्षकार पर होगी।

अतः यह किरायेनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे,इति-

Shanir

[Signature]

[Signature]



(8)

सीमा किराये पर दी गई सम्पत्ति :-

पूरब-प्लाट खसरा नम्बर-2744,

पश्चिम-रास्ता बादहू प्लाट खसरा नम्बर-2761 व 2762 व 2763 मिलकियत

मैसर्स अलनासिर एक्सपोर्ट प्रा०लि०

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दक्षिण-प्लाट खसरा नम्बर-2751 व 2752,

हस्ताक्षर प्रथमपक्ष मालिक सम्पत्ति

हस्ताक्षर द्वितीयपक्ष किरायेदार

गवाह - 21 कला आहत 56 हज़ारी बाबू

म.नं - 762 काला मौवातियान आनी चुगी
हाउस

गवाह -

Tek Singh

S/o Bhagat Singh

Tekud Comp Comp

दिनांक-05.02.2018 ई० मसौदा वीरेन्द्रपाल सिंह, एडवोकेट, चैम्बर नम्बर-56,
तहसील कम्पाउन्ड गाजियाबाद।

VIRENDRA PAL SINGH
Advocate
Ch. No. 56, Tehsil Compound



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EFFLUENT FOR IRRIGATION MONTH WISE

SR. NO.	MONTH & YEAR	MONTHLY USE (KL)
1	SEPTEMBER -2020	4505 (KL)
2	OCTOBER-2020	4535 (KL)
3	NOVEMBER-2020	4274 (KL)
4	DECEMBER-2020	4488 (KL)
5	JANAUARY-2021	4320 (KL)
6	FEBUARARY-2021	4150 (KL)
7	MARCH-2021	4472 (KL)
8	APRIL-2021	4394 (KL)
9	MAY-2021	4827 (KL)
10	JUNE-2021	4314 (KL)
11	JULY-2021	4198 (KL)
12	AUGUST-2021	4722 (KL)
	TOTAL	53159 (KL)

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AL NASIR EXPORT PVT. LTD.

EFFLUENT GENERATION MONTH WISE

SR. NO.	MONTH & YEAR	MONTHLY USE (KL)
1	SEPTEMBER -2020	5263 (KL)
2	OCTOBER-2020	5202 (KL)
3	NOVEMBER-2020	4886 (KL)
4	DECEMBER-2020	5224 (KL)
5	JANAUARY-2021	4828 (KL)
6	FEBUARARY-2021	4624 (KL)
7	MARCH-2021	5062 (KL)
8	APRIL-2021	4904 (KL)
9	MAY-2021	5235 (KL)
10	JUNE-2021	4963 (KL)
11	JULY-2021	4525 (KL)
12	AUGUST-2021	5442 (KL)
	TOTAL	60158 (KL)

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2761, भुरगड़ी, डालना - गाजियाबाद

मान्यवर,

निवेदन इस प्रकार है कि प्राचीन
मसूरी के विस्तार है। जिनका 1 बिना
खसरा नं० 2667 खसरा 3.7023 हैक्टर है,
और आपकी कंपनी के पास स्थित है। प्राचीन
उक्त खेत में गेहूँ, धान, भिण्डी, मक्का ज्वार-बाजरा
आदि फसलों की खेती करते हैं। प्राचीन
सिंचाई है। आपके उद्योग का शोधित उपवाह का
पानी सिंचाई के लिए आवश्यकता है। कृपया मुझे
सिंचाई हेतु शोधित जल आपूर्ति करने का कष्ट
करे आपकी आति कृपा होगी

प्राचीन

- 1 अनीस - Anis
- 2 नफीस - Nafis
- 3 रहेश - Rishi
- 4 लरया - Larya
- 5 इमरान - Imran
- 6 रिजवान - Rizwan



उद्घरण खतौनी

उद्घरण क्रमांक : 119742202111288

ग्राम क्रमांक : 119742		ग्राम का नाम / परगना : इसना(इसना)		तहसील : गजियाबाद	जनपद : गजियाबाद	फसली वर्ष : 1428-1433	भाग : 1
खता खतौनी क्रम संख्या	खतेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौतिक अधिकार प्रारम्भ होने का वर्ष	खते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खतेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आजा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आजा देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।							
04731	शरीफ / लियाकत / मसूरी हनीफ / लियाकत / मसूरी रहीस / लियाकत / मसूरी अनीस / लियाकत / मसूरी नफीस / लियाकत / मसूरी शहजाद / जरीफ / मसूरी फरयाद / जरीफ / मसूरी इमरान / जरीफ / मसूरी रिजवान / जरीफ / मसूरी	पू.1389फ	2667मि	3.7023		शा.प्र.सिडिकेट बैंक मसूरी के बंधक विलेख दि.8.1.11 के अनुसार अनीस पुत्र लियाकत नि. ग्राम ने अपनी भूमि खता नं.2149 ख.नं. 2667 बंधक रख 80000/- ऋण लिया।ह.अ.र.का.22.2.11 शा.प्र.सिडिकेट बैंक मसूरी के बंधक विलेख दि.5.1.11 के अनुसार नफीस पुत्र लियाकत नि. ग्राम ने अपनी भूमिखता नं.2149 ख.नं. 2667 बंधक रख 80000/- ऋण लिया।ह.अ.र.का.22.2.11 शा.प्र.सिडिकेट बैंक मसूरी के बंधक विलेख दि.11.4.11 के अनुसार शहजाद पुत्र जरीफ व शरीफ पुत्र लियाकत नि. मसूरी ने अपनी भूमि खता नं.2149 ख.नं.2667, बंधक रख 100000/- ऋण लिया।ह.अ.र.का.5.5.11	1426-फ भूमि बंधक पत्र यूनियन बैंक ऑफ इंडिया शाखा इसना द्वारा इमरान पुत्र जरीफ निवासी ग्राम मसूरी ने अपनी भूमि खता नं. 4038 के खसरा नं. 2677 व खता नं. 3773 के खसरा नं. 2667मि. को बंधक रख दिनांक 18.04.19 को अंकन रु.65,000/- का ऋण लिया। ह.अ.र.का. 07.06.19। 1427-फ भूमि बन्धक पत्र सिडिकेट बैंक

शा.प्र. सिंडीकेट बैंक मसूरी के बंधक विलेख दि. 27.10.12 के अनुसार शरीफ पुत्र लियाकत नि.मसूरी ने अपनी भूमि खाता नं.2149 ख.नं.2667, बंधक रख 225000/- ऋण लिया।ह.अ.र.का. 19.11.12	शाखा मसूरी गाजियाबाद द्वारा हनीफ पुत्र लियाकत निवासी ग्राम मसूरी ने अपनी भूमि खाता नं. 4038 के खसरा नं. 2677/1 व खाता नं. 3773 के खसरा नं. 2667 को बन्धक रख दिनांक 13.02.2019 का अंकन रु 266000/- का ऋण लिया। ह.अ.र.का. 18.02.2020।
शा.प्र. सिंडीकेट बैंक मसूरी के बंधक विलेख दि. 22.07.13 के अनुसार शरीफ पुत्र लियाकत व शहजाद पुत्र जरीफ नि. मसूरी ने अपनी भूमि खाता नं.2149 ख.नं.2667 बंधक रख 245000/- ऋण लिया।ह.अ.र.का. 07.08.13	
शा.प्र. सिंडीकेट बैंक मसूरी के बंधक विलेख दि. 17.06.14 के अनुसार नफीस पुत्र लियाकत नि. मसूरी ने अपनी भूमि खाता नं.2149 ख.नं.2667 बंधक रख 140000/- ऋण लिया।ह.अ.र.का. 26.06.14	
शा.प्र. उ.प्र. सह. ग्राम वि. बैंक गा.बाद के बंधक विलेख दि.22.1.15 अनुसार शरीफ पुत्र लियाकत नि. ग्राम ने अपनी भूमि खाता नं.2149 ख.नं. 2667 बंधक रख 200000/- ऋण लिया।ह.अ.र.का. 27.1.15	

1422-फ. भूमि बन्धक पत्र कृते सिडिकेट बैंक शाखा मसूरी गानियाबाद के अनुसार रहीस पुत्र लियाकत अली निवासी ग्राम मसूरी गा0बाद ने अपनी भूमि ग्राम डसना के ख.न. 2667 को बन्धक रख अकल 200000/- रु ऋण लिया । ह.अ.र.का. 3.7.15 ।

1423-फ. भूमि बन्धक पत्र यूनियन बैंक ऑफ इण्डिया गा0बाद के अनुसार शरीफ पुत्र लियाकत निवासी मसूरी गा.बाद ने अपनी भूमि खाता न. 3773 के ख.न. 2667मि को बन्धक रख आज दिनांक 19.12.15 को 280000/- रु ऋण लिया । ह.अ.र.का. 5.1.16 ।

1423-फ. भूमि बन्धक पत्र यूनियन बैंक ऑफ इण्डिया शाखा डसना गा0बाद के अनुसार अनीस पुत्र लियाकत नि. मसूरी गा0बाद ने अपनी भूमि खाता न. 3773 के ख.न. 2667म को बन्धक रख 280000/- रु ऋण लिया । ह.अ.र.का. 24.2.16 ।

1423-फ. भूमि बन्धक पत्र 30अ0 सहकारी ग्राम विकास बैंक लि0 शाखा गा0बाद के अनुसार शरीफ पुत्र लियाकत निवासी मसूरी ने दिनांक 18.3.16 को अपनी भूमि खाता न. 3773 के ख.न. 2667 को बन्धक रख अकल 300000/- रु ऋण लिया । ह.अ.र.का. 26.3.16 ।

1423-फ. भूमि बन्धक पत्र यूनियन बैंक ऑफ इण्डिया शाखा दासना द्वारा शहजाद व फरियाद पुत्रगण जरीफ ने अपनी भूमि खाता नं. 3773 के ख.नं. 2667मि को बन्धक रख अकन 120000/- रु ऋण लिया । ह.अ.र.का. 1.6.16 ।

1426-फ लैटर पेंड गेल (इंडिया) लिमिटेड एन0सी0आर0 (लैस ओ0 एण्ड एम0) प्लाट नं0 24 सेक्टर 16ए नोएडा 201301 जिला गौतमबुद्धनगर के पत्रांक गेल / नोएडा / एन0सी0आर0 - ओ0 एण्ड एम / तह0 गा0बाद / 30प्र0 4365 दिनांक 07.01.19 पर पृष्ठांकित आदेश तहसीलदार गाजियाबाद दिनांक 08.01.19 के अनुपालन में ग्राम दासना के खसरा नं0 2719, 2720, 2730, 2729, 2728, 2731, 2732, 2723, 2756, 2757, 2758, 2629, 2620, 2630, 2631, 2667, 2650, 2649, 2643, 2641, 2651, 2652, 2640, 2639, 2654, 2656, 2575, 2576, 2577, 2590, 2589, 2588, 2587, 2586, 2582, 2500, 2331, 2583, 2584, 2506, 2505, 2504, 2503, 2501, 2502, 2503, 2329, 2019, 2020, 2021, 1996, 1991, 1992, 1995, 19994, 1982, 1999, 2000, 1992, 2001, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2011, 2013, 1833, 1832, 1831, 1824, 1823, 1818, 1817, 1814, 1813, 1811, 1812, 1810, 1809, 1808, 1807, 1793, 1794, 1795, 1792, 1791, 1784, 1783, 1782, 1780, 1777, 1776, 1775, 1774, 1071, 1072, 1773, 1781 के नीचे से भूमिगत पाईप लाईन बिछायी गयी है । पाईप लाईन के 30 मीटर के अन्तर्गत पेड़ लगाना, कुआ , बोरिंग, खुदाई, पक्का व कच्चा भवन का निर्माण वर्जित है । ह.अ.र.का. ।

2

13

₹ 170.00

3.7023

1

कुल गाटे- एक कुल क्षेत्रफल- तीन दशमलव सात शून्य दो तीन (हैक्टेयर) कुल भू-राजस्व - एक सात शून्य दशमलव शून्य शून्य रुपये

Data Digitally Signed by: SHWETA JINDAL



सक्षम अधिकारी: RAJIV TYAGI
तहसील: गाजियाबाद जनपद: गाजियाबाद

उपरोक्त उद्घरण खतौनी का वेरीफिकेशन <http://mohuhalekh.gov.in> Website पर जाकर किया जा सकता है।

दिनांक एवं समय: 08-11-2021 01:54:39

❶ यह उद्घरण खतौनी इलेक्ट्रॉनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।



सेवा में,

श्रीमान प्रबंधक महोदय

मैलर्स - अल-नारिर एक्सपोर्ट प्रा. लि.

2361, नुरमदी, डायना - गानियाबाद

मान्यवर,

निवेदन इस प्रकार है कि प्राथीगण मसूरी के किसान हैं।
जिनका किला खसरा नं. 2663 रकबा 0.1083 हैकटेर
है। और आपकी कंपनी के पास स्थित है। प्राथीगण
उक्त खेत में मूँदू, धान, मिण्टी, मक्का, ज्वारा - बाजरा
आदि फसलों की खेती करते हैं। प्राथी को खरब
के लिए आवश्यकता है। कृपया मुझे सिचरि देत
शौचित जल आपूर्ति करने का कार्य करें
आपकी अति कृपा होगी।

प्राथीगण

1. मै. नारिर - मै. नारिर

2. मै. नारिर - 

3

4

5

उद्धरण खतौनी

उद्धरण क्रमांक : 119742202111289



गाम क्रमांक : 119742		गाम का नाम / परगना : डासना(डासना)		तहसील : गाजियाबाद		जनपद : गाजियाबाद		फसली वर्ष : 1428-1433		भाग : 1	
खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भूमिकः अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले आधिकारी का पद		टिप्पणी			
1	_____2_____	3	4	5	6	7-12		13			
क्षेत्री : 1-क / भूमि जो संक्रान्तीय भूमिधरों के अधिकार में हो। 03480 मौ.ताहिर / बदरुल इस्लाम नि.6284 गली / मारवाडी, कुशैनगर, दिल्ली मौ.नासिर / बदरुल इस्लाम नि.6284 गली / मारवाडी, कुशैनगर, दिल्ली											
1418फ			2667मि	0.1087	1426-फ सैटर चेंड गेल (इंडिया) लिमिटेड एन0सी0आर0 (लैस ओ0 एण्ड एम0) प्लाट न0 24 सेक्टर 16ए नोएडा 201301 जिला गौतमबुद्धनगर के पत्राक गेल / नोएडा / एन0सी0आर0 - ओ0 एण्ड एम / तह0 गा0बाद / उ0प्र0 4365 दिनांक 07.01.19 पर पृष्ठांकित आदेश तहसीलदार गाजियाबाद दिनांक 08.01.19 के अनुपालन से ग्राम डासना के खसरा न0 2719, 2720, 2730, 2729, 2728, 2731, 2732, 2723, 2756, 2757, 2758, 2629, 2620, 2630, 2631, 2667, 2650, 2649, 2643, 2641, 2651, 2652, 2640, 2639, 2654, 2656, 2575, 2576, 2577, 2590, 2589, 2588, 2587, 2586, 2582, 2500, 2331, 2583, 2584, 2506, 2505, 2504, 2503, 2501, 2502, 2503, 2329, 2019, 2020, 2021, 1996, 1991, 1992, 1995, 19994, 1982, 1999, 2000, 1992, 2001, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2011, 2013, 1833, 1832, 1831, 1824, 1823, 1818, 1817, 1814, 1813, 1811, 1812, 1810, 1809, 1808, 1807, 1793, 1794, 1795, 1792, 1791, 1784, 1783, 1782, 1780, 1777, 1776, 1775, 1774, 1071, 1072, 1773, 1781 के नीचे से भूमिगत पाईप लाईन						

कुल गाटे- एक		कुल क्षेत्रफल- शून्य दशमलव एक शून्य आठ सात (हेक्टेयर)	कुल भूराजस्व - पाँच दशमलव शून्य शून्य रुपये	1	0.1087	₹ 5.00	1	0
बिछाई गयी है। पाईप लाईन के 30 मीटर के अन्तर्गत पेड लगाना, कुआ, बोरिंग, खुदाई, पक्का व कच्चा भवन का निर्माण वर्जित है। ह.अ.र.का।								
कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव एक शून्य आठ सात (हेक्टेयर) कुल भूराजस्व - पाँच दशमलव शून्य शून्य रुपये								
Data Digitally Signed by: SHWETA JINDAL			सक्षम अधिकारी: RAJIV TYAGI तहसील: गाजियाबाद जनपद: गाजियाबाद दिनांक एवं समय: 08-11-2021 01:54:48					
उपरोक्त उद्घरण खतौनी का वेरिफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।			① यह उद्घरण खतौनी इलेक्ट्रॉनिक डिजिटरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।					

सेवा में,

श्रीमान, प्रबन्धक महोदय
मैसर्स, अले-नारियर एक्सपोर्ट प्रा. लि.
२७६१, भूरगढ़ी, डारसना - गाजियाबाद

मान्यवर,

निवेदन इस प्रकार है कि प्राचीगण
मसूरी के किसान हैं। जिनका १ कित्ता खसरा
नं० २७२२ शकबा ०.६८७० हेक्टेयर है। और
आपकी कम्पनी के पास स्थित है। प्राचीगण
उक्त खेत में गेहूँ, मक्का, ज्वार, बाजरा आदि
फसलों की खेती करते हैं। प्राची को सिंचाई
हेतु आपके उद्योग का शौचित उपवाह का
पानी सिंचाई के लिये आवश्यकता है। कृपया
मुझे सिंचाई हेतु शौचित जल आपूर्ति करने
का कष्ट करे।

आपकी भर्ति क्षपा होगी।

प्राचीगण

१. इंसान अली — 

उद्धरण खतौनी

उद्धरण क्रमांक : 119742202111291



ग्राम क्रमांक : 119742		ग्राम का नाम / परगना : डासना(डासना)		तहसील : गाजियाबाद		जनपद : गाजियाबाद		फसली वर्ष : 1428-1433		भाग : 1	
खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	आधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले आधिकारी का पद	टिप्पणी				
1	_____2_____	3	4	5	6	7-12	13				
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।											
00629	इन्साफ अली / मौ० शफीक / मसूरी	1411फ	2722मि.	0.6870							
			1	0.6870	₹ 32.20	0	0				
कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव छः आठ सात शून्य (हेक्टेयर) कुल भू-राजस्व - तीन दो दशमलव दो शून्य रुपये											
Data Digitally Signed by: SHWETA JINDAL उपरोक्त उद्धरण खतौनी का वेरिफिकेशन http://upbhubdelhi.gov.in/Website पर जाकर किया जा सकता है। सक्षम अधिकारी: RAJIV TYAGI तहसील: गाजियाबाद जनपद: गाजियाबाद दिनांक एवं समय: 08-11-2021 01:55:21 यह उद्धरण खतौनी इलेक्ट्रॉनिक डिजिटल सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।											



Environmental Management System at a glance

Of

M/s AL-NASIR Exports Pvt Ltd

Bhoorgarhi Dasna Ghaziabad



Front View

(Modern slaughter house)

PREPARED BY
SUNIL KUMAR SINGH
 M.E. (Environmental Engineering)
 POLLUTION CONTROL ADVISOR
 LUCKNOW
Sksingh195647@gmail.com

स्वच्छ भारत- स्वस्थ भारत

November 2018

Sksingh195647@gmail.com
 Mob-9565458791

AL-NASIR EXPORTS PVT LTD DASNA GHAZIABAD

ENVIRONMENTAL, OCCUPATIONAL HEALTH AND SAFETY POLICY-

We at **Al-nasir Exports Pvt Ltd. Dasna**, Ghaziabad, engaged in the manufacturing of frozen meat, along with its by products bone meal (MBM), Blood meal and tallow, are committed to demonstrate continual improvement in our environment, occupational and safety performance through prevention, monitoring and control of environmental aspects and occupational health and safety hazards/risks, to ensure sustainable growth in company's operation.

To achieve the above, following shall be the key objectives.

1. Adoption of modern techniques of slaughtering, deboning, packing and transportation.
2. Use of cleaner/safer operation process in manufacturing product and by product.
3. Zero waste disposal in terms of body parts of the slaughtered animal (buffalo, sheep and goat).
4. To make use of all the non-edible components of slaughtered animal into MBM, and tallow. Thus no solid waste to be generated and to be discharge in the environment causing harm to it.
5. Minimization of use of water by recycling and reuse.
6. Treating all the generated waste water in a modern effluent treatment plant.
7. Reuse and recycling of treated effluent.

8. Discharge of treated water to make on land for irrigation by Karnal Technology and not to discharge any waste water/effluent into surface water.
9. To keep the ground water and surface water clean.
10. To keep the ambient air within prescribed standard and free from any odour and bird nuisance.
11. To follow the environmental rules and regulations under water act, air act and EPA act 1986.
12. Adopting majors and processors that focus on the prevention of occupational related accident, injuries, illness and incidents and strive to continuously improve such process.
13. All the rules and regulations related to occupational health and safety shall be followed.
14. To ensure environment ,organizational health and safety awareness and competence among all employees and different levels through appropriate training and providing necessary tools, safety equipments and take due care for health and safety of employee and society at large.
15. Integrate environment, occupational health and safety in all its decisions including those dealing with purchase of plant, equipment, machinery and material as well as selection and placement of personal.
16. Through above commitment to ensure the plant truly modern and to have sustainable growth, M/s Al-nasir Exports Pvt Ltd reaffirms its corporate commitment towards business excellence.
17. This policy is applicable to Alnasir Export Pvt Ltd Dasna Ghaziabad unit.

Director

Brief details of the unit

1. Name- M/s AL-NASIR Export Pvt Ltd
2. Plant Address- Khasra No. 2761,2762,2763,2765 and 2754
Bhoorgarhi Dasna Ghziabad
3. Owner- Mohd.Salim Qureshi (Director)
7A/42, WEA Western Chamber Channa Market Karol Bagh,
New Delhi-5
4. E-mail- al_nasir@rediffmail.com & alnasirexport@gmail.com
5. Mob. No.- 9871196074, 9871196075
6. Total Area of unit- 37139.53 square meters.
7. Location details-
 - i. Nearest highway- NH 24- 2 Km
 - ii. Railway line- 3 Km
 - iii. Human settlement- More than 1 Km
 - iv. River - Nil
 - v. Drain- Bhoorgarhi Drain
 - vi. Reserve forest- Nil
 - vii. Sanctuary- Nil
 - viii. Religious Place- Nil
8. Present Main Product- Buffalo frozen meat and sheep / goat frozen meat for export purposes-50 MT /d.
9. By product- Meat bone meal (MBM), Tallow, Hides,
10. Basic Raw Material- Buffalo 200 Numbers/day and sheep/goat 100 numbers/day
11. Export countries- Gulf countries, China and Russia
12. Registered for modern slaughter house and export with APEDA ministry of commerce Govt of India and food safety and standards authority of India. Member of National meat and poultry processing board of Govt of India. Member Delhi chamber of commerce. License from labour department of Uttar Pradesh, chief fire officer Ghaziabad, certificate of importer-exporter code from Zonal director general of Foreign trade, ministry of commerce and industry, horticulture and food processing department Govt of UP.
13. UP Pollution control Board has granted water and air consents .

14. ISO 22000:2005 for processing of frozen bone less buffalo meat by SGS and UKAS



Neat and clean AL-NASIR Export pvt. Ltd Campus



Modern effluent treatment plant

Technical Details

Facilities available at M/s AL-NASIR Exports Pvt Ltd Dasna Ghaziabad

1. Lairage
2. Completely enclosed Modern slaughtering facility
3. Rendering plant
4. Blood meal plant
5. Bio filter
6. **Complete effluent treatment plant meeting uppcb discharge norms.**
7. Solar evaporation tanks for salt water from hide preservation.
8. Irrigation of treated effluent by Karnal Technology
9. Chilling plant for frozen meat
10. Online automatic effluent analyzer
11. Neat and green campus
12. In house water and waste water laboratory
13. CCTV camera installed



Lairage for buffaloes



Slaughtering facility
and refrigerated trucks

Water and waste water details-

1. Daily consumption of water for 200 buffaloes-200kld approx.
2. Total waste water generated (effluent)including domestic effluent-180-200 kld approx.
3. **Complete ETP installed capacity- 1000kld capacity (already installed)**achieving 30 mg/lit B.O.D..
4. Presently generated and treated 200 kld effluent used for irrigation in **our own land by Karnal Teachnology method approved by MOEF and UPPCB.**
5. . No effluent goes to drain/nala/river.



Effluent treatment plant, installed capacity 1000kld based on **two stage activated sludge process**, *WITH DAF.*



Clear water storage tank at the end of ETP.

84



DESIGNED BY :	ASB ENVIRONMENT CONSULTANTS
	2, IInd MEZZANINE FLOOR,
	ANSAL SATYAM BUILDING,
	RAJ-NAGAR, CHAZIABAD,
	PHONE : 0120-2823984
	EMAIL: hgnkgupta@gmail.com
PROJECT :	M/S. A - NGR EXPORTS PM LTD.,
	NAGAR NO. 2/1 & 2/2, BANGALU, GGA
	POST: PANSE-BEL NAGAR (U.P.)
TITLE :	HYDRAULIC FLOW DIAGRAM OF EFFLUENT TREATMENT PLANT
SCALE :	DATE :
N.T.S	08 - 10 - 2012

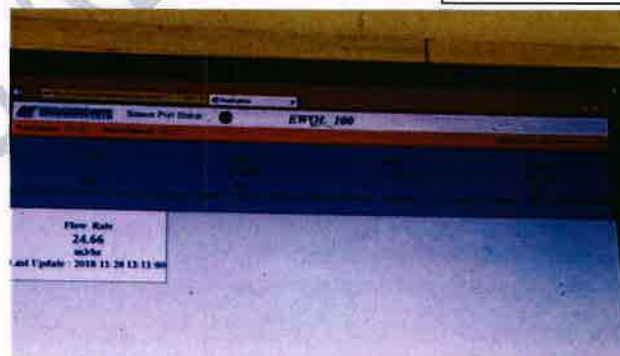




Treated water used for irrigation
by Karnal Technology Method



Online automatic effluent
monitoring equipment
installed at the end of ETP



Online display

AL NASIR EXPORT PVT. LTD.
BHOORGARH, DASNA, GHAZIABAD, U.P.

MONTH SEPTEMBER-2019

TREATED WATER (KL) FLOW METER 16.300

INITIAL READING	FINAL READING	TOTAL TREATED WATER	REMARKS
734442	734501	59.00	<u>16.300</u>

POWER CONSUMPTION

INITIAL READING	FINAL READING	MULTI FACTOR	TOTAL kWh	COST
2479.29	2479.11	43.33 x 12 =	5435.96	

CHEMICAL CONSUMPTION

ALUM	QUARTZ	UREA	G.A.P.	SODIUM HYPOCHLORITE	TOTAL CHEMICAL COST
152.5 kg	20.5 kg	135 kg	0.3 kg	200.4 kg	22.5 kg

MANPOWER

TOTAL MANPOWER	TOTAL WORKING DAYS	TOTAL COST

REMARKS

Signature
RICHARDE SIGN

Scanned by CamScanner

Dashboard

2019-11-19 12:23:20 2019-11-19 12:23:20 C:\AL NASIR EXPORT PVT LTD\GHAZIABAD

AL NASIR EXPORT PVT LTD LAST BAKED REPORT 20-10-2019 11:58

PH	mg/l	mg/l
7.13	7.13	7.13

mg/l	mg/l	mg/l
25.59	25.59	25.59

mg/l	mg/l	mg/l
21.84	21.84	21.84

mg/l	mg/l	mg/l
14.64	14.64	14.64

mg/l	mg/l	mg/l
16.91	16.91	16.91

Air details-

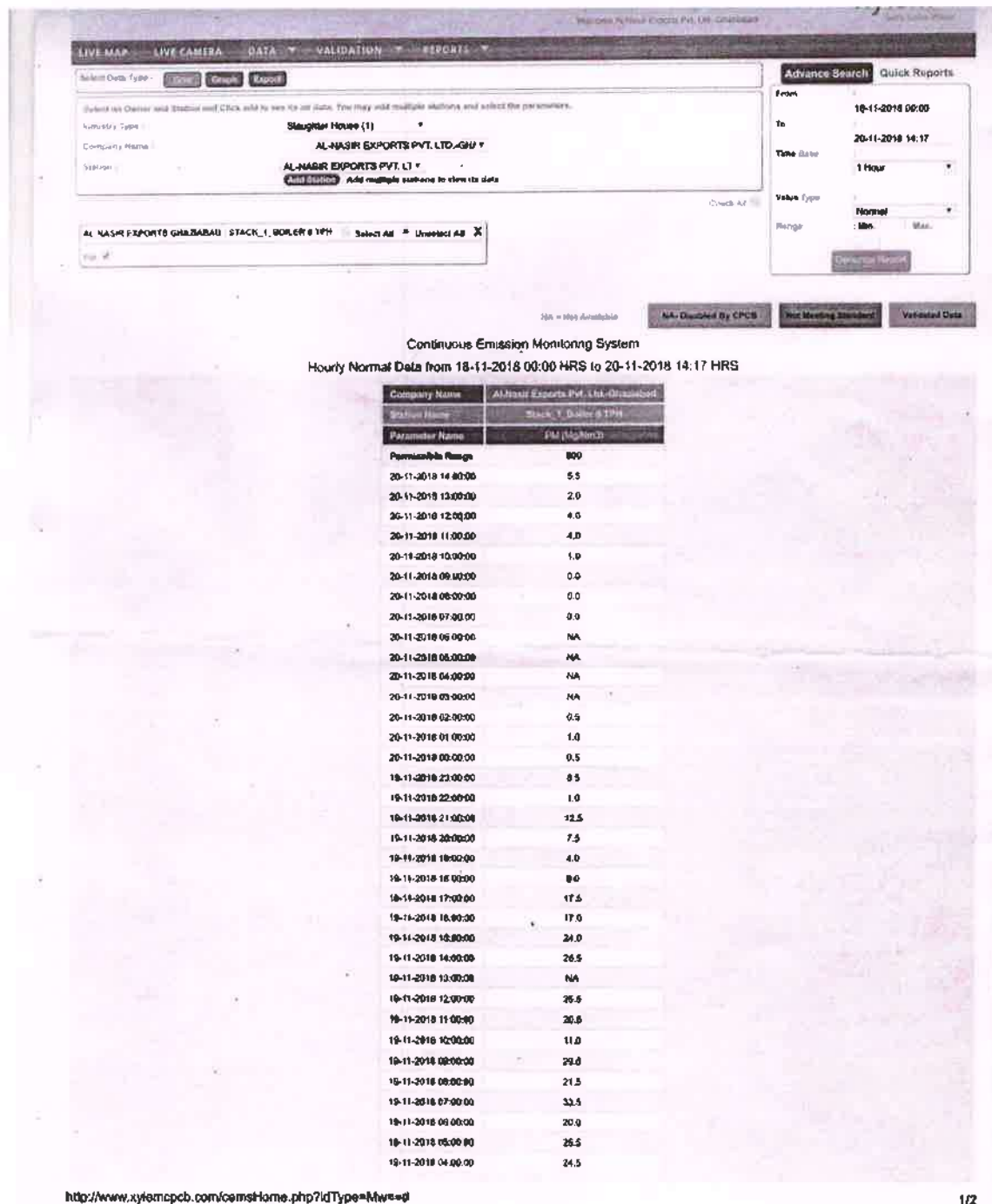
1. Fuel used- HSD for silent Diesel generator.
2. Wood for boilers.
3. Multi cyclone dust collectors installed in boiler
4. Modern Bio filter installed for control of odor from rendering plant



APCS and stack installed in the Boiler
Fitted with online stack monitor



Silent Diesel generators



Solid and non edible waste-

Bones and offal's Non edible are subjected to rendering plant where they are converted to meat bone meal (MBM) which is sold to poultry farms and tallow which is sold to soap manufacturers.

Blood meal is produced from the collected blood separately and this blood meal (in powder form) is mixed with MBM to increase the protein content of MBM.



Blood meal Plant

Rendering plant for conversion of bones etc
Into meat bone meal (MBM), packed in bags.

13

Sksingh195647@gmail.com
Mob-9565458791

Drishti-2018 : Encardio-rite Electronics Pvt. Ltd.

SiteName : AL-NASIR Gaziabad Dasna 2

Dates Between: From 2017-12-01 13:12:23 To 2021-12-20 13:12:23

DateTime Ground Water Level (m)

12/5/2017 13:48	-5.16
12/5/2017 13:49	-5.15
12/5/2017 13:49	-5.15
12/5/2017 13:49	-5.15
12/5/2017 16:21	-5.3
12/5/2017 16:22	-5.3
12/5/2017 16:22	-5.3
12/5/2017 16:22	-5.29
12/5/2017 18:00	-5.31
12/6/2017 6:00	-5.05
12/6/2017 18:00	-5.25
12/7/2017 6:00	-5.08
12/7/2017 18:00	-5.24
12/8/2017 6:00	-5.04
12/8/2017 18:00	-5.03
12/9/2017 6:00	-4.91
12/9/2017 18:00	-5.21
12/10/2017 6:00	-5
12/10/2017 18:00	-5.36
12/11/2017 6:00	-5.1
12/11/2017 18:00	-5.43
12/12/2017 6:00	-5.12
12/12/2017 18:00	-5.33
12/13/2017 6:00	-5.07
12/13/2017 18:00	-5.25
12/14/2017 6:00	-5.1
12/14/2017 18:00	-5.27
12/15/2017 6:00	-5.13
12/15/2017 18:00	-5.12
12/16/2017 6:00	-5.02
12/16/2017 18:00	-5.35
12/17/2017 6:00	-5.22
12/17/2017 18:00	-5.42
12/18/2017 6:00	-5.11
12/18/2017 18:00	-5.4
12/19/2017 6:00	-5.23
12/19/2017 18:00	-5.46
12/20/2017 6:00	-5.28
12/20/2017 18:00	-5.51
12/21/2017 6:00	-5.29
12/21/2017 18:00	-5.41
12/22/2017 6:00	-5.29
12/22/2017 18:00	-5.27

12/23/2017 6:00	-5.1
12/23/2017 18:00	-5.41
12/24/2017 6:00	-5.29
12/24/2017 18:00	-5.35
12/25/2017 6:00	-5.26
12/25/2017 18:00	-5.33
12/26/2017 6:00	-5.2
12/26/2017 18:00	-5.24
12/27/2017 6:00	-5.21
12/27/2017 18:00	-5.24
12/28/2017 6:00	-5.2
12/28/2017 18:00	-5.19
12/29/2017 6:00	-5.05
12/29/2017 18:00	-5.07
12/30/2017 6:00	-5.04
12/30/2017 18:00	-5.18
12/31/2017 6:00	-5.06
12/31/2017 18:00	-5.13
1/1/2018 6:00	-5.08
1/1/2018 18:00	-5.2
1/2/2018 6:00	-5.04
1/2/2018 18:00	-5.22
1/3/2018 6:00	-5.06
1/3/2018 18:00	-5.21
1/4/2018 6:00	-5.06
1/4/2018 18:00	-5.24
1/5/2018 6:00	-5.11
1/5/2018 18:00	-5.07
1/6/2018 6:00	-5.09
1/6/2018 18:00	-5.16
1/7/2018 6:00	-5.09
1/7/2018 18:00	-5.22
1/8/2018 6:00	-5.11
1/8/2018 18:00	-5.22
1/9/2018 6:00	-5.3
1/9/2018 18:00	-5.25
1/10/2018 6:00	-5.21
1/10/2018 18:00	-5.4
1/11/2018 6:00	-5.21
1/11/2018 18:00	-5.5
1/12/2018 6:00	-5.22
1/12/2018 18:00	-5.4
1/13/2018 6:00	-5.26
1/13/2018 18:00	-5.36
1/14/2018 6:00	-5.2
1/14/2018 18:00	-5.4
1/15/2018 6:00	-5.19

1/15/2018 18:00	-5.5
1/16/2018 6:00	-5.3
1/16/2018 18:00	-5.45
1/17/2018 6:00	-5.25
1/17/2018 18:00	-5.41
1/18/2018 6:00	-5.34
1/18/2018 18:00	-5.59
1/19/2018 6:00	-5.39
1/19/2018 18:00	-5.49
1/20/2018 6:00	-5.29
1/20/2018 18:00	-5.46
1/21/2018 6:00	-5.26
1/21/2018 18:00	-5.51
1/22/2018 6:00	-5.31
1/22/2018 18:00	-5.5
1/23/2018 6:00	-5.27
1/23/2018 18:00	-5.29
1/24/2018 6:00	-5.21
1/24/2018 18:00	-5.43
1/25/2018 6:00	-5.18
1/25/2018 18:00	-5.3
1/26/2018 6:00	-5.17
1/26/2018 18:00	-5.21
1/27/2018 6:00	-5.1
1/27/2018 18:00	-5.26
1/28/2018 6:00	-5.14
1/28/2018 18:00	-5.34
1/29/2018 6:00	-5.17
1/29/2018 18:00	-5.42
1/30/2018 6:00	-5.34
1/30/2018 18:00	-5.4
1/31/2018 6:00	-5.24
1/31/2018 18:00	-5.44
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2/1/2018 18:00	-5.48
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2/2/2018 18:00	-5.36
2/3/2018 6:00	-5.2
2/3/2018 18:00	-5.48
2/4/2018 6:00	-5.25
2/4/2018 18:00	-5.57
2/5/2018 6:00	-5.32
2/5/2018 18:00	-5.61
2/6/2018 6:00	-5.37
2/6/2018 18:00	-5.66
2/7/2018 6:00	-5.33
2/7/2018 18:00	-5.62

2/8/2018 6:00	-5.41
2/8/2018 18:00	-5.53
2/9/2018 6:00	-5.37
2/9/2018 18:00	-5.46
2/10/2018 6:00	-5.31
2/10/2018 18:00	-5.6
2/11/2018 6:00	-5.39
2/11/2018 18:00	-5.67
2/12/2018 6:00	-5.46
2/12/2018 18:00	-5.6
2/13/2018 6:00	-5.44
2/13/2018 18:00	-5.62
2/14/2018 6:00	-5.51
2/14/2018 18:00	-5.84
2/15/2018 6:00	-5.44
2/15/2018 18:00	-5.83
2/16/2018 6:00	-5.48
2/16/2018 18:00	-5.69
2/17/2018 6:00	-5.49
2/17/2018 18:00	-5.8
2/18/2018 6:00	-5.5
2/18/2018 18:00	-5.57
2/19/2018 6:00	-5.59
2/19/2018 18:00	-5.64
2/20/2018 6:00	-5.52
2/20/2018 18:00	-5.58
2/21/2018 6:00	-5.43
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2/22/2018 6:00	-5.47
2/22/2018 18:00	-5.61
2/23/2018 6:00	-5.48
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2/24/2018 6:00	-5.43
2/24/2018 18:00	-5.63
2/25/2018 6:00	-5.56
2/25/2018 18:00	-5.69
2/26/2018 6:00	-5.55
2/26/2018 18:00	-5.72
2/27/2018 6:00	-5.46
2/27/2018 18:00	-5.61
2/28/2018 6:00	-5.58
2/28/2018 18:00	-5.74
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3/1/2018 18:00	-5.64
3/2/2018 6:00	-5.5
3/2/2018 18:00	-5.58
3/3/2018 6:00	-5.45

3/3/2018 18:00	-5.87
3/4/2018 6:00	-5.62
3/4/2018 18:00	-5.74
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3/6/2018 6:00	-5.52
3/6/2018 18:00	-5.74
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3/7/2018 18:00	-5.76
3/8/2018 6:00	-5.65
3/8/2018 18:00	-5.89
3/9/2018 6:00	-5.61
3/9/2018 18:00	-5.75
3/10/2018 6:00	-5.58
3/10/2018 18:00	-5.89
3/11/2018 6:00	-5.77
3/11/2018 18:00	-5.9
3/12/2018 6:00	-5.74
3/12/2018 18:00	-5.98
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3/14/2018 6:00	-5.86
3/14/2018 18:00	-6.01
3/15/2018 6:00	-5.78
3/15/2018 18:00	-6.13
3/16/2018 6:00	-5.77
3/16/2018 18:00	-5.85
3/17/2018 6:00	-5.81
3/17/2018 18:00	-6
3/18/2018 6:00	-5.83
3/18/2018 18:00	-5.92
3/19/2018 6:00	-5.89
3/19/2018 18:00	-6.04
3/20/2018 6:00	-5.89
3/20/2018 18:00	-6.03
3/21/2018 6:00	-5.88
3/21/2018 18:00	-6.05
3/22/2018 6:00	-5.78
3/22/2018 18:00	-5.9
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3/23/2018 18:00	-5.66
3/24/2018 6:00	-5.66
3/24/2018 18:00	-5.89
3/25/2018 6:00	-5.72
3/25/2018 18:00	-5.85
3/26/2018 6:00	-5.7
3/26/2018 18:00	-5.81

3/27/2018 6:00	-5.78
3/27/2018 18:00	-6
3/28/2018 6:00	-5.81
3/28/2018 18:00	-5.94
3/29/2018 6:00	-5.9
3/29/2018 18:00	-5.93
3/30/2018 6:00	-5.96
3/30/2018 18:00	-5.84
3/31/2018 6:00	-5.77
3/31/2018 18:00	-6.07
4/1/2018 6:00	-5.98
4/1/2018 18:00	-6.1
4/2/2018 6:00	-5.96
4/2/2018 18:00	-6.12
4/3/2018 6:00	-5.91
4/3/2018 18:00	-6.1
4/4/2018 6:00	-5.85
4/4/2018 18:00	-6.21
4/5/2018 6:00	-6.05
4/5/2018 18:00	-6.09
4/6/2018 6:00	-5.92
4/6/2018 18:00	-5.97
4/7/2018 6:00	-6.02
4/7/2018 18:00	-6.18
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4/9/2018 18:00	-6.03
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4/13/2018 6:00	-6.05
4/13/2018 18:00	-6.03
4/14/2018 6:00	-5.92
4/14/2018 18:00	-6.23
4/15/2018 6:00	-6.01
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4/16/2018 6:00	-6.01
4/16/2018 18:00	-6.2
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4/18/2018 6:00	-6
4/18/2018 18:00	-6.3
4/19/2018 6:00	-6.11

4/19/2018 18:00	-6.34
4/20/2018 6:00	-6.19
4/20/2018 18:00	-6.22
4/21/2018 6:00	-6.03
4/21/2018 18:00	-6.3
4/22/2018 6:00	-6.02
4/22/2018 18:00	-6.2
4/23/2018 6:00	-6.09
4/23/2018 18:00	-6.39
4/24/2018 6:00	-6.07
4/24/2018 18:00	-6.26
4/25/2018 6:00	-6.08
4/25/2018 18:00	-6.29
4/26/2018 6:00	-6.1
4/26/2018 18:00	-6.32
4/27/2018 6:00	-6.02
4/27/2018 18:00	-6.09
4/28/2018 6:00	-6.12
4/28/2018 18:00	-6.22
4/29/2018 6:00	-6.11
4/29/2018 18:00	-6.33
4/30/2018 6:00	-6.07
4/30/2018 18:00	-6.19
5/1/2018 6:00	-6.09
5/1/2018 18:00	-6.27
5/2/2018 6:00	-6.17
5/2/2018 18:00	-6.22
5/3/2018 6:00	-6.1
5/3/2018 18:00	-6.29
5/4/2018 6:00	-6.2
5/4/2018 18:00	-6.15
5/5/2018 6:00	-6.09
5/5/2018 18:00	-6.32
5/6/2018 6:00	-6.1
5/6/2018 18:00	-6.42
5/7/2018 6:00	-6.11
5/7/2018 18:00	-6.44
5/8/2018 6:00	-6.23
5/8/2018 18:00	-6.35
5/9/2018 6:00	-6.14
5/9/2018 18:00	-6.43
5/10/2018 6:00	-6.19
5/10/2018 18:00	-6.3
5/11/2018 6:00	-6.11
5/11/2018 18:00	-6.26
5/12/2018 6:00	-6.12
5/12/2018 18:00	-6.32

5/13/2018 6:00	-6.29
5/13/2018 18:00	-6.4
5/14/2018 6:00	-6.22
5/14/2018 18:00	-6.44
5/15/2018 6:00	-6.19
5/15/2018 18:00	-6.41
5/16/2018 6:00	-6.2
5/16/2018 18:00	-6.3
5/17/2018 6:00	-6.24
5/17/2018 18:00	-6.41
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5/18/2018 18:00	-6.5
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5/19/2018 18:00	-6.34
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5/21/2018 6:00	-6.3
5/21/2018 18:00	-6.43
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5/22/2018 18:00	-6.58
5/23/2018 6:00	-6.31
5/23/2018 18:00	-6.59
5/24/2018 6:00	-6.27
5/24/2018 18:00	-6.32
5/25/2018 6:00	-6.24
5/25/2018 18:00	-6.24
5/26/2018 6:00	-6.23
5/26/2018 18:00	-6.47
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5/30/2018 18:00	-6.36
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6/2/2018 18:00	-6.21
6/3/2018 6:00	-6.08
6/3/2018 18:00	-6.24
6/4/2018 6:00	-6.15
6/4/2018 18:00	-6.4
6/5/2018 6:00	-6.06

6/5/2018 18:00	-6.11
6/6/2018 6:00	-6.1
6/6/2018 18:00	-6.22
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6/7/2018 18:00	-6.34
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6/8/2018 18:00	-6.1
6/9/2018 6:00	-6.1
6/9/2018 18:00	-6.28
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6/10/2018 18:00	-6.23
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6/12/2018 6:00	-6.34
6/12/2018 18:00	-6.62
6/13/2018 6:00	-6.43
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6/15/2018 18:00	-6.54
6/16/2018 6:00	-6.27
6/16/2018 18:00	-6.26
6/17/2018 6:00	-6.19
6/17/2018 18:00	-6.28
6/18/2018 6:00	-6.2
6/18/2018 18:00	-6.4
6/19/2018 6:00	-6.21
6/19/2018 18:00	-6.63
6/20/2018 6:00	-6.35
6/20/2018 18:00	-6.71
6/21/2018 6:00	-6.35
6/21/2018 18:00	-6.62
6/22/2018 6:00	-6.42
6/22/2018 18:00	-6.52
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6/23/2018 18:00	-6.56
6/24/2018 6:00	-6.56
6/24/2018 18:00	-6.55
6/25/2018 6:00	-6.53
6/25/2018 18:00	-6.53
6/26/2018 6:00	-6.4
6/26/2018 18:00	-6.53
6/27/2018 6:00	-6.31
6/27/2018 18:00	-6.45
6/28/2018 6:00	-6.34
6/28/2018 18:00	-6.44

6/29/2018 6:00	-6.26
6/29/2018 18:00	-6.2
6/30/2018 6:00	-6.14
6/30/2018 18:00	-6.28
7/1/2018 6:00	-6.21
7/1/2018 18:00	-6.14
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7/2/2018 18:00	-6.41
7/3/2018 6:00	-6.04
7/3/2018 18:00	-6.35
7/4/2018 6:00	-6.09
7/4/2018 18:00	-6.34
7/5/2018 6:00	-6.16
7/5/2018 18:00	-6.21
7/6/2018 6:00	-6.02
7/6/2018 18:00	-6
7/7/2018 6:00	-5.96
7/7/2018 18:00	-6.18
7/8/2018 6:00	-6.02
7/8/2018 18:00	-6.16
7/9/2018 6:00	-5.97
7/9/2018 18:00	-5.95
7/10/2018 6:00	-5.89
7/10/2018 18:00	-6.11
7/11/2018 6:00	-5.87
7/11/2018 18:00	-5.97
7/12/2018 6:00	-5.84
7/12/2018 18:00	-5.94
7/13/2018 6:00	-5.78
7/13/2018 18:00	-5.8
7/14/2018 6:00	-5.67
7/14/2018 18:00	-5.8
7/15/2018 6:00	-5.68
7/15/2018 18:00	-5.69
7/16/2018 6:00	-5.57
7/16/2018 18:00	-5.69
7/17/2018 6:00	-5.52
7/17/2018 18:00	-5.65
7/18/2018 6:00	-5.52
7/18/2018 18:00	-5.62
7/19/2018 6:00	-5.59
7/19/2018 18:00	-5.76
7/20/2018 6:00	-5.56
7/20/2018 18:00	-5.61
7/21/2018 6:00	-5.48
7/21/2018 18:00	-5.57
7/22/2018 6:00	-5.34

ANNEXURE-A6



REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012, Phone: 0120-2883720



Certificate
No. TC-9573

TEST REPORT: WATER LABORATORY(WASTE WATER)

Customer/Unit Name & Address	M/S Al-Nasir Export	ULR No. TC957323000000
	Plot 4d Khazra No. 2761	Report No. UPPCB/GRB/WW/07/24/503 B
	Vill - Bhogari Dasna	Report issue Date
	Grab	(dd/mm/yyyy)
		Customer Ref. No:
		Any other information

Quantity:	2 Litre	Sample Receiving Date:	18.07.24
Batch No.	UPPCB/GRB/WW/07/24	Date of Analysis Started:	18.07.24
Laboratory Code:	UPPCB/GRB/WW/07	Date of Completion of Analysis:	27.07.24
Sample Type:	Grab	Date of Sampling:	18.07.24
Sampling Location :	ETP outlet in Kernal Tech		
Sample collected by:	Ajay Kumar Anand, D.S. C.B. Singh, Anshul Sharma (City magistrate) DGM(APEDA) (A.E.E.)		

Method of Analysis- APHA, AWWA, WEF, 23 Edition, JS 3025 (Part 44) for BOD

Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24, 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	7.5	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	46.0	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	680.0	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	726.0	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	24.0	3 days 27°C IS 3025 (Part 44); 1993 Bio Chemical Oxygen Demand
6.	COD	250.0	mg/L	164.0	5220 B Open Reflux Method

Analysed By

(S.A)/J.R.F

Reviewed By

Authorized Signatory

(A.S.O/S.O /Quality Manager)

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

*****END OF REPORT*****



REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012, Phone: 0120-2883720



Certificate
No. TC-9573

TEST REPORT: WATER LABORATORY (WASTE WATER)

Customer/Unit Name & Address	M/s Al-Nasir Export Pvt Ltd. Khaura no. 2761 vill - Bhoggarh Dasna G2B	
	ULR No. TC957323000000	
	Report No. UPPCB/G2B/WW/07/24/503A	
	Report issue Date (dd/mm/yyyy)	
	Customer Ref. No:	
		Any other information

Quantity:	2 lit	Sample Receiving Date:	18-07-24
Batch No.	UPPCB/G2B/WW/07/24	Date of Analysis Started:	18-07-24
Laboratory Code:	UPPCB/G2B/WW/07	Date of Completion of Analysis:	27.07.24
Sample Type:	Grab	Date of Sampling:	18-07-24
Sampling Location :	F/O of E.T.P		
Sample collected by: Ajay Kumar Ambast (City Magistrate G2B); Dr. C.B. Singh DGM (APEDA); Anshul Sharma (AEE)			

Method of Analysis- APHA, AWWA, WEF, 23 Edition, IS 3025 (Part-44) for BOD

Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24, 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	7.5	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	44.0	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	620.0	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	664.0	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	20.0	3 days 27°C IS 3025 (Part 44): 1993 Bio Chemical Oxygen Demand
6.	COD	250.0	mg/L	148.0	5220 B Open Reflux Method

Analysed By

(S.A)/J.R.F

Reviewed By

Authorized Signatory

(Regional Officer/Technical Manager)

(A.S.O/S.O /Quality Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

*****END OF REPORT*****



REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012, Phone: 0120-2883720



Certificate
No. TC-9573

TEST REPORT: WATER LABORATORY (WASTE WATER)

Customer/Unit Name & Address	M/s Al-Nauir Export Pvt Ltd. Kharra no. 2761 vlll - Bhoorgarh Dama GZB	ULR No. TC957323000000	
		Report No. UPPCB/GZB/WW/07/24/503	
		Report issue Date (dd/mm/yyyy)	
		Customer Ref. No:	
		Any other information	

Quantity:	2 Lit	Sample Receiving Date:	18-07-24
Batch No.	UPPCB/GZB/WW/07/24	Date of Analysis Started:	18-07-24
Laboratory Code:	UPPCB/GZB/WW/07	Date of Completion of Analysis:	27.07.24
Sample Type:	Grab	Date of Sampling:	18-07-24
Sampling Location :	Inlet of E.T.P		
Sample collected by: Apur Kumar Ambast (City Magistrate GZB); Dr C.B. Singh DGM (APEDA); Anshul Sharma (AEE)			

Method of Analysis- , APHA, AWWA, WEF, 23 Edition, IS 3025 (Part-44) for BOD

Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24, 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	6.21	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	146.0	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	1642.0	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	1788.0	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	134.0	3 days 27°C IS 3025 (Part 44): 1993 Bio Chemical Oxygen Demand
6.	COD	250.0	mg/L	398.0	5220 B Open Reflux Method

Analysed By

(S.A)/J.R.F

Reviewed By

Authorized Signatory

(A.S.O/S.O /Quality Manager)

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



199
क्षेत्रीय कार्यालय - उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाज़ियाबाद।

Regional Office, U.P. Pollution Control Board, Ghaziabad.

ANALYSIS REPORT OF GROUND WATER SAMPLES

Date of Collection: 18.07.2024

Sample Collected By: Ajay Kumar Ambast,(City Magistrate),Dr.C.B Singh DGM(APEDA),Anshul Sharma,(A.E.E)

S.No.	Sampling point	pH	Colour (Hazen)	Odour	Conductivity (μ S/Cm)	T.D.S (mg/l)	Total Hardness (mg/l)	Ca Hardness (mg/l)	Mg Hardness (mg/l)	Total Alkalinity (mg/l)	Chlorid (mg/l)
1.	Handpump Near Carnal Technoiogy M/S Alnasir Export pvt ltd Bhoorgarhi Dasna .	7.5	10.0	Odourless	550.0	358.0	250.0	72.0	17.0	190.0	18.0
	Standards	6.5-8.5	5-15	-	-	500- 2000	200-600	75-200	30-100	200-600	200-1000

L.A.

A.S.O

R.O



200
ANNEXURE-A7
U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 12/03/2020

To ,

Shri MOHD SAALIM QURESHI
M/s AL NASIR EXPORTS PVT LTD
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No :6933040

Dated :12/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AL NASIR EXPORTS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:30:58 +05'30'

For and on behalf of U.P. Pollution Control Board

**C.E.O
C-1**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.03.12 12:31:53 +05'30'

**C.E.O
C-1**

Annexure to Consent issued to M/s.AL NASIR EXPORTS PVT LTD vide

Consent Order No. 6933040/ Water

Dated : 12/03/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of “REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES” issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the “Compendium of Indian Standards on Slaughter House”.
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon’ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4 KLD	Septic Tank
2	Industrial	200 KLD	ETP

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	4 KLD
2	Total Suspended Solids	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	BOD	As per E.P Rules 1986
5	Oil & Grease	As per E.P Rules 1986

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Quantity of Discharge	200 KLD
5	Oil & Grease	As per E.P Rules 1986

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1- The industry shall follow the guidelines for the utilization of treated effluent in irrigation, which are available on the website of CPCB at the web link <http://cpcb.nic.in/NGT/Guidelines-UTE-irrigation.pdf>
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 4- The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 × 7 hours basis.
- 5- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 6- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 7- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 8- The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 9- The industry shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 10- The industry shall use the brine solution or de-freezing in the place of salt to preserve the raw hides to reduce the TDS in the effluent.
- 11- The industry shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 12- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 13- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 14- The flow meter should be installed and the industry should appoint skilled and qualified persons to operate the ETP.
- 15- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should follow the Karnal Technology for the disposal of treated effluent and under no circumstance the water waste of the industry should reach any surface water body.
- 18- The industry should submit the EIA study report in triplicate after the compilation of the same.
- 19- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 20- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 23- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986 as amended.
- 24- The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 × 7 Hours basis.
- 25- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 26- The flow meter should be installed at inlet of Kernel Technology and log book should be maintained.

27- The industry should submit the irrigation plan approved or authenticated by the reputed Agricultural University.

Issued with the permission of competent authority .

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.03.12
12:32:15 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1



LIVE MAP | LIVE CAMERA | DATA | VALIDATION | REPORTS | OFFLINE STATIONS REASON

Select Data Type

Grid

Graph

Export

Select an Owner and Station and Click add to see its air data. You may add multiple stations and select the parameters.

Industry Type :

Slaughter House (1)

Company Name:

AL-NASIR EXPORTS PVT. LTD.-GHAZIABAD

Station :

AL-NASIR EXPORTS PVT. LTD.

Add Station

Add multiple stations to view its data

Check All

AL NASIR EXPORTS GHAZIABAD : ETP_1_OUTLET



Select All



Unselect All



pH BOD COD TSS FLOW

Advance Search

Quick
Reports

From : 01-07-2024 00:00

To : 18-07-2024 13:49

Time Base : 1 Hour

Value Type : Average

Range : Min. Max.

Generate Report

NA = Not Available

NA- Disabled By CPCB

Not Meeting Sta

Water Quality Monitoring System

Hourly Average Data from 01-07-2024 00:00 HRS to 18-07-2024 13:49 HRS

Company Name	Al-Nasir Exports Pvt. Ltd.-Ghaziabad				
Station Name	ETP_1_Outlet				
Parameter Name	pH	BOD	COD	TSS	FLOW (m3/hr)
Permissible Range	6.5 - 8.5 (pH)	30 (Mg/l)	250 (Mg/l)	100 (Mg/l)	-
18-07-2024 13:00:00	7.47	10.91	149.00	15.42	0.00
18-07-2024 12:00:00	7.45	11.05	151.22	16.83	0.00
18-07-2024 11:00:00	7.42	11.08	152.28	17.43	0.00
18-07-2024 10:00:00	7.40	11.11	152.71	18.03	0.00
18-07-2024 09:00:00	7.36	11.08	151.82	17.70	0.00
18-07-2024 08:00:00	NA	NA	NA	NA	NA
18-07-2024 07:00:00	NA	NA	NA	NA	NA
18-07-2024 06:00:00	NA	NA	NA	NA	NA
18-07-2024 05:00:00	NA	NA	NA	NA	NA
18-07-2024 04:00:00	NA	NA	NA	NA	NA
18-07-2024 03:00:00	NA	NA	NA	NA	NA
18-07-2024 02:00:00	NA	NA	NA	NA	NA
18-07-2024 01:00:00	NA	NA	NA	NA	NA
18-07-2024 00:00:00	NA	NA	NA	NA	NA
17-07-2024 23:00:00	NA	NA	NA	NA	NA
17-07-2024 22:00:00	NA	NA	NA	NA	NA
17-07-2024 21:00:00	NA	NA	NA	NA	NA
17-07-2024 20:00:00	NA	NA	NA	NA	NA
17-07-2024 19:00:00	7.89	11.20	155.07	18.47	0.00
17-07-2024 18:00:00	7.89	11.20	154.94	18.43	0.00

17-07-2024 17:00:00	7.89	11.25	156.30	19.27	0.00
17-07-2024 16:00:00	7.89	11.20	154.94	18.40	0.00
17-07-2024 15:00:00	7.89	11.25	155.73	18.42	0.00
17-07-2024 14:00:00	7.88	11.72	165.28	25.25	0.00
17-07-2024 13:00:00	7.87	11.72	165.66	24.87	0.00
17-07-2024 12:00:00	7.87	11.48	160.43	21.61	0.00
17-07-2024 11:00:00	7.87	11.14	153.20	17.03	0.00
17-07-2024 10:00:00	7.87	11.02	151.36	15.70	0.00
17-07-2024 09:00:00	NA	NA	NA	NA	NA
17-07-2024 08:00:00	NA	NA	NA	NA	NA
17-07-2024 07:00:00	NA	NA	NA	NA	NA
17-07-2024 06:00:00	NA	NA	NA	NA	NA
17-07-2024 05:00:00	NA	NA	NA	NA	NA
17-07-2024 04:00:00	NA	NA	NA	NA	NA
17-07-2024 03:00:00	NA	NA	NA	NA	NA
17-07-2024 02:00:00	NA	NA	NA	NA	NA
17-07-2024 01:00:00	NA	NA	NA	NA	NA
17-07-2024 00:00:00	NA	NA	NA	NA	NA
16-07-2024 23:00:00	NA	NA	NA	NA	NA
16-07-2024 22:00:00	NA	NA	NA	NA	NA
16-07-2024 21:00:00	NA	NA	NA	NA	NA
16-07-2024 20:00:00	7.85	11.10	152.67	16.21	0.00
16-07-2024 19:00:00	7.85	11.10	152.28	16.13	0.00
16-07-2024 18:00:00	7.84	11.27	156.38	18.91	0.00
16-07-2024 17:00:00	7.84	11.22	155.18	17.98	0.00
16-07-2024 16:00:00	7.82	11.14	153.65	17.01	0.00
16-07-2024 15:00:00	7.81	11.28	156.43	19.25	0.00
16-07-2024 14:00:00	7.80	11.06	151.78	16.03	0.00
16-07-2024 13:00:00	7.79	11.01	151.15	15.75	0.00
16-07-2024 12:00:00	7.79	11.35	158.02	21.42	0.00
16-07-2024 11:00:00	7.79	11.29	156.65	20.76	0.00
16-07-2024 10:00:00	7.78	11.10	152.80	16.99	0.00
16-07-2024 09:00:00	NA	NA	NA	NA	NA
16-07-2024 08:00:00	NA	NA	NA	NA	NA
16-07-2024 07:00:00	NA	NA	NA	NA	NA
16-07-2024 06:00:00	NA	NA	NA	NA	NA
16-07-2024 05:00:00	NA	NA	NA	NA	NA
16-07-2024 04:00:00	NA	NA	NA	NA	NA
16-07-2024 03:00:00	NA	NA	NA	NA	NA
16-07-2024 02:00:00	NA	NA	NA	NA	NA
16-07-2024 01:00:00	NA	NA	NA	NA	NA
16-07-2024 00:00:00	NA	NA	NA	NA	NA
15-07-2024 23:00:00	NA	NA	NA	NA	NA
15-07-2024 22:00:00	NA	NA	NA	NA	NA
15-07-2024 21:00:00	NA	NA	NA	NA	NA
15-07-2024 20:00:00	NA	NA	NA	NA	NA
15-07-2024 19:00:00	7.72	12.00	171.30	29.25	0.00
15-07-2024 18:00:00	7.72	11.59	163.03	22.68	0.00
15-07-2024 17:00:00	7.71	11.58	162.56	22.04	0.00
15-07-2024 16:00:00	7.70	11.80	167.14	24.76	0.00
15-07-2024 15:00:00	7.69	11.72	165.57	23.65	0.00
15-07-2024 14:00:00	7.68	11.34	157.84	18.62	0.00
15-07-2024 13:00:00	7.67	11.23	155.70	17.57	0.00
15-07-2024 12:00:00	7.67	11.29	156.51	18.10	0.00

15-07-2024 11:00:00	7.67	11.10	154.53	16.70	0.00
15-07-2024 10:00:00	7.66	11.10	153.35	15.78	0.00
15-07-2024 09:00:00	NA	NA	NA	NA	NA
15-07-2024 08:00:00	NA	NA	NA	NA	NA
15-07-2024 07:00:00	NA	NA	NA	NA	NA
15-07-2024 06:00:00	NA	NA	NA	NA	NA
15-07-2024 05:00:00	NA	NA	NA	NA	NA
15-07-2024 04:00:00	NA	NA	NA	NA	NA
15-07-2024 03:00:00	NA	NA	NA	NA	NA
15-07-2024 02:00:00	NA	NA	NA	NA	NA
15-07-2024 01:00:00	NA	NA	NA	NA	NA
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14-07-2024 22:00:00	NA	NA	NA	NA	NA
14-07-2024 21:00:00	NA	NA	NA	NA	NA
14-07-2024 20:00:00	7.46	11.38	158.65	18.79	0.00
14-07-2024 19:00:00	7.45	11.24	155.95	17.37	0.00
14-07-2024 18:00:00	7.43	11.20	155.36	17.12	0.00
14-07-2024 17:00:00	7.41	11.20	154.70	16.79	0.00
14-07-2024 16:00:00	7.39	11.20	154.22	16.66	0.00
14-07-2024 15:00:00	7.37	11.13	153.57	16.33	0.00
14-07-2024 14:00:00	7.34	11.11	153.42	16.23	0.00
14-07-2024 13:00:00	7.33	11.29	156.77	18.72	0.00
14-07-2024 12:00:00	7.33	11.31	157.13	18.69	0.00
14-07-2024 11:00:00	7.30	11.63	163.61	22.39	0.00
14-07-2024 10:00:00	7.33	11.20	155.80	17.70	0.04
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13-07-2024 21:00:00	NA	NA	NA	NA	NA
13-07-2024 20:00:00	7.18	11.35	157.67	19.09	0.00
13-07-2024 19:00:00	7.18	11.28	156.59	18.24	0.00
13-07-2024 18:00:00	7.18	11.30	157.23	18.72	0.00
13-07-2024 17:00:00	7.18	11.28	156.29	18.32	0.00
13-07-2024 16:00:00	7.18	11.20	155.10	17.68	0.00
13-07-2024 15:00:00	7.18	11.20	154.68	17.36	0.00
13-07-2024 14:00:00	7.19	11.34	157.69	19.65	0.00
13-07-2024 13:00:00	7.20	11.30	156.90	18.59	0.00
13-07-2024 12:00:00	7.21	11.05	151.81	15.47	0.00
13-07-2024 11:00:00	7.22	11.04	151.57	15.76	0.00
13-07-2024 10:00:00	7.21	11.09	151.88	16.08	0.00
13-07-2024 09:00:00	7.22	11.00	151.20	15.40	0.01
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208

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12-07-2024 20:00:00	7.84	11.10	152.60	15.58	0.00
12-07-2024 19:00:00	7.82	11.37	158.38	22.36	0.00
12-07-2024 18:00:00	7.78	11.47	160.47	24.18	0.00
12-07-2024 17:00:00	7.75	11.33	157.43	22.16	0.00
12-07-2024 16:00:00	7.71	11.24	155.49	20.43	0.00
12-07-2024 15:00:00	7.67	11.23	155.68	20.50	0.00
12-07-2024 14:00:00	7.63	11.35	157.50	21.20	0.00
12-07-2024 13:00:00	7.58	11.33	157.64	20.62	0.00
12-07-2024 12:00:00	7.54	11.28	156.43	19.22	0.00
12-07-2024 11:00:00	7.50	11.18	154.66	17.25	0.00
12-07-2024 10:00:00	7.44	11.10	152.88	15.90	0.06
12-07-2024 09:00:00	7.97	11.10	151.87	17.65	0.00
12-07-2024 08:00:00	7.96	11.10	151.68	17.47	0.00
12-07-2024 07:00:00	7.96	11.06	151.58	17.29	0.00
12-07-2024 06:00:00	7.95	11.00	151.50	17.12	0.00
12-07-2024 05:00:00	7.95	11.01	151.50	16.97	0.00
12-07-2024 04:00:00	7.95	11.03	151.53	16.77	0.00
12-07-2024 03:00:00	7.95	11.00	151.36	16.41	0.00
12-07-2024 02:00:00	7.94	11.07	151.63	16.19	0.00
12-07-2024 01:00:00	7.94	11.10	152.34	16.19	0.00
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11-07-2024 23:00:00	7.94	11.32	157.34	18.48	0.00
11-07-2024 22:00:00	7.94	11.41	158.93	18.97	0.00
11-07-2024 21:00:00	7.94	11.30	156.82	17.53	0.00
11-07-2024 20:00:00	7.94	11.27	155.95	17.09	0.00
11-07-2024 19:00:00	7.94	11.28	156.53	17.68	0.00
11-07-2024 18:00:00	7.94	11.28	156.60	17.71	0.00
11-07-2024 17:00:00	7.94	11.55	161.97	21.24	0.00
11-07-2024 16:00:00	7.93	11.60	162.98	22.06	0.00
11-07-2024 15:00:00	7.92	11.63	163.45	22.30	0.00
11-07-2024 14:00:00	7.91	11.74	166.21	24.43	0.00
11-07-2024 13:00:00	7.91	11.63	163.58	22.52	0.02
11-07-2024 12:00:00	NA	NA	NA	NA	NA
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11-07-2024 09:00:00	NA	NA	NA	NA	NA
11-07-2024 08:00:00	7.88	15.13	237.37	78.37	0.00
11-07-2024 07:00:00	7.87	14.98	234.38	76.53	0.00
11-07-2024 06:00:00	7.87	14.90	232.26	74.80	0.00
11-07-2024 05:00:00	7.87	14.73	229.32	72.31	0.00
11-07-2024 04:00:00	7.88	14.55	225.29	69.42	0.00
11-07-2024 03:00:00	7.88	14.21	218.26	64.40	0.00
11-07-2024 02:00:00	7.88	13.70	207.55	57.08	0.00
11-07-2024 01:00:00	7.88	12.85	189.56	43.60	0.00
11-07-2024 00:00:00	7.88	11.59	162.56	22.21	0.00

10-07-2024 23:00:00	7.88	11.20	155.45	16.52	0.00
10-07-2024 22:00:00	7.88	11.33	157.17	17.66	0.00
10-07-2024 21:00:00	7.88	11.52	161.31	20.38	0.00
10-07-2024 20:00:00	7.88	11.60	163.12	21.68	0.00
10-07-2024 19:00:00	7.87	11.60	163.42	21.87	0.00
10-07-2024 18:00:00	7.87	11.60	162.92	21.63	0.00
10-07-2024 17:00:00	7.87	11.51	161.57	20.73	0.00
10-07-2024 16:00:00	7.87	11.59	162.94	22.43	0.00
10-07-2024 15:00:00	7.86	11.70	165.69	23.66	0.00
10-07-2024 14:00:00	7.86	11.70	166.13	23.93	0.00
10-07-2024 13:00:00	7.86	11.43	159.57	19.71	0.00
10-07-2024 12:00:00	7.86	11.20	154.69	16.78	0.00
10-07-2024 11:00:00	7.85	11.27	156.23	17.95	0.00
10-07-2024 10:00:00	7.85	11.20	154.33	16.27	0.06
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09-07-2024 20:00:00	7.86	11.60	163.40	21.80	0.00
09-07-2024 19:00:00	7.86	11.58	162.52	21.21	0.00
09-07-2024 18:00:00	7.86	11.50	161.59	20.58	0.00
09-07-2024 17:00:00	7.86	11.53	161.86	20.49	0.00
09-07-2024 16:00:00	7.86	11.52	161.32	20.38	0.00
09-07-2024 15:00:00	7.85	11.23	155.39	16.70	0.00
09-07-2024 14:00:00	7.85	11.40	159.18	19.43	0.00
09-07-2024 13:00:00	7.85	11.36	158.53	19.23	0.00
09-07-2024 12:00:00	7.85	11.34	157.96	20.40	0.00
09-07-2024 11:00:00	7.84	11.35	158.14	19.28	0.00
09-07-2024 10:00:00	7.83	11.40	159.06	19.08	0.04
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08-07-2024 18:00:00	7.82	11.33	157.17	18.63	0.00

08-07-2024 17:00:00	7.82	11.10	152.92	15.54	0.00
08-07-2024 16:00:00	7.82	11.10	152.56	15.58	0.00
08-07-2024 15:00:00	7.81	11.04	151.55	15.22	0.00
08-07-2024 14:00:00	7.81	11.03	151.58	15.55	0.00
08-07-2024 13:00:00	7.81	11.12	152.96	16.68	0.00
08-07-2024 12:00:00	7.80	11.24	155.82	18.40	0.00
08-07-2024 11:00:00	7.80	11.41	159.13	21.18	0.00
08-07-2024 10:00:00	7.80	11.18	154.22	17.32	0.39
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07-07-2024 21:00:00	NA	NA	NA	NA	NA
07-07-2024 20:00:00	7.81	11.10	152.63	16.03	0.00
07-07-2024 19:00:00	7.81	11.14	153.41	16.88	0.00
07-07-2024 18:00:00	7.81	11.10	152.63	16.53	0.00
07-07-2024 17:00:00	7.81	11.08	152.18	16.09	0.00
07-07-2024 16:00:00	7.80	11.10	151.96	16.07	0.00
07-07-2024 15:00:00	7.79	11.00	151.03	15.28	0.00
07-07-2024 14:00:00	7.79	11.01	151.06	15.32	0.00
07-07-2024 13:00:00	7.78	11.08	152.22	16.12	0.00
07-07-2024 12:00:00	7.77	11.04	151.63	15.68	0.00
07-07-2024 11:00:00	7.77	11.10	152.77	16.51	0.00
07-07-2024 10:00:00	7.77	11.10	152.38	16.43	0.21
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06-07-2024 19:00:00	NA	NA	NA	NA	NA
06-07-2024 18:00:00	7.76	11.00	151.20	15.75	0.00
06-07-2024 17:00:00	7.76	11.00	151.14	15.83	0.00
06-07-2024 16:00:00	7.75	11.00	151.20	15.89	0.00
06-07-2024 15:00:00	7.75	11.01	151.19	15.87	0.00
06-07-2024 14:00:00	7.74	11.12	152.73	17.20	0.00
06-07-2024 13:00:00	7.74	11.32	157.36	20.53	0.00
06-07-2024 12:00:00	7.74	11.35	157.56	20.84	0.00

06-07-2024 11:00:00	7.74	11.94	170.04	30.88	0.00
06-07-2024 10:00:00	7.74	11.29	156.55	20.00	0.14
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05-07-2024 19:00:00	NA	NA	NA	NA	NA
05-07-2024 18:00:00	7.71	11.50	161.06	24.48	0.00
05-07-2024 17:00:00	7.71	11.35	158.05	22.43	0.00
05-07-2024 16:00:00	7.71	11.25	155.77	20.68	0.00
05-07-2024 15:00:00	7.71	11.21	154.80	19.78	0.00
05-07-2024 14:00:00	7.70	11.44	159.79	21.46	0.00
05-07-2024 13:00:00	7.70	11.23	155.77	18.50	0.00
05-07-2024 12:00:00	7.69	11.33	157.01	16.76	0.00
05-07-2024 11:00:00	7.69	11.65	164.14	20.88	0.00
05-07-2024 10:00:00	7.69	11.93	170.02	26.59	0.00
05-07-2024 09:00:00	7.69	11.51	161.48	18.03	0.15
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04-07-2024 21:00:00	7.65	11.95	170.70	24.60	0.00
04-07-2024 20:00:00	7.65	11.44	159.69	16.57	0.00
04-07-2024 19:00:00	7.64	11.34	157.81	15.36	0.00
04-07-2024 18:00:00	7.64	11.32	157.67	15.32	0.00
04-07-2024 17:00:00	7.63	11.30	157.04	15.03	0.00
04-07-2024 16:00:00	7.62	11.30	156.79	14.92	0.00
04-07-2024 15:00:00	7.61	11.30	156.73	14.93	0.00
04-07-2024 14:00:00	7.61	11.39	158.73	16.47	0.00
04-07-2024 13:00:00	7.61	11.40	158.68	16.46	0.00
04-07-2024 12:00:00	7.61	11.40	158.51	16.08	0.00
04-07-2024 11:00:00	7.59	11.31	157.34	15.41	0.00
04-07-2024 10:00:00	7.58	11.40	158.50	16.15	0.00
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04-07-2024 02:00:00	NA	NA	NA	NA	NA
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03-07-2024 21:00:00	NA	NA	NA	NA	NA
03-07-2024 20:00:00	NA	NA	NA	NA	NA
03-07-2024 19:00:00	7.51	11.40	158.62	16.00	0.00
03-07-2024 18:00:00	7.51	11.43	159.58	16.28	0.00
03-07-2024 17:00:00	7.50	11.44	159.66	16.13	0.00
03-07-2024 16:00:00	7.49	11.40	158.46	15.31	0.00
03-07-2024 15:00:00	7.48	11.40	158.26	15.19	0.00
03-07-2024 14:00:00	7.47	11.40	158.08	15.17	0.00
03-07-2024 13:00:00	7.46	11.40	158.15	15.25	0.00
03-07-2024 12:00:00	7.44	11.36	158.25	15.56	0.00
03-07-2024 11:00:00	7.43	11.37	157.98	15.26	0.00
03-07-2024 10:00:00	7.42	11.30	157.90	15.10	0.92
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03-07-2024 05:00:00	NA	NA	NA	NA	NA
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03-07-2024 02:00:00	NA	NA	NA	NA	NA
03-07-2024 01:00:00	NA	NA	NA	NA	NA
03-07-2024 00:00:00	NA	NA	NA	NA	NA
02-07-2024 23:00:00	NA	NA	NA	NA	NA
02-07-2024 22:00:00	NA	NA	NA	NA	NA
02-07-2024 21:00:00	NA	NA	NA	NA	NA
02-07-2024 20:00:00	NA	NA	NA	NA	NA
02-07-2024 19:00:00	NA	NA	NA	NA	NA
02-07-2024 18:00:00	7.25	11.40	158.94	15.62	0.00
02-07-2024 17:00:00	7.24	11.40	158.72	15.54	0.00
02-07-2024 16:00:00	7.22	11.43	159.28	15.98	0.00
02-07-2024 15:00:00	7.21	11.40	158.60	15.51	0.00
02-07-2024 14:00:00	7.19	11.40	158.59	15.48	0.00
02-07-2024 13:00:00	7.17	11.40	158.82	15.55	0.00
02-07-2024 12:00:00	7.16	11.40	158.32	15.24	0.00
02-07-2024 11:00:00	7.13	11.41	159.18	16.00	0.00
02-07-2024 10:00:00	7.11	11.50	161.19	17.23	0.30
02-07-2024 09:00:00	NA	NA	NA	NA	1.25
02-07-2024 08:00:00	NA	NA	NA	NA	NA
02-07-2024 07:00:00	NA	NA	NA	NA	NA
02-07-2024 06:00:00	NA	NA	NA	NA	NA
02-07-2024 05:00:00	NA	NA	NA	NA	NA
02-07-2024 04:00:00	NA	NA	NA	NA	NA
02-07-2024 03:00:00	NA	NA	NA	NA	NA
02-07-2024 02:00:00	NA	NA	NA	NA	NA
02-07-2024 01:00:00	NA	NA	NA	NA	NA
02-07-2024 00:00:00	NA	NA	NA	NA	NA

213

01-07-2024 23:00:00	NA	NA	NA	NA	NA
01-07-2024 22:00:00	NA	NA	NA	NA	NA
01-07-2024 21:00:00	NA	NA	NA	NA	NA
01-07-2024 20:00:00	7.67	11.50	160.70	16.10	0.00
01-07-2024 19:00:00	7.65	11.50	160.42	16.16	0.00
01-07-2024 18:00:00	7.62	11.46	160.31	16.58	0.00
01-07-2024 17:00:00	7.59	11.43	159.85	15.88	0.00
01-07-2024 16:00:00	7.56	11.47	160.41	16.33	0.00
01-07-2024 15:00:00	7.53	11.40	158.84	15.18	0.00
01-07-2024 14:00:00	7.50	11.40	158.53	15.02	0.00
01-07-2024 13:00:00	7.47	11.45	159.99	15.87	0.00
01-07-2024 12:00:00	7.42	11.80	167.10	22.60	0.48
01-07-2024 11:00:00	7.41	11.60	163.51	18.54	0.00
01-07-2024 10:00:00	NA	NA	NA	NA	0.00
01-07-2024 09:00:00	NA	NA	NA	NA	NA
01-07-2024 08:00:00	NA	NA	NA	NA	NA
01-07-2024 07:00:00	NA	NA	NA	NA	NA
01-07-2024 06:00:00	NA	NA	NA	NA	NA
01-07-2024 05:00:00	NA	NA	NA	NA	NA
01-07-2024 04:00:00	NA	NA	NA	NA	NA
01-07-2024 03:00:00	NA	NA	NA	NA	NA
01-07-2024 02:00:00	NA	NA	NA	NA	NA
01-07-2024 01:00:00	NA	NA	NA	NA	NA



To whomsoever it May Concern

Date: 04-05-2024

This is to bring to your kind notice that we M/s Errand Enterprises Private Limited, Authorized Channel Sales partner for Xylem WTW Online Instrument having our office at 12th floor Pearls Omaxe building Netaji Subhash Place Pitampura Delhi-110034. We have Supplied & Completed the installation of Online Water Quality Monitoring System of Xylem WTW make.

The System has been installed at **M/s Al-Nasir Exports Pvt. Ltd., Plot No: 2761, Bhurgarhi, Dasna, Ghaziabad.**

The System measures online COD, BOD, TSS & Ph real time at STP Outlet Water.

The System has been calibrated on 03-05-2024 at **M/s Al-Nasir Exports Pvt. Ltd., Plot No: 2761, Bhurgarhi, Dasna, Ghaziabad** by Errand engineer.

The system was calibrated based on Outlet Effluent Report provided by **M/s Al-Nasir Exports Pvt. Ltd., Plot No: 2761, Bhurgarhi, Dasna, Ghaziabad.** Outlet sample tested by **Enviro - Tech Services** having test report no: **ETS/143/04/2024 issued dated 24/04/2024.**

S.No.	Parameter Name	Laboratory Result	Final values of online system after calibration
1	COD (mg/L)	145	146.9
2	BOD (mg/L)	15.5	14.7
3	TSS (mg/L)	30.5	28.3
4	ph	7.63	7.58

The above information furnished is true to the best of our knowledge.

Thanks & Regards

Authorized Signatory



Errand Enterprises Pvt Ltd

F- CAL-01

STACK MONITORING REPORT

1. Name of Industry : M/S AL NASIR EXPORT PVT LTD.
Khasra -2761, Bhoorgarhi, Dasna, Ghaziabad.
2. Sample Collected by : Mr. D.D.Verma L.A. & Mr. Madan Gopal, J.L.A.
3. Date of Monitoring : 03.07.24
4. Stack Height (Meters) : 30.0 (Mild Steel)
5. Stack Dia (Meters) : 0.82
6. Stack Attached to : Boiler 6 TPH
7. Type of fuel used : Biomass
8. Fuel consumption : 08 Ton/Day (Approx)
9. Ambient Temperature (°C) : 40.0
10. Stack Temperature (°C) : 130.0
11. Average Velocity (m/sec) : 7.8
12. Average Flow rate (LPM) : 20.0
13. Net Sampling Time (Minutes): 30.0
14. Control Devices (If any) : Maulti Cyclone, Dust Collector, wet scrubber

Parameter	Result(mg/Nm ³)	Standard (mg/Nm ³)	Method
Particulate Matter (mg/Nm ³)	55.8	80.0	IS:11255 (Part-I)



Scientific Assistant



Assistant Scientific Officer



Regional Officer

LIVE MAPLIVE CAMERA

DATA

VALIDATION

REPORTS

OFFLINE STATIONS REASON

Select Data Type

Grid

Graph

Export

Select an Owner and Station and Click add to see its air data. You may add multiple stations and select the parameters.

Industry Type :

Slaughter House (1)

Company Name :

AL-NASIR EXPORTS PVT. LTD.-GHAZI

Station :

AL-NASIR EXPORTS PVT. LTI

Add StationAdd multiple stations to view its data

Check All

AL NASIR EXPORTS GHAZIABAD : STACK_1_BOILER 6 TPH

Select AllUnselect All

PM

Advance SearchQuick

Reports

From :

01-07-2024 00:00

To :

18-07-2024 13:47

Time Base :

1 Hour

Value Type :

Average

Range : Min. Max.

Generate Report

NA = Not Available

NA- Disabled By CPCB

Not Meeting Sta

Continuous Emission Monitoring System

Hourly Average Data from 01-07-2024 00:00 HRS to 18-07-2024 13:47 HRS

Company Name	Al-Nasir Exports Pvt. Ltd.-Ghaziabad
Station Name	Stack_1_Boiler 6 TPH
Parameter Name	PM (Mg/Nm3)
Permissible Range	800
18-07-2024 13:00:00	12.01
18-07-2024 12:00:00	12.19
18-07-2024 11:00:00	12.13
18-07-2024 10:00:00	12.11
18-07-2024 09:00:00	11.80
18-07-2024 08:00:00	11.62
18-07-2024 07:00:00	11.51
18-07-2024 06:00:00	11.62
18-07-2024 05:00:00	11.67
18-07-2024 04:00:00	11.77
18-07-2024 03:00:00	11.64
18-07-2024 02:00:00	11.59
18-07-2024 01:00:00	11.93
18-07-2024 00:00:00	11.67
17-07-2024 23:00:00	11.62
17-07-2024 22:00:00	11.77
17-07-2024 21:00:00	11.56
17-07-2024 20:00:00	11.49
17-07-2024 19:00:00	11.88

17-07-2024 18:00:00	11.96
17-07-2024 17:00:00	12.17
17-07-2024 16:00:00	12.06
17-07-2024 15:00:00	12.22
17-07-2024 14:00:00	12.27
17-07-2024 13:00:00	11.91
17-07-2024 12:00:00	11.64
17-07-2024 11:00:00	11.91
17-07-2024 10:00:00	11.64
17-07-2024 09:00:00	11.91
17-07-2024 08:00:00	11.64
17-07-2024 07:00:00	11.59
17-07-2024 06:00:00	11.83
17-07-2024 05:00:00	11.62
17-07-2024 04:00:00	11.59
17-07-2024 03:00:00	11.78
17-07-2024 02:00:00	11.91
17-07-2024 01:00:00	11.62
17-07-2024 00:00:00	11.62
16-07-2024 23:00:00	11.70
16-07-2024 22:00:00	11.64
16-07-2024 21:00:00	11.85
16-07-2024 20:00:00	11.80
16-07-2024 19:00:00	11.83
16-07-2024 18:00:00	12.11
16-07-2024 17:00:00	11.91
16-07-2024 16:00:00	12.23
16-07-2024 15:00:00	11.88
16-07-2024 14:00:00	12.08
16-07-2024 13:00:00	11.99
16-07-2024 12:00:00	11.93
16-07-2024 11:00:00	11.72
16-07-2024 10:00:00	11.80
16-07-2024 09:00:00	12.05
16-07-2024 08:00:00	11.64
16-07-2024 07:00:00	11.64
16-07-2024 06:00:00	11.20
16-07-2024 05:00:00	11.51
16-07-2024 04:00:00	11.51
16-07-2024 03:00:00	11.74
16-07-2024 02:00:00	11.18
16-07-2024 01:00:00	11.35
16-07-2024 00:00:00	11.71
15-07-2024 23:00:00	11.56
15-07-2024 22:00:00	11.80
15-07-2024 21:00:00	11.60
15-07-2024 20:00:00	11.75
15-07-2024 19:00:00	11.59
15-07-2024 18:00:00	11.53
15-07-2024 17:00:00	11.10
15-07-2024 16:00:00	11.99
15-07-2024 15:00:00	11.77
15-07-2024 14:00:00	11.49
15-07-2024 13:00:00	11.49

15-07-2024 12:00:00	11.98
15-07-2024 11:00:00	11.62
15-07-2024 10:00:00	11.75
15-07-2024 09:00:00	12.00
15-07-2024 08:00:00	11.54
15-07-2024 07:00:00	11.56
15-07-2024 06:00:00	11.23
15-07-2024 05:00:00	11.59
15-07-2024 04:00:00	11.40
15-07-2024 03:00:00	11.67
15-07-2024 02:00:00	11.74
15-07-2024 01:00:00	11.72
15-07-2024 00:00:00	11.51
14-07-2024 23:00:00	11.57
14-07-2024 22:00:00	11.62
14-07-2024 21:00:00	11.51
14-07-2024 20:00:00	11.39
14-07-2024 19:00:00	11.70
14-07-2024 18:00:00	11.75
14-07-2024 17:00:00	11.88
14-07-2024 16:00:00	12.08
14-07-2024 15:00:00	12.08
14-07-2024 14:00:00	11.85
14-07-2024 13:00:00	11.85
14-07-2024 12:00:00	11.91
14-07-2024 11:00:00	11.88
14-07-2024 10:00:00	11.72
14-07-2024 09:00:00	11.29
14-07-2024 08:00:00	11.72
14-07-2024 07:00:00	11.44
14-07-2024 06:00:00	11.44
14-07-2024 05:00:00	11.51
14-07-2024 04:00:00	11.41
14-07-2024 03:00:00	11.62
14-07-2024 02:00:00	11.57
14-07-2024 01:00:00	11.51
14-07-2024 00:00:00	11.54
13-07-2024 23:00:00	11.67
13-07-2024 22:00:00	11.46
13-07-2024 21:00:00	11.51
13-07-2024 20:00:00	12.04
13-07-2024 19:00:00	11.57
13-07-2024 18:00:00	11.83
13-07-2024 17:00:00	11.77
13-07-2024 16:00:00	12.19
13-07-2024 15:00:00	11.64
13-07-2024 14:00:00	12.19
13-07-2024 13:00:00	11.44
13-07-2024 12:00:00	10.86
13-07-2024 11:00:00	11.28
13-07-2024 10:00:00	11.40
13-07-2024 09:00:00	11.32
13-07-2024 08:00:00	11.49
13-07-2024 07:00:00	11.39

13-07-2024 06:00:00	11.33
13-07-2024 05:00:00	11.43
13-07-2024 04:00:00	11.30
13-07-2024 03:00:00	11.43
13-07-2024 02:00:00	11.57
13-07-2024 01:00:00	11.25
13-07-2024 00:00:00	10.91
12-07-2024 23:00:00	10.97
12-07-2024 22:00:00	11.44
12-07-2024 21:00:00	11.64
12-07-2024 20:00:00	11.54
12-07-2024 19:00:00	11.51
12-07-2024 18:00:00	11.18
12-07-2024 17:00:00	11.70
12-07-2024 16:00:00	11.41
12-07-2024 15:00:00	11.59
12-07-2024 14:00:00	11.79
12-07-2024 13:00:00	11.12
12-07-2024 12:00:00	12.05
12-07-2024 11:00:00	11.62
12-07-2024 10:00:00	11.59
12-07-2024 09:00:00	11.46
12-07-2024 08:00:00	11.62
12-07-2024 07:00:00	11.67
12-07-2024 06:00:00	11.91
12-07-2024 05:00:00	11.80
12-07-2024 04:00:00	11.75
12-07-2024 03:00:00	11.85
12-07-2024 02:00:00	11.62
12-07-2024 01:00:00	11.98
12-07-2024 00:00:00	11.62
11-07-2024 23:00:00	11.72
11-07-2024 22:00:00	11.64
11-07-2024 21:00:00	11.80
11-07-2024 20:00:00	11.59
11-07-2024 19:00:00	12.05
11-07-2024 18:00:00	11.41
11-07-2024 17:00:00	11.38
11-07-2024 16:00:00	11.54
11-07-2024 15:00:00	11.31
11-07-2024 14:00:00	11.51
11-07-2024 13:00:00	11.54
11-07-2024 12:00:00	11.46
11-07-2024 11:00:00	11.80
11-07-2024 10:00:00	11.67
11-07-2024 09:00:00	11.41
11-07-2024 08:00:00	11.49
11-07-2024 07:00:00	11.46
11-07-2024 06:00:00	11.75
11-07-2024 05:00:00	11.23
11-07-2024 04:00:00	11.43
11-07-2024 03:00:00	11.33
11-07-2024 02:00:00	11.41
11-07-2024 01:00:00	11.38

11-07-2024 00:00:00	11.59
10-07-2024 23:00:00	11.59
10-07-2024 22:00:00	11.36
10-07-2024 21:00:00	11.62
10-07-2024 20:00:00	11.75
10-07-2024 19:00:00	11.57
10-07-2024 18:00:00	11.62
10-07-2024 17:00:00	11.54
10-07-2024 16:00:00	11.70
10-07-2024 15:00:00	11.57
10-07-2024 14:00:00	11.49
10-07-2024 13:00:00	11.53
10-07-2024 12:00:00	12.14
10-07-2024 11:00:00	11.46
10-07-2024 10:00:00	11.68
10-07-2024 09:00:00	11.70
10-07-2024 08:00:00	11.42
10-07-2024 07:00:00	11.57
10-07-2024 06:00:00	11.67
10-07-2024 05:00:00	11.38
10-07-2024 04:00:00	11.64
10-07-2024 03:00:00	11.67
10-07-2024 02:00:00	11.75
10-07-2024 01:00:00	11.20
10-07-2024 00:00:00	11.41
09-07-2024 23:00:00	11.51
09-07-2024 22:00:00	11.72
09-07-2024 21:00:00	11.59
09-07-2024 20:00:00	11.49
09-07-2024 19:00:00	11.57
09-07-2024 18:00:00	11.36
09-07-2024 17:00:00	11.82
09-07-2024 16:00:00	11.32
09-07-2024 15:00:00	11.39
09-07-2024 14:00:00	11.83
09-07-2024 13:00:00	11.76
09-07-2024 12:00:00	11.85
09-07-2024 11:00:00	11.91
09-07-2024 10:00:00	11.96
09-07-2024 09:00:00	11.77
09-07-2024 08:00:00	11.30
09-07-2024 07:00:00	11.59
09-07-2024 06:00:00	11.23
09-07-2024 05:00:00	11.37
09-07-2024 04:00:00	11.54
09-07-2024 03:00:00	11.59
09-07-2024 02:00:00	11.67
09-07-2024 01:00:00	11.49
09-07-2024 00:00:00	11.54
08-07-2024 23:00:00	11.59
08-07-2024 22:00:00	11.41
08-07-2024 21:00:00	11.57
08-07-2024 20:00:00	11.25
08-07-2024 19:00:00	11.60

220

08-07-2024 18:00:00	11.02
08-07-2024 17:00:00	11.59
08-07-2024 16:00:00	11.74
08-07-2024 15:00:00	11.66
08-07-2024 14:00:00	11.08
08-07-2024 13:00:00	11.44
08-07-2024 12:00:00	11.78
08-07-2024 11:00:00	11.57
08-07-2024 10:00:00	11.72
08-07-2024 09:00:00	11.39
08-07-2024 08:00:00	10.74
08-07-2024 07:00:00	10.84
08-07-2024 06:00:00	11.19
08-07-2024 05:00:00	11.44
08-07-2024 04:00:00	11.31
08-07-2024 03:00:00	11.36
08-07-2024 02:00:00	11.61
08-07-2024 01:00:00	11.08
08-07-2024 00:00:00	11.04
07-07-2024 23:00:00	11.53
07-07-2024 22:00:00	10.91
07-07-2024 21:00:00	11.64
07-07-2024 20:00:00	11.50
07-07-2024 19:00:00	11.48
07-07-2024 18:00:00	11.07
07-07-2024 17:00:00	10.91
07-07-2024 16:00:00	11.54
07-07-2024 15:00:00	11.20
07-07-2024 14:00:00	11.49
07-07-2024 13:00:00	11.39
07-07-2024 12:00:00	11.54
07-07-2024 11:00:00	11.38
07-07-2024 10:00:00	11.05
07-07-2024 09:00:00	11.43
07-07-2024 08:00:00	11.93
07-07-2024 07:00:00	11.56
07-07-2024 06:00:00	11.23
07-07-2024 05:00:00	11.46
07-07-2024 04:00:00	11.54
07-07-2024 03:00:00	11.41
07-07-2024 02:00:00	11.28
07-07-2024 01:00:00	11.56
07-07-2024 00:00:00	11.57
06-07-2024 23:00:00	11.30
06-07-2024 22:00:00	11.36
06-07-2024 21:00:00	11.77
06-07-2024 20:00:00	11.59
06-07-2024 19:00:00	11.70
06-07-2024 18:00:00	11.72
06-07-2024 17:00:00	11.57
06-07-2024 16:00:00	11.70
06-07-2024 15:00:00	11.25
06-07-2024 14:00:00	11.44
06-07-2024 13:00:00	11.31

06-07-2024 12:00:00	222	11.76
06-07-2024 11:00:00		11.57
06-07-2024 10:00:00		11.47
06-07-2024 09:00:00		11.28
06-07-2024 08:00:00		11.36
06-07-2024 07:00:00		11.62
06-07-2024 06:00:00		11.38
06-07-2024 05:00:00		11.41
06-07-2024 04:00:00		11.51
06-07-2024 03:00:00		11.28
06-07-2024 02:00:00		11.36
06-07-2024 01:00:00		11.28
06-07-2024 00:00:00		11.80
05-07-2024 23:00:00		11.41
05-07-2024 22:00:00		11.51
05-07-2024 21:00:00		11.70
05-07-2024 20:00:00		11.68
05-07-2024 19:00:00		11.56
05-07-2024 18:00:00		11.84
05-07-2024 17:00:00		11.10
05-07-2024 16:00:00		NA
05-07-2024 15:00:00		NA
05-07-2024 14:00:00		11.64
05-07-2024 13:00:00		11.70
05-07-2024 12:00:00		11.51
05-07-2024 11:00:00		11.54
05-07-2024 10:00:00		11.41
05-07-2024 09:00:00		11.49
05-07-2024 08:00:00		11.62
05-07-2024 07:00:00		11.70
05-07-2024 06:00:00		11.46
05-07-2024 05:00:00		11.36
05-07-2024 04:00:00		11.59
05-07-2024 03:00:00		11.46
05-07-2024 02:00:00		11.62
05-07-2024 01:00:00		11.17
05-07-2024 00:00:00		11.49
04-07-2024 23:00:00		11.41
04-07-2024 22:00:00		11.25
04-07-2024 21:00:00		11.80
04-07-2024 20:00:00		11.59
04-07-2024 19:00:00		11.88
04-07-2024 18:00:00		11.54
04-07-2024 17:00:00		11.85
04-07-2024 16:00:00		11.98
04-07-2024 15:00:00		11.70
04-07-2024 14:00:00		11.53
04-07-2024 13:00:00		11.73
04-07-2024 12:00:00		11.74
04-07-2024 11:00:00		11.67
04-07-2024 10:00:00		11.72
04-07-2024 09:00:00		11.62
04-07-2024 08:00:00		11.03
04-07-2024 07:00:00		11.39

223

04-07-2024 06:00:00	11.33
04-07-2024 05:00:00	11.51
04-07-2024 04:00:00	11.46
04-07-2024 03:00:00	11.20
04-07-2024 02:00:00	11.54
04-07-2024 01:00:00	11.30
04-07-2024 00:00:00	11.46
03-07-2024 23:00:00	11.49
03-07-2024 22:00:00	11.46
03-07-2024 21:00:00	11.31
03-07-2024 20:00:00	11.30
03-07-2024 19:00:00	11.10
03-07-2024 18:00:00	11.51
03-07-2024 17:00:00	11.72
03-07-2024 16:00:00	11.39
03-07-2024 15:00:00	11.60
03-07-2024 14:00:00	11.60
03-07-2024 13:00:00	11.57
03-07-2024 12:00:00	11.97
03-07-2024 11:00:00	11.66
03-07-2024 10:00:00	11.39
03-07-2024 09:00:00	11.07
03-07-2024 08:00:00	11.28
03-07-2024 07:00:00	11.49
03-07-2024 06:00:00	11.54
03-07-2024 05:00:00	11.49
03-07-2024 04:00:00	11.54
03-07-2024 03:00:00	11.00
03-07-2024 02:00:00	11.07
03-07-2024 01:00:00	11.05
03-07-2024 00:00:00	11.39
02-07-2024 23:00:00	11.74
02-07-2024 22:00:00	11.72
02-07-2024 21:00:00	11.63
02-07-2024 20:00:00	12.06
02-07-2024 19:00:00	11.49
02-07-2024 18:00:00	11.93
02-07-2024 17:00:00	11.83
02-07-2024 16:00:00	11.79
02-07-2024 15:00:00	11.62
02-07-2024 14:00:00	11.62
02-07-2024 13:00:00	11.91
02-07-2024 12:00:00	11.82
02-07-2024 11:00:00	11.88
02-07-2024 10:00:00	11.90
02-07-2024 09:00:00	11.54
02-07-2024 08:00:00	11.51
02-07-2024 07:00:00	11.51
02-07-2024 06:00:00	11.38
02-07-2024 05:00:00	11.64
02-07-2024 04:00:00	11.46
02-07-2024 03:00:00	11.57
02-07-2024 02:00:00	11.60
02-07-2024 01:00:00	11.65

224

02-07-2024 00:00:00	10.94
01-07-2024 23:00:00	11.80
01-07-2024 22:00:00	11.83
01-07-2024 21:00:00	11.67
01-07-2024 20:00:00	11.77
01-07-2024 19:00:00	11.90
01-07-2024 18:00:00	12.43
01-07-2024 17:00:00	11.75
01-07-2024 16:00:00	11.36
01-07-2024 15:00:00	11.76
01-07-2024 14:00:00	11.33
01-07-2024 13:00:00	11.43
01-07-2024 12:00:00	NA
01-07-2024 11:00:00	NA
01-07-2024 10:00:00	NA
01-07-2024 09:00:00	NA
01-07-2024 08:00:00	NA
01-07-2024 07:00:00	NA
01-07-2024 06:00:00	NA
01-07-2024 05:00:00	NA
01-07-2024 04:00:00	NA
01-07-2024 03:00:00	NA
01-07-2024 02:00:00	NA
01-07-2024 01:00:00	NA



To whomsoever it May Concern

Date: **11-05-2024**

This is to bring to your kind notice that we **M/s Errand Enterprises Private Limited -Authorized channel sales partner for Xylem WTW Online Instrument** having our office at 12th floor Pearls Omaxe building Netaji Subhash Place Pitampura Delhi-110034. We have Supplied & Completed the installation of Online Particulate Matter Monitoring System of ICE Make.

The System has been installed at **M/s Al-Nasir Exports Pvt. Ltd.-Ghaziabad Plot No: 2761, Bhurgarhi, Dasna Ghaziabad Uttar Pradesh.**

The System measures online **Particulate Matters (PM), at Stack 6TPH Boiler.**

The System has been calibrated on **09-05-2024** at **M/s Al-Nasir Exports Pvt. Ltd.-Ghaziabad Plot No: 2761, Bhurgarhi, Dasna Ghaziabad Uttar Pradesh** by Errand Engineer.

The system was calibrated based on Lab Report provided by **M/s Al-Nasir Exports Pvt. Ltd.-Ghaziabad Plot No: 2761, Bhurgarhi, Dasna Ghaziabad Uttar Pradesh** Sample tested by **Enviro Tech Services** having **Report No. ETS/141/05/2024** issued date **08/05/2024**.

S.No.	Parameter Name	Laboratory Result	Final values of onlinesystem after calibration
1	PM (mg/Nm3)	40.60	42.0

The above information furnished is true to the best of our knowledge.

Thanks & Regards

Authorized Signatory



Errand Enterprises Pvt Ltd

Date:- 15-May-2024

Purchase Order

ANNEXURE-A13

Cummins Sales & Service Private Limited
B-69, sector 63 Noida U.P.

With reference to your performa Qun Ref CSSPL/RAS/ MAY /0083 we are considering to place an order.

S.No.	ITEMS	HSN/SAC	Quantity	Unit Price	Amount (In Rs)
1	RAS -1010 KVA (A075D102)		2	1250000	2500000
2	SERVICE -RAS		2	375000	750000
3	FRIGHT			10000	10000
Taxable Amount					32,60,000
SGST @ 9					2,93,400
CGST @ 9					2,93,400
GRAND TOTAL					38,46,800

In Words :- Thrity Eight Lac Forty Six Thousand Eight Hund Only

Paymnt Details Advance Amount Rs.6 Lac (Ch no. 35005935 Amt 300000/-, Ch. No. 35005936 Amt. 300000/-
Remaining we will be paid in 1 month

Billing & Delivery Address :-
AL-NASIR EXPORTS PVT. LTD
Khasara No:- 2761, Bhoorgari Dasna,
Distt. Ghaziabad (UP) Pin Code:- 201015)
GSTIN No. 09AADCA2047H1ZW

FOR AL-NASIR EXPORTS PVT. LTD .

For Alnasir Exports Pvt Ltd

(AUTH. SIGNATORY)

Date:- 7-Jun-2024

Purchase Order

Cummins Sales & Service Private Limited
B-69, sector 63 Noida U.P.

With reference to your Quotation Ref No CSSPL/RAS/ MAY /0084 as on date 09/05/2024 we are considering to place an order.

S.No.	ITEMS	HSN/SAC	Quantity	Unit Price	Amount (In Rs)
1	RAS -500 KVA (RAS Kit for 500 KVA DG set)		1	650000	650000
2	SERVICE -RAS (Installation & Commission Chagres)		1	250000	250000
3	FRIGHT (Transportation)			5000	5000
Taxable Amount					9,05,000
SGST @ 9					81,450
CGST @ 9					81,450
GRAND TOTAL					10,67,900

In Words :- Ten Lac Sixty Seven Thousand Nine Hundred Only

Paymnt Details Advance Amount Rs.2 Lac (Ch no. 35006114 on date 07/06/2024)
Remaining we will be paid in 1 month

Billing & Delivery Address :-
AL-NASIR EXPORTS PVT. LTD
Khasara No:- 2761, Bhoorgari Dasna,
Distt. Ghaziabad (UP) Pin Code:- 201015)
GSTIN No. 09AADCA2047H1ZW

For AL-NASIR EXPORTS PVT. LTD.



Authorized Signatory
FOR AL-NASIR EXPORTS PVT. LTD.



(AUTH. SIGNATORY)



228
ANNEXURE-A14
U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
78872/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 26/02/2020

To ,

Shri MOHD SAALIM QURESHI
M/s AL NASIR EXPORTS PVT LTD
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No. 6936348

Dated : 26/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL NASIR EXPORTS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.03.12
12:23:38 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date: 2020.03.12
12:23:40 +05'30'

C.E.O
C-1

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of “REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES” issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the “Compendium of Indian Standards on Slaughter House”.
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 6 TPH	wood	1	Particulate Matter	30 mt. stack from G.L with multi cyclone dust collector
2	2x 1010 KVA D.G Set	H.S.D	3.4	Sulphur Dioxide	each minimum 6.40 mt. from the nearest roof
3	D.G Set 500 KVA	H.S.D	2	Sulphur Dioxide	minimum 4.5 mt. above nearest roof

- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E.P Rules 1986
2	2.3.4	Sulphur Dioxide	As per E.P Rules 1986

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

- 1- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit i.e. M/s International Agro Foods, Khasra No-2764, 2765, 2766, Vill-Bhoorgarhi, Dasna, Ghaziabad. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 4- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 5- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 6- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 7- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..
- 8- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 9- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 11- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172080/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 11/01/2023

To,

M/s

AL NASIR EXPORTS PVT LTD

Khasra No-2761 Bhoorgarhi, Dasna, Ghaziabad,GHAZIABAD,201015

Application Id-
18943834

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **AL NASIR EXPORTS PVT LTD** located at **Khasra No-2761 Bhoorgarhi, Dasna, Ghaziabad,GHAZIABAD,201015**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AL NASIR EXPORTS PVT LTD **granted for the period from 21/12/2022 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Only for fuel change for Biomass		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	2x1010 KVA DG Set	HSD/PNG	1,2	Particulate Matter	As per applicable norms
2	1x500 KVA DG Set	HSD/PNG	3	Particulate Matter	As per applicable norms
3	2x6 TPH Boiler (one 6 TPH Boiler standby)	Biomass/ Bio briquette	4	Particulate Matter	As per applicable norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1,2	Particulate Matter	As per applicable norms
2	3	Particulate Matter	As per applicable norms
3	4	Particulate Matter	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is valid only for fuel change i.e. use of Biomass as per CAQM direction only all other conditions will remain same as per earlier consent issued by Board vide letter no. 78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 12/03/2020 and 78872/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 26/02/2020.

2- The fly ash generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

3- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

4- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

5-Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 & 58 regarding DG sets.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2023.04.25
22:34:47 +05'30'

**CEO
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2023.04.25
22:35:47
+05'30'

**CEO
C-1.**

ANNEXURE-A16

AL NASIR SLUDGE RECORD

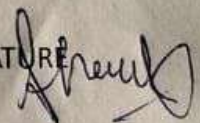
MONTH: - July - 2024

K/G

S. NO.	DATE	SLUDGE PER DAY	UP TO DATE
1	1/7/2024	40	40
2	2/7/2024	45	85
3	3/7/2024	45	130
4	4/7/2024	40	170
5	5/7/2024		
6	6/7/2024	45	215
7	7/7/2024	40	255
8	8/7/2024	45	300
9	9/7/2024	40	340
10	10/7/2024	40	380
11	11/7/2024	45	425
12	12/7/2024		425
13	13/7/2024	40	465
14	14/7/2024	45	510
15	15/7/2024	45	555
16	16/7/2024	40	595
17	17/7/2024	40	635
18	18/7/2024		
19			
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31			

TOTAL

SIGNATURE





MEMBERSHIP CERTIFICATE

M / s. Al-Nasir Exports Pvt. Ltd.

2761, Bhoorgarhi, Dasna, Ghaziabad-201015, UP

is a registered member of our facility



BOWML/K/2323/17

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2323/17

Expiry Date : February 24, 2025



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi Sales Coordinator sales@bharatoil.com	Digitally Signed By:Pragati Rohtagi Date: 2024-06-21 13:34:18 IP: 122.162.146.74 ID: AGn17TS0i0MSebRmjnTAFw== Click here to E-verify
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Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja GM (Admin & Fin.) sales@bharatoil.com	Digitally Signed By:Sunder K Kukreja Date: 2024-06-21 13:42:08 IP: 49.36.178.108 ID: 6ZaFlkwocWKO7+Pw78H+sw== Click here to E-verify
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Authorized Signatory



Sales Office :

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4
Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2
Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road
Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720828, 2720831 Fax: 0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 24633/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2024

Dated : 14/05/2024

To,

M/s AL NASIR EXPORTS PVT LTD

Khasra No-2761 Bhoorgarhi, Dasna, Ghaziabad, GHAZIABAD, 201015

Tehsil : Bhojpur

District : GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 24633 and 14/05/2024 .
2. Reference of application (No. and date) 25699760 and 24/04/2024 .
3. Mr MOHD SALEEM QURESHI of M/s AL NASIR EXPORTS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Khasra No-2761 Bhoorgarhi, Dasna, Ghaziabad .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 5.1 Used or spent oil	Through Authorised Recycler/TSDF	0.5 KL/Annum
2	Schedule I, Cat 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.025 Ton/Annum

1. The authorization shall be valid for a period of 13/05/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

**Vivek
Roy** Digitally signed
by Vivek Roy
Date:
2024.05.24
19:10:41 +05'30'

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .

Vivek
Roy
CEO/EE, I/C Circle

Digitally signed
by Vivek Roy
Date: 2024.05.24
19:10:56 +05'30'



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
 - संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने बोने या कटलरी को प्राथमिकता दी जाय।
 - एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
 - चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
 - अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
 - बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
 - घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाकीकरण करें
 - उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
 - ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
 - ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/म्यूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
 - परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार ग्रेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें
- हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



243 ANNEXURE-A18 Form C

Government of India Food Safety and Standards Authority of India License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10013051000638



1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: AL-NASIR EXPORTS PRIVATE LIMITED
7A/59,W.E.A., CHANNA MARKET, PUSA ROAD,
KAROL BAGH, Central, Delhi-110005
2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: KHASRA NO. 2761, BHOOR GARI DASNA,
Ghaziabad Tahsil, Ghaziabad, Uttar
Pradesh-201001
3. Kind of Business / कारोबार का प्रकार: Manufacturer - Meat processing units
Manufacturer - Slaughtering units
Trade/Retail - Wholesaler
4. Dairy Business Details / डेयरी कारोबार विवरण हेतु : No
5. Category of License / अनुज्ञप्ति का वर्ग: Central License

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Delhi

Designated Officer

Issued On / दिनांक: 24-04-2024 (Renewal License)

Valid Upto: / वैधता: 08-05-2029 (For details, refer Annexure)

Annexures:

1. [Product Annexure](#)
2. [Validity Annexure](#)
3. [Non-Form C Annexure](#)
4. [Conditions Of License](#)

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.
4. Communications from FoSCoS are being sent to caxxxxxxxxxxxxxxxxxxcom , acxxxxxxxxxxxxxxxxxxxx.in and 93xxxxx700 , 94xxxxx899.To update these details, visit FoSCoS portal.



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **10013051000638**

Kind Of Business: Manufacturer - Slaughtering units

Product Type	Animal Description	Production Capacity/Day
Large Animal	BUFFALO	200

Kind Of Business: Manufacturer - Slaughtering units

Product Type	Animal Description	Production Capacity/Day
Small Animal	SHEEP, GOAT	100

Kind Of Business: Manufacturer - Meat processing units

Production Capacity(MT / annum): 14308

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Beef [08.1]	Manufacturer - Meat processing units
2	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen chevon or Goat Meat [08.1]	Manufacturer - Meat processing units
3	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Mutton or Sheep Meat [08.1]	Manufacturer - Meat processing units

Kind Of Business: Trade/Retail - Wholesaler

Sl.No.	Product(s)
1	08 - Meat and meat products, including poultry and game



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापि संख्या / License Number: **10013051000638**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
09-05-2014	08-05-2019	19-05-2014	37800 INR	Renewal	Central Licensing Authority
09-05-2019	08-05-2024	17-05-2019	37900 INR	Renewal	Central Licensing Authority
09-05-2019	08-05-2024	23-08-2019	7500 INR	Modification	Central Licensing Authority
09-05-2019	08-05-2024	18-05-2022	1000 INR	Modification	Central Licensing Authority
09-05-2019	08-05-2024	22-08-2022	1180 INR	Modification	Central Licensing Authority
09-05-2024	08-05-2029	24-04-2024	44250 INR	Renewal	Central Licensing Authority

Suspension History

S.No	History	Date
N/A		

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
3. FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
4. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.



Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **10013051000638**

Person in charge of operations

Name:	DANVEER	Qualification:	B.V.Sc. A.H.
Contact No:	N/A	Mobile No:	9412683899
Email-ID:	accounts.ane786@yahoo.in		
Address :	56 - B, KESHAV KUNJ, GOVINDPURAM, GHAZIABAD		
State:	Uttar Pradesh	District:	Ghaziabad
Pin Code:	201013	Photo Id Card:	Aadhar Card
Photo Id No:	949121911154	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	DANVEER	Qualification:	B.V.Sc A.H.
Contact No:	N/A	Mobile No:	9412683899
Email-ID:	accounts.ane786@yahoo.in		
Address :	56 - B, KESHAV KUNJ, GOVINDPURAM, GHAZIABAD		
State:	Uttar Pradesh	District:	Ghaziabad
Pin Code:	201013	Photo Id Card:	Aadhar Card
Photo Id No:	949121911154	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Delhi

Designated Officer

Issued On / दिनांक: 24-04-2024 (Renewal License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

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Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separates lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter ,ghee ,vanaspti ,edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall minimum a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil ,edible oil and their products shall be edible for license under this act ,unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil ,'semi refined' or 'raw grade I' , edible groundnut flour or edible coconut flour ,or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person ,and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil ,edible groundnut flour or edible coconut flour ,or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण
AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY
 (वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
 (MINISTRY OF COMMERCE, GOVT. OF INDIA)

एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट पंजीकरण प्रमाण-पत्र
 CERTIFICATE OF REGISTRATION INTEGRATED ABATTOIR - CUM - MEAT PROCESSING PLANT

यह प्रमाणित किया जाता है कि नीचे वर्णित एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट एपीडा द्वारा स्थापित मीट प्लांट पंजीकरण समिति द्वारा निरीक्षण किया गया है और निर्यात के लिए आवश्यक स्वच्छता और सैनिटरी सुविधाएं उपलब्ध पाई गयी हैं। हालांकि ऐबटॉयर/प्लांट को समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन करना होगा।
 This is to certify that the integrated abattoir - cum - meat processing plant described below has been inspected by a Meat Plant Registration Committee constituted by APEDA and the existing facilities are considered adequate to meet the hygienic and sanitary conditions required to export. However, the operation of the Abattoir/plant will have to be in accordance with all statutory requirements/regulations in force.

1. निर्यातक/आवेदक का नाम / Name of the Exporter/Applicant : **AL-NASIR EXPORTS PVT.LTD.**
7A/42,WEA,WESTERNCHAMBERKAROLBAGH DELHI DELHI - 110005
 2. पंजीकरण संख्या / Registration No. : **APEDA/161**
 3. एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट का नाम और स्थान / Name & Location of the integrated abattoir - cum - meat processing plant : **AL NASIR EXPORTS PVT. LTD**
2761, BHOORGARHI, DASNA GHAZIABAD UTTAR PRADESH - 201015
 4. प्रतिदिन प्रोसेसिंग क्षमता / Processing Capacity per day

(क.) चिलिंग रूम / Chilling Rooms	: 150.00 MT
(ख.) ब्लास्ट फ्रीज़र / Blast Freezer	: 150.00 MT
(ग.) प्लेट फ्रीज़र / Plate Freezer	: 51.00 MT
(घ.) स्लॉटरिंग / Slaughtering	
(अ.) भैंस / Buffalo	: 200.00 PER DAY
(आ.) भेड़ / Sheep	: 100.00 PER DAY
 5. निर्यात हेतु अधिकृत मीट और मीट उत्पाद / Meat & Meat Products authorized for exports

	: BONELESS BUFFALO CHILLED/FROZEN MEAT- 28.20 MT PER DAY
	: BUFFALO OFFALS CHILLED/FROZEN - 9.80 MT PER DAY
	: SHEEP/GOAT MEAT- 1.20 MT PER DAY
	: SHEEP/GOAT OFFALS- 0.20 MT PER DAY
- प्रमाण-पत्र की मान्यता तिथि (तिथि/माह/वर्ष) / Certificate : **10/06/2024** To **31/12/2024**
 Valid upto (dd/mm/yyyy)

स्टैंड अलोन स्लॉटर हाउस/प्लांट द्वारा समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन किया जाएगा। कृपया पंजीकरण प्रमाण-पत्र जारी करने हेतु दिनांक 02/11/2016 को जारी परिशिष्ट का संदर्भ ग्रहण करें।
 The operation of the 'Stand Alone Slaughter House/plant will have to be in accordance with all statutory requirements/regulations in force. Please refer to addendum dated 02/11/2016 for grant of registration certificate.

स्थान / Place: New Delhi

एपीडा अध्यक्ष की ओर से
 For and on behalf of Chairman APEDA

Signature Not Verified

Digitally signed by SUDHANSHU
 Date: 2024.06.10 16:07:14 IST
 Reason: MNU
 Location: NEW DELHI



प्राधिकृत हस्ताक्षरी
 (AUTHORIZED SIGNATORY)

तीसरी मंजिल, एन.सी.यू.आई. बिल्डिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेल गांव के सामने) नई दिल्ली -110016

3rd Floor, NCUI Building, 3, Siri Institutional Area, August Kranti Marg (Opp. Asiad village) New Delhi-110016
 फोन / Phone : 26516283, 26514572, 26513219 फेक्स / Fax : 26526186, ई-मेल / E-mail : gmmpd@apeda.gov.in



Inspection of ETP units

OCEMS installed at final outlet of ETP



Karnal Technology outside premises

CCTV installed at various points in unit



Verification of records by Committee

Representative of units present during inspection



Inspection of ETP units



Online Continuous Effluent Monitoring System



Solid separator in ETP



Blood coagulator



Verification of fuel /biomass being used in boiler

Secondary clarifier in ETP

कार्यालय

जिलाधिकारी

गाजियाबाद

पत्रांक 845/c/ c-382/2023

दिनांक 19/8/2023

आदेश।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच-99560/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 का अवलोकन करने का कष्ट करें। उक्त पत्र के माध्यम से मैसर्स अल-नासिर एक्सपोर्ट्स प्रा0 लि0, प्लॉट नं-2761, भूरगढ़ी डासना, गाजियाबाद को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 32(1)(सी) के अन्तर्गत बन्दी आदेश जारी किया गया है। (छाया प्रति संलग्न)

तत्क्रम में संदर्भित उद्योग मैसर्स अल-नासिर एक्सपोर्ट्स प्रा0 लि0, प्लॉट नं-2761, भूरगढ़ी डासना, गाजियाबाद के विरुद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित किये जाने हेतु निम्नवत टीम गठित की जाती है:-

1. उपजिलाधिकारी-सदर, गाजियाबाद।
2. सहायक पुलिस आयुक्त, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

उपरोक्त गठित समिति को निर्देशित किया जाता है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग के विरुद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये।
संलग्न: यथापरि।

(राकेश कुमार सिंह)
जिलाधिकारी 19/8/23
गाजियाबाद।

प्रतिलिपि:

1. पुलिस आयुक्त, गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. सम्बन्धित अधिकारियों को अनुपालनार्थ।

जिलाधिकारी 19/8/23
गाजियाबाद।

मैसर्स अल-नासिर एक्सपोर्ट्स प्रा० लि०, प्लॉट नं-2761, भूरगढी डासना, गाजियाबाद के विरुद्ध उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 32(1)(सी) के अन्तर्गत बन्दी आदेश की अनुपालन आख्या।

उपरोक्त संदर्भित उद्योग मैसर्स अल-नासिर एक्सपोर्ट्स प्रा० लि०, प्लॉट नं-2761, भूरगढी डासना, गाजियाबाद के विरुद्ध उ०प्र० प्रदूषण नियंत्रण बोर्ड के पत्रांक एच-99560/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 32(1)(सी) के अन्तर्गत बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु जिलाधिकारी महोदय, गाजियाबाद के आदेश पत्र दिनांक 19.08.2023 के अनुपालन में समिति द्वारा उद्योग के उत्पादन क्षमता को अवरुध किये को अवरुध किये जाने के दृष्टिगत निम्नलिखित स्थानों पर सील लगायी गयी:-

- 1) लैरेज गेट ।
- 2) नाकिंग डोर ।
- 3) नाकिंग बक्स की सेटेशनल बेल्ट ।

सीलिंग के समय उद्योग प्रतिनिधि के रूप में श्री नाजिम खान, प्रबन्धक, उपस्थित रहें।

विपुल कुमार
(विपुल कुमार)
सहायक पर्यावरण अभियंता

कुंवर संतोष कुमार
(कुंवर संतोष कुमार)
सहायक पर्यावरण अभियंता

सहायक पुलिस आयुक्त
सहायक पुलिस आयुक्त,
मसूरी, गाजियाबाद।

उपजिलाधिकारी-सदर
उपजिलाधिकारी-सदर,
गाजियाबाद।

For AL-NASIR EXPORTS PVT. LTD.
Authorised Signatory



1885

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

ANNEXURE-A23

संदर्भ संख्या : 1885/C/A-382/2023

दिनांक 02/01/2023

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-1,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 717/2023 में पारित आदेश दिनांक 06.12.2023 के अनुपालन में प्रत्यावेदन दिनांक 25.08.2023 के निस्तारण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच-04594/सी-1/जी-113/2023 दिनांक 22.12.2023 का संदर्भ ग्रहण करने का कष्ट करें। बोर्ड मुख्यालय द्वारा जारी निर्देशों के अनुपालन में मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद एवं मीट प्रोसेसिंग यूनिट मैसर्स करन फ्रोजन फूड्स प्रा० लि०, भूरगढ़ी डासना, गाजियाबाद का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 01.01.2024 को किया गया। निरीक्षण के समय उद्योग मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद के विरुद्ध बोर्ड मुख्यालय के पत्रांक एच-99560/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जारी बन्दी आदेश के अनुपालन में बन्द पाया गया। पूर्व में उद्योग के विरुद्ध शिकायत प्राप्त होने पर इस कार्यालय द्वारा निरीक्षण आख्या इस कार्यालय के पत्र दिनांक 04.11.2023 द्वारा बोर्ड मुख्यालय लखनऊ को प्रेषित की गयी थी। निरीक्षण आख्या संलग्न है।

उक्त के अतिरिक्त खाद्य सुरक्षा एवं ओषधि प्रशासन, गाजियाबाद के पत्र दिनांक 01.11.2023 एवं सहायक पुलिस आयुक्त, मसूरी, गाजियाबाद के पत्र दिनांक 25.12.2023 द्वारा प्रेषित आख्याओं के अनुसार उद्योग वर्तमान में उत्पादनरत नहीं है।

निरीक्षण आख्या एवं खाद्य सुरक्षा एवं ओषधि प्रशासन, गाजियाबाद तथा सहायक पुलिस आयुक्त, मसूरी, गाजियाबाद से प्राप्त आख्याएँ पत्र के साथ संलग्नकर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद की अद्यतन निरीक्षण आख्या।

बोर्ड मुख्यालय के पत्रांक एच-04594/सी-1/जी-113/2023 दिनांक 22.12.2023 द्वारा जारी निर्देशों के अनुपालन में मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद एवं मीट प्रोसेसिंग यूनिट मैसर्स करन फ़ोजन फूड्स प्रा० लि०, भूरगढ़ी डासना, गाजियाबाद का निरीक्षण अद्योहस्ताक्षरकर्ता द्वारा दिनांक 01.01.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री नाजिम खान, प्रबन्धक उपस्थित थे। निरीक्षण के समय उद्योग मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद के विरुद्ध बोर्ड मुख्यालय के पत्रांक एच-99560/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जारी बन्दी आदेश के अनुपालन में बन्द पाया गया। पूर्व में उद्योग के विरुद्ध शिकायत प्राप्त होने पर इस कार्यालय द्वारा निरीक्षण आख्या इस कार्यालय के पत्र दिनांक 04.11.2023 द्वारा बोर्ड मुख्यालय लखनऊ को प्रेषित की गयी थी। निरीक्षण आख्या के अनुसार उद्योग उत्पादनरत नहीं पाया गया था।

अग्रेतर अवगत कराना है कि खाद्य सुरक्षा एवं ओषधि प्रशासन, गाजियाबाद के पत्र दिनांक 01.11.2023 एवं सहायक पुलिस आयुक्त, मसूरी, गाजियाबाद के पत्र दिनांक 25.12.2023 द्वारा भी अवगत कराया गया है कि उद्योग वर्तमान में उत्पादनरत नहीं है।

अद्यतन निरीक्षण दिनांक 01.01.2024 को लिये गये फोटोग्राफ निम्नवत है:-



आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(विपुल कुमार)

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

दिनांक 06/11/2023

संदर्भ संख्या : 1292/C/A-382/2023

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-1,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद के विरुद्ध श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद द्वारा शिकायत के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद जो अध्यक्ष महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित है, उक्त शिकायती पत्र पर राज्यपाल सचिवालय, उ०प्र० के डायरी संख्या 10762जी०एस० दिनांक 22.09.2023 तथा जिलाधिकारी महोदय, गाजियाबाद के टिप्पणी आदेश दिनांक 26.10.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 02.11.2023 को किया गया। निरीक्षण आख्या संलग्न है। आख्यानसार उद्योग बोर्ड मुख्यालय के पत्रांक एच-99560/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जारी बन्दी आदेश के अनुपालन में बन्द पाया गया।

निरीक्षण आख्या पत्र के साथ संलग्नकर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4180108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2761, ग्राम भूरगढ़ी डासना, गाजियाबाद के विरुद्ध श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद द्वारा शिकायत के सम्बन्ध में उद्योग की निरीक्षण आख्या।

उपरोक्त विषयक श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद जो अध्यक्ष महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित है, उक्त शिकायती पत्र पर राज्यपाल सचिवालय, उ०प्र० के डायरी संख्या 10762जी०एस० दिनांक 22.09.2023 तथा जिलाधिकारी महोदय, गाजियाबाद के टिप्पणी आदेश दिनांक 26.10.2023 के अनुपालन में उद्योग का निरीक्षण अद्योहस्ताक्षरकर्ता द्वारा दिनांक 02.11.2023 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री नाजिम खान, प्रबन्धक उपस्थित थे। निरीक्षण के समय उद्योग बोर्ड मुख्यालय के पत्रांक एच-99560/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जारी बन्दी आदेश के अनुपालन में बन्द पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत है:-



शिकायत में वर्णित अन्य बिन्दुओं के सम्बन्ध में जॉच उद्योग के संचालन के उपरान्त किया जाना सम्भव हो सकेगा।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

प्रेषक,

सहायक आयुक्त (खाद्य)-II
खाद्य सुरक्षा एवं औषधि प्रशासन,
जनपद गाजियाबाद।

सेवा में,

जिलाधिकारी महोदय,
जनपद गाजियाबाद।

पत्रांक:-एफ0एस0डी0ए0/शिका0निस्त0/2023-24/1631

दिनांक:- 01/11/23

विषय:- सुरेन्द्र पुत्र श्री प्रकाश की शिकायत के निस्तारण के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक आपके पृष्ठांकन दिनांक-25.08.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें शिकायतकर्ता सुरेन्द्र पुत्र श्री प्रकाश निवासी-82, शिबनपुरा, गाजियाबाद ने मैसर्स अल नासीर एक्सपोर्ट प्रा0 लि0, 2761 भूङगढी, डासना, गाजियाबाद को प्रदूषण नियंत्रण बोर्ड द्वारा सील किये जाने के बावजूद चोरी छुपे व्यवसाय करने के सम्बन्ध में शिकायत की है। जिसकी जाँच/निरीक्षण सहायक आयुक्त (खाद्य), श्री विनीत कुमार के नेतृत्व में मुख्य खाद्य सुरक्षा अधिकारी श्री एन.एन. झा व खाद्य सुरक्षा अधिकारी श्री अमित कुमार सिंह के द्वारा दिनांक-31.10.2023 को स्थान-मैसर्स अल नासीर एक्सपोर्ट प्रा0 लि0, 2761 भूङगढी, डासना, गाजियाबाद का निरीक्षण ताजिमुद्दीन खान पुत्र रहुल्ला खान की उपस्थिति में किया गया, जिसने स्वयं को उक्त प्रतिष्ठान का मैनेजर बताया। मौके पर उक्त प्रतिष्ठान में कोई भी व्यवसाय संचालित होते हुए नहीं पाया गया। मौके पर उक्त प्रतिष्ठान के मैनेजर द्वारा बताया गया कि प्रदूषण नियंत्रण बोर्ड द्वारा सील किये जाने के बाद से प्रतिष्ठान बन्द है।

अतः महोदय से अनुरोध है कि उक्त शिकायत को निक्षेपित करने का कष्ट करें।

भवदीय

(विनीत कुमार)
सहायक आयुक्त (खाद्य)-II
जनपद गाजियाबाद।

सहायक पुलिस आयुक्त, कार्यालय/
नोडल अधिकारी जन लोक शिकायत
कमिश्नरेट, गाजियाबाद।

कृपया अपने पत्रांक: जन लो0शि0-396/2023 दिनांकित 28-10-2023 का संदर्भ ग्रहण करने का कष्ट करें, जो आवेदक श्री सुरेन्द्र पुत्र श्री प्रकाश निवासी 82 शिबबनपुरा गाजियाबाद के शिकायती प्रार्थना पत्र में अंकित तथ्यों/आरोपों की जाँच कर आख्या उपलब्ध कराये जाने विषयक है।

आरोप:-

शिकायतकर्ता द्वारा शिकायत में मुख्यतः अल-नासिर एक्सपोर्ट प्राईवेट लि0 को PCB द्वारा सील करने के बावजूद भी उसके मालिक के द्वारा लगातार मीट काटने व प्रदूषण फैलाने के आरोप अंकित किये गये हैं।

आख्या:-

प्रकरण के सम्बंध में कथन अंकित कर अभिलेखों का अवलोकन कर मौका मुआयना किया गया, जिसका सार निम्नवत् है:-

शिकायतकर्ता श्री सुरेन्द्र पुत्र प्रकाश निवासी 82, शिबबनपुरा थाना सिहानीगेट कमिश्नरेट गाजियाबाद, मो0नं0-9818122932 से पूछने पर बताया कि मैं उपरोक्त पते का निवासी हूँ मेरे द्वारा अल-नासिर एक्सपोर्ट प्राईवेट लि0 मीट फैक्ट्री के विरुद्ध प्रार्थना पत्र दिया था, जिसे मैं तत्त्वीक करता हूँ। प्रार्थना पत्र में अंकित तथ्यों को ही मेरा बयान समझा जायें। श्रीमान जी से अनुरोध है कि उक्त सम्बंध मौका मुआयना करने के उपरान्त कार्यवाही करने की कृपा करें।

श्री नाजमुद्दीन खान पुत्र स्व० श्री रूहुल्लाह खान, मैनेजर अल नासिर एक्सपोर्ट खसरा न0-2761 भूरगढ़ी डासना थाना मसूरी गाजियाबाद मो0न0-9910011817 से पूछने पर बताया कि आवेदक श्री सुरेन्द्र पुत्र श्री प्रकाश चन्द्र निवासी सिहानीगेट गाजियाबाद द्वारा हमारी उपरोक्त फैक्ट्री पर जो आरोप लगाये गये हैं वो झूठे एवं निराधार हैं क्योंकि आवेदक द्वारा इस प्रार्थना-पत्र में जो आरोप लगाये गये हैं उन आरोपों के सम्बन्ध में प्रदूषण विभाग द्वारा पूर्व में जाँच की जास चुकी है एवं यह भी अवगत कराना है कि हमारी फैक्ट्री दिनांक-18.08.2023 से बन्द है जिसमें किसी भी प्रकार का कोई कार्य नहीं हो रहा है। आवेदक हम पर अनावश्यक रूप से दवाब बनाने हेतु झूठे आरोप अंकित करते हुये जगह-जगह पर शिकायत कर रहा है।

शिकायतकर्ता का कहना है कि पीसीबी के द्वारा अल नासिर एक्सपोर्ट खसरा न0-2761 भूरगढ़ी डासना थाना मसूरी गाजियाबाद को सील करने के उपरान्त भी फैक्ट्री में पशुओं आदि का कटान हो रहा है, जिसके सम्बंध में मेरे द्वारा दिनांक 25-12-2023 को उपरोक्त फैक्ट्री का आकस्मिक निरीक्षण किया गया एवं पीसीबी द्वारा लगायी गयी सील चैक की गयी, तो पाया कि पीसीबी द्वारा लगायी गयी सील वर्तमान में लगी हुयी है तथा उपरोक्त फैक्ट्री में किसी भी प्रकार से पशुओं आदि का कोई कटान नहीं हो रहा है। निरीक्षण से यह भी ज्ञात हुआ कि वर्तमान में फैक्ट्री में मजदूर वर्ग भी उपस्थित नहीं हुआ एवं फैक्ट्री की सभी मशीनरी बंद पायी गयी।

उपरोक्तानुसार लेखबद्ध किये कथनों, निरीक्षण स्थल से स्पष्ट हुआ कि थाना मसूरी क्षेत्रान्तर्गत ग्राम भूडगढ़ी स्थित मीट फैक्ट्री अल-नासिर एक्सपोर्ट प्राईवेट लि0 को पीसीबी द्वारा दिनांक 18-08-2023 सील किया गया था, जिसके फलस्वरूप फैक्ट्री बंद है। निरीक्षण के दौरान वर्तमान में उपरोक्त फैक्ट्री में किसी भी प्रकार से पशुओं आदि का कटान होना नहीं पाया गया है।

आख्या अवलोकनार्थ प्रेषित है।

संलग्नक: यथोपरि।

पत्रांक: एसीपी-मसूरी(लो0शि0-49)/23

दिनांक: दिसम्बर 25, 2023


(नरेश कुमार)

सहायक पुलिस आयुक्त, मसूरी
गाजियाबाद।

260

ANNEXURE-A24



AL-NASIR EXPORTS PVT. LTD. BHOORGARHI DASNA, GHAZIABAD (U.P.)

POST-MORTEM INSPECTION RECORD

Total No. of Carcass Examined...197

No. of Carcass Passed...197

No. of Carcass Rejected.....

S. No. 1-200

Date 19-08-2023

SN.	No. of CARCASS EXAMINED	No. of CARCASS REJECTED	REASON OF REJECTION	OTHER REJECTION	NO. OF CARCASS PASSED
	197	—	—	BS-07 34-liver fluke BS-06 114-lung congestion	197

Dr. Sharda Nand Verma
Reg. No. VCI-7414
Veterinary Officer
AL-NASIR EXPORTS PVT. LTD.
Bhoorgarhi Dasna, Ghaziabad (U.P.)

Dr. Meendra Kumar Mishra
Reg. No. VCI-7382
Veterinary Officer
AL-NASIR EXPORTS PVT. LTD.
Bhoorgarhi Dasna, Ghaziabad (U.P.)

Dr. Lakshmi Kumar Gupta
Reg. No. UPVC-8339
Veterinary Officer
AL-NASIR EXPORTS PVT. LTD.
Bhoorgarhi Dasna, Ghaziabad (U.P.)

Dr. Ganveer
Reg. No. UPVC-8049
Veterinary Officer
AL-NASIR EXPORTS PVT. LTD.
Bhoorgarhi Dasna, Ghaziabad (U.P.)

Dr. Purshotam Das Singh
Reg. No. VCI-8840
Veterinary Officer
AL-NASIR EXPORTS PVT. LTD.
Bhoorgarhi Dasna, Ghaziabad (U.P.)

F/ANPL/CCP/02/01

ISSUE No. 1

REVISION No. : 00

ISSUE DATE 01/07/2015



GPS Map Camera



Dasna Dehat, Uttar Pradesh, India

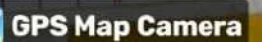
MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.679526°

Long 77.541842°

18/07/24 03:58 PM GMT +05:30

Date _____
Page _____



MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Long 77.541825°

18/07/24 03:57 P

18/07/24 03:57 PM GMT +05:30





262

ANNEXURE-A25

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H089351 C-1 1/18/24 24/5/24 /2024

Date: 03-04-24

सेवा में,

मैसर्स अल-नासिर एक्सपोर्ट्स प्रा0लि0,
प्लॉट नं0-2761, भूरगढ़ी, डासना,
गाजियाबाद। (मो0-9871196075)

विषय:- जल अपील 02/2023 में अपीलीय प्राधिकारी के निर्णय 22.02.2024 पर
मा0 उच्च न्यायालय, इलाहाबाद की लखनऊ खण्डपीठ में रिट-सी संख्या-
2423 आफ 2024 में मा0 उच्च न्यायालय द्वारा दिनांक 13.03.2024 को पारित
आदेश के अनुपालन के संबंध में।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। जल (प्रदूषण निवारण तथा
नियंत्रण) अधिनियम, 1974 की धारा-28 के अन्तर्गत योजित जल अपील 02/2023 में अपीलीय
प्राधिकारी द्वारा पारित निर्णय/आदेश दिनांक 22.02.2024 का मुख्य अंश निम्नानुसार है:-
"उपरोक्त तथ्यों के सम्प्रेक्षण में अपील स्वीकार की जाती है एवं अपीलार्थी उद्योग को निर्गत
सहमति आदेश को निलम्बित किए जाने संबंधी जल सहमति आदेश दिनांक 18.08.2023 द्वारा को
अपास्त किया जाता है।"

मा0 उच्च न्यायालय, इलाहाबाद की लखनऊ खण्डपीठ में रिट-सी संख्या- 2423 आफ
2024 में मा0 उच्च न्यायालय द्वारा दिनांक 13.03.2024 का मुख्य कार्यकारी अंश निम्नानुसार है:-

11. Thus, while upholding the order passed by the appellate authority, we
modify the same to the extent that it shall be open to the U.P. Pollution Control Board
to initiate an appropriate proceeding against the defaulting respondent no.2 and pass a
fresh order after affording full opportunity of hearing to the said respondent. This
exercise is expected to be completed expeditiously in accordance with law.

12. The writ petition is accordingly disposed of.

उक्त के अनुक्रम में उद्योग के प्रत्यावेदन दिनांक 20.03.2024 के अनुक्रम में अवगत
कराना है कि अपीलीय प्राधिकारी द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की
धारा-28 के अन्तर्गत जल सहमति अपील संख्या 02/2023 में पारित निर्णय/आदेश दिनांक
22.02.2024 द्वारा अपीलार्थी उद्योग को निर्गत सहमति आदेश को निलम्बित किए जाने संबंधी
आदेश दिनांक 18.08.2023 द्वारा को अपास्त किया गया है, जिसे मा0 उच्च न्यायालय, इलाहाबाद
की लखनऊ खण्डपीठ में रिट-सी संख्या- 2423 आफ 2024 में मा0 उच्च न्यायालय द्वारा दिनांक
13.03.2024 पुष्ट (upheld) किया गया है। अपीलीय प्राधिकारी द्वारा पारित आदेश दिनांक 22.02.
2024 एवं मा0 उच्च न्यायालय द्वारा पारित आदेश दिनांक 13.03.2023 स्वतः स्पष्ट है। अतः
अनुपालनार्थ प्रेषित।

सक्षम स्तर से अनुमोदन के उपरान्त निर्गत।

भवदीय,

संलग्नक:- उपरोक्तानुसार।

(राम गोपाल)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी गाजियाबाद।
2. विधि अधिकारी, प्रथम, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अधिकारी, वृत्त-1

623/RAM

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